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LOK SABHA SECRETARIAT
NEW DELHI

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LOK SABHA

Wednesday, May 18, 1966/Vaisakha 28, 1888 (Saka).

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

RE: STATEMENTS ON CERTAIN IMPORTANT MATTERS

Mr. Speaker: Papers to be laid on the Table.

Shri Hari Vishnu Kamath (Moshangabad): Sir, before that, may I submit that more than once in the past you have pulled up ministers, and rightly so, for making a statement in the Rajya Sabha in response to a calling-attention notice but not here in this House. Yesterday, in regard to the incident in the Minister of Works and Housing, Shri Khanna's residence, a statement was made in the other House, but nothing was said here; he refused to say anything here, I have given notice of a calling-attention today also. Why should they make a statement there and not here? They are treating a more important House like this.

Mr. Speaker: I will ask... (Interruption).

बौ मच् लिमबं (मृंगेर) : प्राच प्रध्यक्ष महोदय, यह प्राचिती दिन है । मैं बहुत विनम्प्रतापूर्वक प्राप से प्रजं करना चाहता हूं कि चमन नाल के मामले में चालीस साख क्या

क्षण्यकः नहं.स्य : मुझे इत्तिमा मिन गई है । जब एक मिनिस्टर स्टेटमेंट करे धौर मेम्बर को शिकायत हो कि वह युक्स नहीं हुआ है, उसने गलत स्टेटमेंट किया है या उसमें कोई डिसिकिपेंसी है तो 115 में यह व्यवस्था है कि मेम्बर भी धपनी स्टेटमेंट कर ले धौर मिनिस्टर भी कर ले । जब वह हो जाये, उसके बाद भी धगर कोई शिकायत हो तो रेप्यूलर मोशन धानी चाहिये । यह नहीं हो सकता है कि धाप इस तरह से उठ कर कहना शुरू कर दें धौर मिनिस्टर को डिसिला भी न हो कि क्या हो रहा है। धाप बाकायवा तौर पर मोशन दें, मैं वक्स धापको डिसकस करने के लिए दूंगा।

भी मच् लिमवे : मैंने प्रस्ताव किया है।

प्राप्यक्ष महोदयः मोजन नहीं है ।

श्रीमचुलिमयेः यह एक विशेषाधिकार का प्रश्न है।

भ्रम्मक महोदय : विशेषाधिकार नहीं होता है।

भी नवुं लिनये: इसलिए बनता है... (भ्यवचान) प्रत्यक्ष महोदय, योड़ा प्राप बलने नो दें। योड़ा मा मुन तो में।

भ्राष्ट्रमा महोदयः ऐसे ही नहीं मैं मुनते जा सकता हूं।

बी मण्ड लिल्ब ं वही महनत करके चालीस लाख रुपये की विदेशी मृद्रा की चोरी मैंने निकाली । मंत्री महोदय ने कल स्वीकार किया । कम से कम सदन को जो उन्होंने गुमराह किया उसके लिए वह सदन से माफी तो मांगते, बेद प्रकट तो करते ।

बध्यक्ष महोदयः मेरा काम नहीं है मैं उनसे माफी मंगवाऊं। भी मधु लिमये : मैं इसको सदन में उठाना चाहता हं।

श्रम्भक्ष महे बय: 115 में जब स्टेटमेंट भा जाये तो रेग्युलर मोशन सेंशर का करिये मिनिस्टर के खिलाफ भीर मोशन लाइये...

भी मनु लिमये : विशेषाधिकार भी तो बनता है।

स्रायत्र महोदय, 105 के ग्रन्दर ग्रद मेरा व्यवस्था का प्रश्न ग्राप सुनिये।

क्रम्यक महोदयः मैंने कंसिडर किया है। 105 के प्रन्दर व्यवस्था

श्री सथु लिस ये : बनता है । मैं व्यवस्था का प्रश्न उठा रहा हूं । 105 ग्राप देख कें । 105 में कहा गया कि इस सदन के, सदन की समितियों के ग्रीर सदस्यों के वही ग्राधकार होंगे जोकि हाउस ग्राफ कामंज के हैं। सदन को विल मंत्री ने गुमराह किया है . . .

भाष्यका महेवयः स्रव स्नाप बैठ जाइये ।

श्री मधु लिम रे: यह देश हित की बात है। 40 लाख की चोरी मैंने बड़ी मेहनत करके पकड़ी है। मंत्री महोदय ने इसको स्वीकार भी किया। भव भाप मुझ को उठाने भी नहीं देते....

धन्यश्र महोदणः मिनिस्टर ने घपना स्टेटमेंट दे दिया है ।

भी मधु लिम थे : खेद प्रकट कहां किया है ? उन्होंने चादर विछाने की कोणिण की है।

च्चम्यक्ष महोदयः चेद प्रकट न करने पर विशेषाधिकार . . .

् भी सबु लिस रे: वक दृष्टि उन पर कभी भ्रापकी पड़ेगी, कोप दृष्टि उन पर भी कभी पड़ेगी, गुस्से की नखर उन गर भी पड़ेगी सा हमारे ऊपर ही पड़ेगी। हमारे साथ कभी तो इनायत करें। मेरा यह कोई निजी मामला नहीं है

भ्रम्यक्ष महोदयः दो तीन बार कहा है। जो कायदा है, उसके मुताबिक चलना होगा।

Shrimati Renu Chakravartty (Barrackpore): Why did he not express regret? It gives a misleading impression.

Shri Kapur Singh (Ludhiana): The hon. Member, Shri Madhu Limaye, has twice made a reference to a theft of foreign exchange worth Rs. 40 lakhs. As far as we were able to understand from the statement made by the hon. Minister yesterday, the question of theft by either Messrs Chamanlal & Company or somebody else did not arise; it was merely a question of transmission of foreign exchange by a firm which is residing outside. Shri Chamanlal was only indirectly connected with that transaction and the question of theft did not arise.

Mr. Speaker: Whether it arises or not, I have said . . . (Interruption).

Shri Kapur Singh: Therefore, my submission is only this . . . (Interruption).

भी मधु लिप्ये: चमन लाल यः सवाल नहीं है। मंत्री का सवाल है। मंत्री महोदय ने कहा है कि चालीस लाख रुपया मिल गया है। नहीं मिला है।

Shri S. M. Banerjee (Kanpur): Sir, I have just now been informed by your office that you have kept one call-attention notice, regarding the import of jute to the tune of Rs. 2-1|2 crores illegally, pending. I only want to know whether this will come up today.

Mr. Speaker: I have asked him to make a statement.

Shri S. M. Banerjee: Today is the last day of the session; fortunately,

matters

we are meeting today. May I request you to ask the Labour Minister to make a statement either now or late in the day regarding the proposed retrenchment of 10,000 people from the oil companies. Let him make a statement.

भी बड़े (भारगोन) : मैं दो बातें कहना चाहता हूं। एक तो जैसे कामत साहब ने कहा है खन्ना साहब बाले मामले में स्टेटमेंट होना चाहिये था । कछवाय साहब उठे भी थे । भाज उन पर घटक हो रहा है कल को हमारे पर भी हो सकता है। राज्य सभा में यह स्टेटमेंट हो गया है। यहां नहीं हुआ है। मैं समझता हूं कि यह प्रन्याय है जो हमारे साथ हो रहा है।

दूसरी बात यह है कि मधु लिमये साहब ने जो कहा है मैं उसको पुष्टि देता हूं। जब मिनिस्टर साहब इस तरह की स्टेटमेंट दे देते हैं तो पालिमेंट की कहां इज्जत रह जाती है। पालिमेंट की प्रतिष्टा को तो हमें बनाये रखना चाहिये। प्रेस में किटिमिज्म धाता है। इस प्रकार से

ब्राच्यक महोदयः प्रेस में भा जानं से बह सही नहीं . . (श्यदब्धन) हर एक प्रेस में जो खबर छपती है

भी बड़े : मैं कभी नहीं उटता हूं। मैं इस हक में हूं कि पालिमेंट का काम जलते रहना चाहिये, इसमें विष्न नहीं होला जाना चाहिये। लेकिन इस प्रकार का जब स्टेटमेंट होता है तो श्रेद तो उनको प्रकट करना चाहिये।

Shri Hem Barua (Gauhati): I just wanted to draw your attention to a very relevant thing. The Chief Minister of Manipur has disclosed a very startling fact that the Naga hostiles who went to Pakistan for military training and collecting arms are now trying to get through Mizo Hills and cooperating with the Mizo rebels. This is a very disturbing thing. There

is no security in that part of our country. I am getting telegram and letters everyday. I want that the Home Minister should make a statement on this. I just wanted to know what measures he has taken to prevent these Naga hostiles from entering into Nagaland through Mizo Hills from Pakistan.

Mr. Speaker: If the Minister can make a statement, he may do it.

11.07 hrs.

STATEMENT RE. ATTACK ON MUNISTER'S GUNMAN

Shri Harl Vishnu Kamath (Hoshangabad): Is there anything fishy about the incident that occurred in the Minister's residence? Why does he not say anything on that?

The Minister of Home Affairs (Shri Nanda): Yesterday, I was trying to get up to say something on it, I did not make the statement there of my own accord. I had gone there for something else about the Jammu and Kashmir incident. Then, somebody asked me about that and I gave the information that I had with me.

Mr. Speaker: Here also that had been asked.

Shri Nanda: I was thinking of get ting up....

Mr. Speaker: If I had been told, I would have called him. I was looking to him. Mr. Khenna was also there. Here also, the Members had asked for the information.

Shri Nanda: I came after the question had been raised. I was told that there was some question about that I was just getting up. But I could not catch your eye, Sir.

Shri Hari Vishnu Kamath: That is too bad.

Mr. Speaker: If he could not catch my eye, he could catch my ear :! least.

Shri Nanda: I am very sorry....

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Mr. Speaker: Now he may make the statement.

Attack on

Shri D. C. Sharma (Gardaspur): He is able to catch the ears of the Mizo rebels but he is not able to catch your ears!

Shri Nanda: The following have been ascertained from the Delhi Administration regarding the reported attack this morning-yesterday morning . . .

Shri Hem Barua (Gauhati): shows he was reading the statement yesterday.

Mr. Speaker: He said, he had wanted to make it here also.

Shri Nanda: These are the A man called Abdul Hamid, about 60 years, came to India several years ago from the North West Frontier Province. He has been trying to get a passport to pay a visit to Pakistan and in this connection he been visiting Shri Khanna. As Shri Khanna did not know the man well enough, he told him to approach the passport authorities. The man, however, kept on pestering the Minister. This morning he went to the Minister's residence at about 8.30 A.M. and met the P.A. The latter told him that no assistance could be given to him by the Minister. Abdul Hamid became somewhat difficult and the gunman on duty was asked to persuade him to leave. The gunman was taking Abdul Hamid out of the premises when the later started grappling with whipped out a knife and stabbed him in the abdomen. The assailant has been caught and the gunman is in the hospital out of danger.

Shri Hari Vishnu Kamath: Is there any truth in certain press reports to the effect that this assailant is a foreigner, is not an Indian citizen....

. Mr. Speaker: That has been said here.

Shri Hari Vishnu Kamath: When he said he wanted to get a passport for Pakistan, it may be an Indian citizen also . . .

Mr. Speaker: It was also said that he has been living here for many years. That was also said, I suppose. He is an Indian citizen.

Shri Hari Vishnu Kamath: Is it a fact that he was known to the Minister for many years?

The Minister of Works, Honsing and Urban Development (Shri Mehr Chand Khanna): No.

Mr. Speaker: He says that he does not know.

श्री प्रकाशवीर शास्त्री (विजनीर) : ग्रध्यक्ष महोदय. मैं ग्रापके द्वारा गृह मंत्री जी से केवल इतनी बात जानना चाहता है कि दिल्ली के भन्दर, जो राजधानी है, श्री खन्ना के मकान पर जो भयंकर घटना हुई है जिससे चारों ग्रोर एक तरह से भ्रातंक व्याप्त है द्याया उस घटना के पीछे केवल साव उनना ही कारण है जो कि समाचारपत्नों में ग्राया है भ्रीर जैसा कि मंत्री महोदय ने पढ़ कर सूना दिया कि केवल पासपोर्ट लेने का किस्सा था इसलिये यह घटना हई या कि अके पीछे कोई राजनीतिक उद्देश्य है जिसके कारण एक व्यक्ति प्रेरितकर के भेड़ गया और यह घटना हो गई जिस ग्राधार पर लोगों में चिन्ता उत्पन्न हो गई है।

धायका महोदय : यह तो पता करने के बाद मालुम होगा ।

भी प्रकाशवीर शास्त्री : मैं जानना चाहता हं कि जो रिपोर्ट लिखाई गई थाने में क्या उसमें कोई राजनीतिक व्यक्ति के नाम है।

चन्यक महोदय : रिपोर्ट तो बही होगी जो कि बयान में कहा गया है।

Shri S. M. Banerjee (Kanpur): I want to know the condition of the gunman who was stabbed

Mr. Speaker: It has been already that he is out of danger. भी बदापाल सिंह (कैराना): सुनने में आपता है कि जो मुलजिम या वह माननीय आपता जी के पास साल भर में पांच बार जा चुका या भीर जवानी तौर पर कुछ ऐंड झकड़ आती कर चुका था। स्था यह बात सही है?

भी मन्दाः मैंने श्री खन्ना से सुनाहै कि उसने कई बार मिलने की कोलिश की।

Shri Hari Vishnu Kamath: Why should a security guard be called a gunman?

भी हाशीराम गुप्त (प्रमवर) :
कच्यक्ष महोदय, तदन प्राज उठ जायेगा धौर बहु जोच मालूम नहीं कब तक हो सकेगी। सो मैं जानमा चाहूंगा कि क्या गृह मंत्री इस जांच के डारे में शीघ्र कोई ऐसा तरीका निकालेंगे जिससे सदन को इसकी सूचना मिल सके।

स्थ्यस महोदय: इसका और क्या तरीका विकल सकता है काणीराथ जी, इसकी जांच होगी।

11,114 hrs.

Re. P.A.C. REPORT

श्री काशीराम गुप्त (प्रसवर): मैं एक मिबेबन घीर करना बाहता हूं, प्रीर वह यह है कि कस श्री जि० ना० मिह ने जो पज विया उसमें श्री सुबद्धाण्यम् का नाम घाया । उस पर उन्होंने ऐतराज किया । इसके ऊपर उनका बयान घायेगा । इसी प्रकार में 40 लाख के बारे में वित्त मंत्री ने जो गलत-स्वानी की मैं निवेदन कमंगा कि मदन के सेता जो हैं क्या उन्होंने इस बारे में मंत्री सहोदयों को कोई हिदायतों दीं प्रधवा देने की सुवा करेंगे कि वे कम ने कम जो प्रपन बवान हैं बह सोच समझ कर भीर मही दिया करें।

11.18 hrs.

QUESTION OF PRIVILEGE

Mr. Speaker: I had been waiting for Shri N. Sreekantan Nair to arrive, but he is not here.

I had told the House the other day that he had given notice of a breach of privilege against a newspaper, and when I did not give my consent because I thought that there was no prima facie case, he got angry with me and used certain words which I brought to the notice of the House. This morning also, he used certain words that I do not want to mention at this stage; I shall bring that to the notice of the House afterwards....

Shri Hari Vishnu Kamath (Hoshangabad): When he comes?

Mr. Speaker: But because he has behaved in that manner, and because certain motives have been imputed to me, I have decided that I shall refer the case of privilege to the Committee of Privileges. Let them find out if I am wrong and then report to this House....

Shri S. M. Banerjee (Kanpur): You are setting a wrong precedent. Why should the committee decide on your conduct?

Shri Ranga (Chittoor): He is not sending that.

Mr. Speaker: I am not sending that. I am sending only the original motion against the paper, to the committee.

Shri Hem Baraa (Gauhati): You are sending that motion to the committee for what?

Shri Bade (Khargone): If he accuses a certain person, then that matter is required to be sent to the Committee of Privileges?

Mr. Speaker: I shall disclose that subsequently, since I do not want to prejudge it at this stage. Probably the Member would support me that under those circumstances it was

[Mr. Speaker.]

desirable that I should have sent it and ascertained the opinion of the committee, and that might be placed before the House.

Shri Hem Barua: Since he has abused you, or as you have said, he has used certain words, therefore, you are sending this to the Privileges Committee?

Mr. Speaker: I may be mistaken. But let that report come independently of that.

Shri Kapur Singh (Ludhiana): I think you just want to know what the committee think of the matter so that you can then decide?

Mr. Speaker: I merely said that I may be mistaken; so, independently, let the report of the committee come. Therefore, I am not telling those words to the House now.

Shri Hari Vishnu Kamath: Reverting to the previous item, may I know why a security guard is called a gunman?

Shri Nanda: I think the hon. Member is right.

11.14 hrs.

PAPERS LAID ON THE TABLE

Mr. Speaker: Shri C. Subramaniam.

The Minister of Food, Agriculture, Community Development and Cooperation (Shri C. Subramaniam); Mr. Speaker, I rise to make a statement....

Mr. Speaker: Papers to be laid

Shri Kapur Singh (Ludhiana): He has been worried the whole night. Let him unburden himself.

Shri D. C. Sharma (Gurdaspur): What extra precautions have been taken for the safety of Shri Mehr Chand Khanna?

NOTIFICATIONS UNDER KERALA FOREST ACT

Shri C Subramaniam: I beg to lay on the Table a copy each of two Notifications under section 77 of the Kerala Forest Act, 1961 read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-6382/66].

NOTIFICATIONS UNDER KERALA LAND ASSIGNMENT ACT

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shyam Dhar Misra): I beg to lay on the Table a copy each of four Notifications under section 7 of the Kerala Land Assignment Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-6383/66].

Shri Hari Vishnu Kamath angabad): On a point of clarification regarding these two items. They relate to Kerala. That is why I am interested, as Kerala has no legislature and we here are responsible for the government of Kerala.

We had a sad experience two or three days ago when some old, motheaten notification was placed on the Table, two years old. Then he had to express regret or give some sort of explanation, explaining it away.

Today no dates are given of the notifications in regard to both items. We must know the dates, whether they are two years, three years or five years old.

Mr. Speaker: Can he give the dates?

Shri C. Subramaniam: In the case of the first, the Kerala Gazette notification is dated 15th February 1968.

Shri Hari Vishnu Kamath: Three months old. As soon as the notification was issued, it should have been laid on the Table. What about the other one?

Shri Shyam Dhar Misra: It is with the Minister.

Shri Hari Vishnu Kamath: He is now passing the buck.

Shri C. Subramaniam; 22nd February 1966.

Shri Hari Vishnu Kamath: Three months old. Bad enough.

Notification under Kerala Forest Act—in detailed form

Shri C. Subramaniam: I beg to lay on the Table a copy each of the following Notifications under section 77 of the Kerala Forest Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President in relation to the State of Kerala:—

- (i) The Kerala Forest (Collection of drift and stranded timber) Rules, 1965, published in Notification S.R.O. No. 43/ 66 in Kerala Gazette dated the 15th February, 1966.
- (ii) The Kerala Forest (Regulation of Timber Transit by Water Ways) Rules, 1965, published in Notification S.R.O. No. 50/66 in Kerala Gazette dated the 22nd February, 1966. [Placed in Library. See No. LT-6082/63].

NOTIFICATION UNDER KERALA LAND ASSIGNMENT ACT—in detailed form

Shri Shyam Dhar Misra: I beg to lay on the Table a copy each of the following Notifications under section 7 of the Kerala Land Assignment Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

- (i) S.R.O. No. 39/66 published in Kerala Gazette dated the 8th February, 1966, making certain amendments to the Rules for Lease of Government Lands for Cardamom Cultivation, 1961.
- (ii) S.R.O. No. 40/66 published in Kerala Gazette dated the 8th February, 1966.
- (iii) S.R.O. No. 41/66 published in Kerala Gazette dated the 8th February, 1966.
- (iv) S.R.O. No. 132/66 published in Kerala Gazette dated the 29th March, 1966, making certain. amendment to the Kerala Land Assignment Rules, 1964.

[Placed in Library. See No. LT-6383/66].

ANNUAL STATEMENT OF ACCOUNTS AND AUDIT REPORT RE: ALL INDIA INSTI-TUTE OF MEDICAL SCIENCES

Shri Shyam Dhar Misra: On behalf of Shri B. S. Murthy, I beg to lay on the Table a copy of the Annual statement of accounts of the All India Institute of Medical Sciences, New Delhi, for the year 1964-65 together with the Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956. [Placed in Library. See No. LT-6384/66].

11:15 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

(i) "In accordance with the provisions of sub-rule (8) or rule 188 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herwith the Produce Cass Bill.

[Secretary]

1966, which was passed bv the Lok Sabha at its sitting held on the 12th May, 1966, transmitted to Rajya Sabha for its recommendations and to state that this House has no recom-mendations to make to the Lok Sabha in regard to the said Bill."

- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th May, 1966, agreed without any amendment to the Unit Trust of India (Amendment) Bill. 1966, which was passed by the Lok Sabha at its sitting held on the 15th February, 1966."
- (iii) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 17th May, 1966, passed the following motion in regard to the Joint Committee of the Houses on the Patents Bill, 1965:-
- 'That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint a member to the Joint Committee of the Houses on the Patents Bill, 1965, in the vacancy cause by the resignation of Shri T. N. Singh from the membership of the Committee and resolves that Shri D. Sanjivayya, member of the Rajya Sabha, be appointed to the said Joint Committee.' "

11.154 hrs.

MOTION RE: SELECT COMMITTEE ON SEEDS BILL

Shri S. C. Samanta (Tamluk): I beg

to move the following: "That Shrimati Shakuntala Devi be appointed to the Select Com-

mittee on the Bill to provide for regulating the quality of certain seeds for sale, and for matters connected therewith vice Manikya Lal Varma resigned".

Mr. Speaker: The question is:

"That Shrimati Shakuntala Devi be appointed to the Select Committee on the Bill to provide for regulating the quality of certain seeds for sale, and for matters connected therewith vice Shri Manikyalal Varma resigned."

The motion was adopted.

11.16 hrs.

PERSONAL EXPLANATION BY MINISTER

The Minister of Food, Agriculture, Community Development and Cooperation (Shri C. Subramaniam): Mr. Speaker, Sir, I rise to make a statement of personal explanation with regard to a reference yesterday regarding certain orders passed in the matter of Aminchand Pyarelal. I had stated yesterday that I was not the Minister concerned as I had been under the impression that the question under discussion in the House related to the issue of import licences to this firm before I took over as Steel Minister.

I had not been aware that the Public Accounts Committee had commented on certain orders I had passed during my tenure as Minister in charge of Iron and Steel. I may at the outset point out that these orders related to penal actions initiated by me against Aminchand Pyarelal and allied concerns for irregularities committed by them in the period 1956-57 to 1960. An order suspending for the first time transactions between this firm and the Hindustan Steel Ltd., was passed by me in December 1962. Subsequently, a case was brought to my notice in which Surendra Overseas, an allied concern had imported nearly 700 tons

ernment.

of rounds in 1956-57 and had not accounted for them adequately. Although, the advice tendered to me by the Legal Department was that under the then existing import regulations no legal action could lie against the party, in order to discipline the trade I took the further step of suspending transactions between this Company

and also its allied concerns and Gov-

It is rather surprising to me that an observation should have been made suggesting that I had reconsidered certain orders without adequate reason. Actually when my first order 28-6-1963 that the suspension should affect all Departments of Government was sent to the Iron & Steel Controller in a draft form the question was raised whether the order should be a blanket one covering both trading concerns and production and other nontrading units. It was brought to my notice that one of the concerns was a steel rolling mill engaged in production. I decided, therefore, that this need not be covered by the order of suspension. I was also advised that we had to consult the Transport Ministry with regard to taking action against APJ lines, one of the concerns in the group engaged in shipping.

Meanwhile, on the 20th July, 1963, one of the representatives of this firm Mr. Jit Pal sought and had an interview with me. I took strong objection to the activities of his concerns and advised him that it would be better that his firm concentrated activity on productive industrial enterprises rather than on trade. It was brought to my notice that the concern had started a number of industrial units. The representative apologised for what might have been mistakes on their part and made a request that the Iron and Steel Controller might be permitted to deal with them in the usual manner as before. I quote from a letter from the firm dated 22-7-1963:

"I also beg to submit, Sir, that I appreciate your remark that some

of my transactions in the Trade in the past have not been to your satisfaction. I admit that there have been certain mistakes on my part but they were mostly due to the circumstances then prevailing and in view of the day to day negotiations which took place during those days. If any such case came up to your notice, I request that I may be given a chance to explain my position, so that you may have a fuller picture of such cases.

Nevertheless, I express my deep regret at whatever mistakes might have occurred in my transactions in the past and for any annoyance I may have given you. I again give this assurance to you. Sir, that all my future transactions shall strictly conform to the high standards you have fixed and I shall not give any cause for complaint".

On full consideration, I decided that there was no case for conceding the request of the firm to be permitted to have dealings with Iron and Steel Control and that the orders of punishment should stand in regard to the dealings with the Iron and Steel Controller. This meant in effect that the companies could not get any licencos from Iron and Steel Control for trading purposes,

In view of the assessment of the Transport Ministry, however, I decided to reconsider the decision in regard to application of the suspension order to dealings with other Ministries. Accordingly the order was issued prohibiting the dealings of this firm and allied concerns only with Iron and Steel Control.

I regret that due to a misunderstanding of what was being discussed in the House I had denied that I was the Minister concerned.

I would like to reiterate that it was I should be remembered that it was I who initiated proceedings against the concern and suspended all transactions between my Ministry and the concern.

[Shrl C. Subramaniam]

I hope I have clarified the position to the full satisfaction of the House.

Shrimati Renu Chakravartiy (Barrackpore): What Mr. Prakash Vir Shastri said was basically correct. He had said something different. The point was that the entire question need not have been placed again before the House. The question was whether he had said it or not. The whole explanation has already been given to the Public Accounts Committee, and the Public Accounts Committee has made a recommendation or a statement and it is not necessary.

Mr. Speaker: In view of the present statement, I thought I would ask the Chairman of the Public Accounts Committee to make a statement.

Shri Ranga (Chittoor): What is there wrong in the statement?

Shrimati Renu Chakravartty: He is trying to whitewash what he has done.

Mr. Speaker: I had thought that I might ask the Chairman of the Public Accounts Committee to see this statement that has been made today and then to tell the House whether they ought to revise their remarks or to say something in respect of what has happened.

Shrimati Renu Chakravartty: He has said the correct thing. The basic understanding of the PAC is correct, and therefore, this long statement should not have been allowed.

Shri Ranga: I am sorry I have not read the report of the Public Accounts Committee, but I made myself responsible the other day, you will remember, for making the suggestion that there should be a blanket order once they were discovered to have indulged in blackmarketing in that manner, and we were given the impression that there was no such blanket order. Later on we gathered the impression that on the intervention of some Minister this blanket order was not passed, and also some permission was given for those people to get these

supplies for some of their concerns. It was in that connection I made the suggestion that there should be thorough enquiry into the whole matter. Therefore, I do not see any reason why we should take any exception to the statement made by the Minister. On the other hand, I feel, subject to correction, subject to what the PAC wou'd say later on, that if the facts as revealed to us by the Minister are correct, that he has passed these blanket orders preventing them from obtaining these pemits from some other departments, from some other ministries, the Minister has acted correctly.

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Shri Surendranath Dwivedy (Kendrapara): Matters are, I think, more confused than before in the sense that the Public Accounts Committee is a responsible body which has come to certain findings after knowing the Ministry's views on these matters.

Shri C. Subramaniam: No. no.

Shri Surendranath Dwivedy: They had the full statement before them. They would not give a finding that the Minister is in any way responsible before getting a statement about this, and therefore they have mentioned.

Mr. Speaker: Members should appreciate my point. I am also supporting him.

Shri Surendranath Dwivedy: I have not finished. What I am pointing out is that he has agreed that he was the Minister concerned at that time. What particular matter the PAC took into account and what particular matter he is referring to are not very clear.

Mr. Speaker: That is what I wanted to make clear. I have also seen the statement just now. He had passed orders prohibiting all transactions with other ministries as well. Later on when it was urged on him and the firm expressed regret and also promised to behave better, he advised them not to indulge in trade

but to confine themselves to productive activities. They wanted that they might be allowed to have these relations or transactions with other ministries so that they might just continue their business in that production. Afterwards he allowed the ban to remain so far as his ministry was concerned and removed restrictions so far as the other ministries were concerned. That is what I have understood to be the correct position. In that context, Mrs. Renu Chakravartty is also insisting that so far as the PAC is concerned, it has made the remark that the minister had relaxed this prohibition and the Minis'er himself has said that it was correct.

Shrimati Renu Chakravartty: Upto this point, Mr. Subramaniam's statement and the PAC's statement corroborate each other. The point at which they create different impressions is this. The PAC is surprised that this was done. Mr. Subramaniam says that there is nothing to be surprised about it, for these reasons, My point is that the whole matter should be placed before the PAC -not before this House. We are not in a position to study these things now

Shri C. Subramaniam: These materials were not placed before the PAC. Let them go before the P.A.C.

श्री प्रकाशवीर काग्त्री (विजनौर) : मध्यक्ष महोदय, वडी स्पष्ट सी धौर मोटी सी भाषा में मैं ग्रापसे निवेदन करना चाहता है कि पब्लिक एकाउंटम कमेटी ने काफी छानबीन करने के बाद और किन्हीं चीजों की तह में जाने के बाद प्रपनी रिपोर्ट पालियामेंट की पेश की । उसमें स्पष्ट का से यह कहा कि एक मिनिस्टर ने इस तरह से समय ममय पर घपने घाडर को चेंज किया। क्यों उस घाडर को चेंज किया, उसके पीछे क्या भावना थी. पब्लिक एकाउंटस कमेटी कहती है कि हम धनी तक नहीं समझ सके कि क्यों इस प्रकार के बार-कार परिवर्तन किये । इसके बाद जब

सदन में यह बात धायी कि धाखिरकार वह कौन साहब हैं, यह बताया जाय । जिम्मेदार मिनिस्टर जो इस समय इस विभाग के हैं उन्होंने उनका नाम बताया । इसरी तरफ से खडे होकर वह कहते हैं कि मैं नहीं हं। घव इसके ऊपर जो घभी यह वस्तव्य धाया है इस वक्तव्य से तो पश्चिमक एकाउंटस कमेटी की जो फांइडिंग्स हैं, उसके जो निष्कर्ष हैं इन पर एक बापित बाती है कि पत्तिक एकाउंटस कमेटी घपने निष्कर्ष पर ठीक नहीं पहुंच सकी । इस प्रकार से कोई भी कमेटी जिसको ग्राप नियक्त करेंगे ग्रीर जो सदन के प्रति उत्तरदायी होगी, कभी कोई कार्य नहीं कर सकेगी धगर इसी प्रकार से उसकी छीछालेदर होगी ।

मैं यह चाहता हं कि धव जब यह भ्राच्याय खल ही गया है श्रीर यह सारी चीज सामने भा गई है। श्री टी॰ एन॰ सिंह ने कल उनका नाम लिया भीर यह कहते हैं कि मैं हो नहीं हं, मझ से पहले से यह है या जो भी कुछ चीज हो ... (व्यवधान)...मेरा भ्रपना कहना यह है कि भ्राज जब यह प्रकरण खल गया तो बिलकुल उसकी तह तक जाना चाहिए ताकि दूसरे मिनिस्टर ऐसा न कर सकें धौर इस प्रकार जो गरोडों रुपये का गोलमाल जनता के धन का हो रहा है वह गोलमाल न हो सके। इसके ऊपर कोई जांच कमेटी बैठनी चाहिए।

Shri S. M. Banerjee (Kanpur): Sir, here is a statement made by the hon. Minister clarifying his tion. All the facts which he brought here now, I am told, brought before the PAC. I am not a member of the PAC but I know that before writing their report or before making any reference or imputing any motive to any member of this House or any Minister, they verify all matters. You have correctly said that this should be referred to the PAC, May I invite your attention to another similar case? I am not imputing any motive. There was a similar question which engaged the [Shri S. M. Banerjee]

attention of the House, that was the famous sleepers case.

Mr. Speaker: I know that. He need not repeat it.

Shri S. M. Banerjee: I am not referring to that. I only want to point out that the then Speaker, Shri An-Ayyangar, referred anthasayanam to the the entire question again Public Accounts Committee, to late Feroze Gandhi, who was its Chairman. Then an enquiry made.

Mr. Speaker: I have already spid that one need not comment upon those matters.

Shri S M. Banerjee: Just second more. Sir. What I want is. now that it is under dispute between the Public Accounts Committee's observations and the Minister's statement, let there be a Committee of this House appointed to go into the entire question.

बीमधुलिम ३ (मृंगेर) महौदय, सबसे पहले मझे खेद है कि कल जब मंत्री महोदय का नाम लिया गया तो उन्होंने सदन

धाःयका महोदय : उन्होंने साफ कर दिया कि मेरी ग़लतफ़हमी थी।

बी मधु लिमार्थ : लेकिन कल इस को लेकर दो मंत्रियों के बीच में फीस्टाइल कुस्ती हो गयी तो क्या उससे सदन की प्रतिष्ठा को धक्का नहीं लगेगा ? मैं दूसरी बात यह प्रजं करना चाहता हं कि जो उन्होंने भपने हृदय परिवर्तन की कहानी हमको बताई है, उसके बलावा इस वक्तव्य में कू ३ नहीं है। मैं नहीं जानता कि इस हृदय परिवर्तन के क्या भौतिक भीर भाष्यारिमक कारण हैं लेकिन एक बात चिलकुल साफ़ है कि मंत्री महोदय जब बक्तव्य देते हैं तो स्पष्टीकरण करने के बजाय बो मसला है उसको धूमिल बनाने की कोश्रिश

करते हैं भौर लोगों की ग्रांखों में धल फेंकते चले जा रहे हैं। मैं घाप से जानना चाहता हं कि कल श्री शबीन्द्र चौधरी के बयान भौर ग्रभी श्री सुब्रह्मण्यम् के बयान क्या दोनों से बिलकुल साफ़ नहीं हो गया है कि स्थिति को छिपाने के लिए मंत्री महोदय वक्तव्य करने के धपने ग्रधिकार का दुरुपयोग कर रहे हैं और सदन की जो कार्य-प्रक्रिया है उसमें दखल हाल रहे हैं तो जरा माप उनको डांट दीजिये।

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Shri Bade (Khargone): The Public Accounts Committee is a most important Committee of Parliament. I was a Member of that Committee for two years. I know that whenever there is such a point of criticism made against a Minister, a special letter is sent to them and an explanation is called from them, and then only a meeting of the Committee is called and strictures are passed against the department or the Minister concerned. I want to know whether this particular instance was not referred to the Minister. I do not know why Shri Ranga has taken the wrong side in defending him. (Interruption).

Mr. Speaker: Order, order.

Shri Bade: As a matter of fact. you have given the right decision. and you have given a right direction, namely, that it should be ferred to the Public Accounts Committee But I submit that there should be an enquiry into the matter.

Some hon. Member rose-

Mr. Speaker: Order order ferent suggestions have been made but the best course, I think, would be--

बी सिहासन सिह(गोरखपुर) : मध्यक महोदय, मैं एक बात निवेदन करना चाहता का । माननीय मंत्री ने वह चिट्ठी पढ कर सुनाई है जोकि उस व्यक्ति ने लिखी हुई

प्रथम महोदय : भ्रव चिट्ठी तो उन्होंने पढ़ कर सुना दी है उस पर कमेंट करने से क्या फायटा है ?

बी सिहासन सिह : पन्निक एकाउटस नमेटी की रिपोर्ट में है कि एक करोड़ का इम्पोर्ट लाइसेंस दिया गया उसी के धनरूप एक करोड़ के ऐक्सपोर्ट के ग्राधार पर लेकिन वह ऐक्सपोर्ट नहीं किया और एक करोड़ का इम्पोर्ट करके एक करोड़ के फौरेन एक्सचेंज का जीस हमा ग्रह उस पर गवनंमेंट ने जो कुछ किया भीर मंत्री जी ने जो बयान दिया उसको मैं साधबाद देता हं कि उन्होंने उसको साफ़ किया लेकिन यह उसकी चिटटी में है भीर उसमें उसने लिखा हमा है कि मैं भापके इस सक्त कदम पर अपने को बहुत नालां समझता हं। सुझे बड़ा दृःख धौर तकलीफ़ हुई कि मैंने बरा काम किया है लेकिन पहले जैसे हमा करता उसी के मन्रूप मैंने किया है। इससे मालम हम्रा कि पहले इस तरह की नाजायज कार्यवाही होती थी यह उसके पत्न से साबित हो जाता है। भव जो भापके पूर्व मंत्री के काल में इस तरह की बगई प्रचलित थी उसको भापने ठीक करने के लिए क्या प्रयत्न किया ? पहले तो उसको प्रापने प्रपने तथा ग्रन्य विभागों में ब्लैक लिस्ट किया उसको पनिश किया किन्तु बाद को भ्रापने किसी कारणवश पनिशमेंट को ग्राधा कर दिया बहु तो ठीक है लेकिन पूर्व काल में जो धनाचार चलता था जिसका हवाला उसने भपनी चिटठी में दिया है उसकी जांच होनी चाहिए भीर उस पर क्या कार्यवाही की जा रही है ?

Mr. Speaker: I have already said that, and I stick to that decision of mine. I will ask—

Shri Yallamanda Reddy (Markapur): Sir, on a point of order.

Mr. Speaker: Order, order. Not while I am standing, I have aiready made my observations and I am of the same opinion even now. The

Minister has said that all these facts were not before the Public Accounts. Committee. We will send it on to the Public Accounts Committee. If they feel that they have considered all these questions, they can say that. (Interruption). Orde, order. They can say like that, and if they want to look into that and modify their opinion, they can do that also. After we have got that report, then it would be for the House to consider whether any fresh investigation or discussion is necessary in that respect. This is no stage for that.

Shri Yallamanda Reddy: On a point of order, Sir, After fully considering the matter, the Public Accounts Committee has given a report. Your decision to refer the matter back to the PAC implies that the PAC has not considered the matter fully. I submit that once the PAC has given a report, there is no meaning in sending it back to the PAC. It is only for the House to consider it and take a decision.

Shri D. C. Sharma (Gurdaspur): It was said here yesterday that the ministry changed hands thrice. We want to know at whose instance this grant of licence was initiated, how it was processed and what happened afterwards. It is not that the case of one minister only is going to be reviewed, but the cases of all those three ministers who were in charge of this ministry at different times should be reviewed.

Shri Bhagwat Jha Azad (Bhagalpur): I humbly submit that your decision in referring back the matter to the PAC opens up a new convention, Reports are submitted by the Estimates Committee, the Public Accounts Committee and the Public Undertakings Committee. The ministers do not appear before the committees, but their representatives, i.e. the Secretaries of the Departments appear before them. The PAC has submitted a report. By your decision to refer the matter back to the committee, you are putting a very severe

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[Shri Bhagwat Jha Azad]

test on the Minister as well as on the committee. Never in the past such a thing been done. I remember one instance. Under the chairmanship of Shri B. G. Mehta, the Estimates Committee submitted a report on oil with which Mr. Malaviya was concerned. The then Prime Minister, Shri Jawaharlal Nehru, said all that could be done was, the Minister might make a statement the House and clarify the position; let the report of the committee and the statement of the Minister placed before the House and let the House take any decision it likes. was not refered back to the mittee. I submit on the merits the case, it is a new chapter being opened. It is a very serious and important matter. Let us not take it lightly. Let all these things be placed before the House and let House discuss it, if it so desires and take a decision.

भी मौर्य (ग्रलीगढ) : एक शब्द मैं भ्रष्ट्यक्ष महोदय, भ्राप की इजाजत से कहना चाहंगा । यह बात सत्य है कि पब्लिक एकाउंट्स कमेटी बहुत महत्व रखती है लेकिन पब्लिक एकान्उट्स कमेटी में खाली लोक सभा के ही सदस्य नहीं होते हैं उसमें राज्य सभा के सदस्य भी होते हैं। पब्लिक एकाउंटस कमेटी इस सदन की सब कमेटी-नहीं है उसको दोनों सदन मिल कर बनाते हैं। पब्लिक एकाउंट्स कमेटी जो भी उचित समझती थी उसके धन्रूप उसने धपनी रिपोर्ट इस सदन में रख दी ग्रव इस सदन के मामने कोई भी सदस्य या खाप श्रीमन, यह मोचते हैं कि उसमें कहीं कमी रह गयी है तो उस पर इस सदन में बहुत हो सकती है लेकिन पब्लिक एकाउंटस कमेटी को वापिस भेजना इस तरह का निर्णय भापका उचित नहीं होगा क्योंकि पब्लिक एकाउंट्स कमेटी में दोनों • ही सदन के सदस्य होते हैं लोकसभा के भी सदस्य हैं भौर राज्य सभा के भी सदस्य हैं इसलिए इस सिद्धान्त को लेते हुए कि लोक समा भ्रपना महस्य रखती है लेकिन राज्य सभा भी भ्रपना एक बड़ा महस्य रखती है।

ग्रथ्यका महत्वय : खत्म करिये ।

श्री राबेश्वरामग्व (करनाल) : मेरा एक निवेदन सुन लें

स्न-यक्ष स्रोदय : क्या मिनिस्टर साहब कुछ कहना चाह रहे हैं ?

Shri C. Subramaniam: I was never given an opportunity to appear before the PAC as far as this matter is concerned. It was said that if the Ministers want to make certain observations, the option is given to the Minister to appear himself or through the Secretary. I was not aware that this point was being considered by the PAC at any time. Otherwise, I would have certainly placed all these things before the committee.

Shri Bhagwat Jha Azad: Sir, when a report of any Committee, either the Estimates Committee or the Public Accounts Committee or the Public Undertakings Committee, is prepared—I am giving you factual information—the draft report is sent to the Ministry concerned for correction and only after it has come back from the Ministry it is published. Therefore, this plea cannot be taken.

श्री रामेडकरानन्व : प्रध्यक्ष महोदय, लोक लेखा समिति का, जो कि दोनों सदनों इारा चुनी जाती है, किसी भी मंत्रालय के साथ कोई विरोध नहीं है । वह जो कुछ भी विचार प्रकट करती है, वह बहुत ज्यादा जानकारी प्राप्त करने के पश्चात् करती है । इसलिए इस सम्बन्ध में उसने जो भी निर्णय किया है, वह सर्वथा सत्य है । मंत्री महोदय के वक्तव्य को पुन: उस समिति के सामने भेजने का धर्व यह होगा कि उसको बाधित किया जायेगा कि वह इस पर पुनर्विचार करे, धर्यात् धपने विचार को बदल डार्से । मंत्री महोदय के बचाब के लिए यह सब किया जा रहा है। इस्रालए प्रापकी भोर से ऐसा प्रस्ताव नहीं भाना चाहिए। तरबूज को पहले टांका लगा कर यह देखा जाता है कि वह कच्चा है या पका है, लेकिन ज्येष्ट मास में टांका लगाने की बरूरत नहीं होती है, क्योंकि उस वक्त सारे पके होते हैं। यह सारे का सारा मंति-मंडल इसी प्रकार का है। इस भवस्था में जो एक व्यक्ति प्रकाश में भाया है, उसकी भाने वीजिये, अग्र उसकी इस प्रकार न रोकिये।

The Minister of Iron and Steel (Shri T. N. Singh): Sir, I would like to make a submission in regard to one point, and that is about the precedent in such matters. So far as the Public Accounts Committee is concerned, I remember, there was occasion when a case relating to the Defence Ministry Accounts was referred back to the Public Accounts Committee. I was a member of the Public Accounts Committee and also Chairman, and we considered matter again. So the precedent there when such a matter has been referred back to the Public Accounts Committee.

श्री रामेश्वरानन्व: यह मंत्री महोदय को बचाने का उपाय है। ऐसा नहीं होना चाहिए।

भी मधु लिमये: प्रकेले लोक सभा कैसे फैसला कर सकती है? कमेटी में राज्य सभा के सदस्य भी हैं। इस बारे में राज्य सभा को भी पूछा जाना चाहिए।

Mr. Speaker: I do not find any chifficulty. There is nothing unusual in what I have done (Interruption).

श्री मचुलिमये: इस मामले को राज्य सभा की राय से कमेटी को वापस भेजा जाना चाहिए ।

Mr. Speaker: In the normal course, when the Minister says he had no chance, let the Public Accounts Committee look into it. We are sending it on to the same Committee. We are 752 (Ai) LSD—2.

not doing anything unusual (Inter-ruption)

Shri Ranga: Sir, I only wish to remind you of the request that we made the other day, and which you were good enough to endorse, that, apart from this matter, the whole matter of the way in which these licences had been given should be taken up seriously by all the ministries concerned, and it should be enquired into very carefully.

Mr. Speaker: That I have already said.

Shri Yallamanda Reddy: Sir, I rise to a point of order....

Mr. Speaker: Order, order. There is no point of order. I have already given my decision on that

11.43 hrs.

RE: NOMINATION OF CHAIRMEN OF COMMITTEES

Shri Hem Barua (Gauhati): may I draw your kind attention today's Bulletin Part II of the Lok Sir. Sabha Secretariat? Last week, when some hon Members of Opposition, like Professor Ranga. raised the issue in this House, that you should see that some Chairmen of some of the parliamentary committees are from Members Opposition—I am glad to tell that Professor D. C. Sharms also supported that idea on that occasionyou said that you will bear it in mind. But in this Bulletin I find-I do not have anything against Shri Morarka, I have the highest regards for him, he is an able and hardworking man-you have been pleased to nominate him as the Chairman of the Public Accounts Committee. am drawing your attention, Sir

Mr. Speaker: It might have been notified in the Bulletin afterwards, but the orders had been passed earlier.

Shri Hem Barua: Are we to understand that in future you will bear [Shri Hem Barua]

this in mind that some Members of the Opposition should be nominated as chairmen of some committees?

Mr. Speaker: I have already said that

Shri Hem Barua: In the bulletin there are two other nominations to the Press Council

Mr. Scaker: I have told him that I had nominated him earlier. He should believe me

Shri Hem Barua: That I but in the same bulletin there are two nominations for the Press Council and both are Members of the Congress Party

Shri Shinkre (Marmagoa): you had only said that you would bear it in mind in future; whenever a chance would occur for nominating or appointing a Chairman of Committee, you will see to it sometimes Members of the Opposition also would be given a chance. this context, having appointed Shri Morarka earlier than this statement of yours, Shri Hem Barua's contention has no substance.

12.46 hrs.

DELHI ADMINISTRATION BILL-Contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Jai Sukh Lal Hathi on the 14th 1966, namely:-

"That the Bill to provide the administration of the Union territory of Delhi and for matters connected therewith, as reported by the Joint Committee. be taken ino consideration."

Shri Madhu Limaye may continue his speech. Time left is 50 minutes

भी मध् लिमये (मंगेर) : ग्रध्यक्ष महोदय, घगर गृह मंत्री जी के घनुरोध पर बाज विल्ली प्रशासन विधेयक पास ही जायेगा. तो लोकतन्त्र के लिये यह दिन एक शर्म का दिन माना जायेगा । लोकतन्त्र की जितनी कसौटियां हैं. उन में से एक भी कसौटी पर दिल्ली प्रशासन विधेयक उतरता नहीं है।

Administration Bill

लोकतंत्र की चार मोटी मोटी कसौटियां हैं। लोकतंत्र के लिये यह निहायत जरूरी है कि जनता के द्वारा चनी हुई एक प्रतिनिधि सभा हो। इस विघेयक में लोकतंत्र का दांचा खड़ा करने की कोशिश की गई है, लेकिन इस ढांचे में लोकतंत्र के प्राण या जान नहीं है। प्रतिनिधि सभा का निर्माण होगा, लेकिन साथ साथ इस विघेयक में यह कहा गया है कि पांच प्रतिनिधि सरकार के द्वारा नामजद किये जायेंगे। पहले तो इस विधेयक में यह व्यवस्था थी कि जो ग़ैर-सरकारी लोग हैं, उन्हीं को नामखद किया जायेगा, लेकिन जो नया संज्ञोधन भाया है, उसके सरकारी नौकरों को नामजद करने का ग्रधिकार भी सरकार प्रपने हाथ में लेना चाहती है। जब साम्प्राज्यशाही का जमाना था. तब ग्रंग्रेज लोग प्रतिनिधि सभाग्रों का निर्माण करते समय हमेशा नामबद प्रतिनिधियों को भौर भक्तसर लोगों को उसमें भरा करते थे। मेरी समझ में नहीं भाता है कि यह लोकतांत्रिक सरकार है, लेकिन वह साम्प्राज्यवादियों को धावर्श मानती है भौर उस ने उन से लोकवंत्र की हत्या करने वाला धौर सरकारी शक्रसरों को नामजद करने बाला चातक सिद्धान्त ले लिया है। इसलिये मैं इस नामजदगी के सिद्धान्त का तीव विरोध करना चाहता है भौर उम्मीव करता हं कि यह सदन भी पूरी तरह इस की मुखालिकत करेगा।

लोकतंत्र की दूसरी कसौटी यह है कि जनता के द्वारा प्रत्यक्ष चुनाव के भाषार पर चनी गई हर एक प्रतिनिधि सभा के हाय में वो दनियाची हियार प्रविकार होते हैं: एक कानून बनाने का भौर दूसरा, भामदनी ख्वं पर नियंत्रण रखने का । सरकार दिल्ली
में जो मेट्रोपोलिटन कौसिल बनाने जा रही
है, उसके हाय में इन दोनों प्रधिकारों में से
एक प्रधिकार भी नहीं रहेगा केवल कान्नों
के प्रस्तावों पर विचार करने का तथा प्रामधनीख्वं के लेखे-जोखे पर अपनी सिफ़ारिल करने
का प्रधिकार इस मेट्रोपोलिटन कौसिल को
रहने वाला है । तो लोकतंत्र की दूसरी कसौटी
पर भी प्रस्तावित मेट्रोपोलिटन कौसिल नहीं
उतारती है और जो प्रधिकार लोक सचा या
विद्यान समाधों को प्राप्त होते हैं, वे इस
मेट्रोपोलिटन कौसिल को विल्कुल नहीं मिलने

हो सकता है कि मौजूदा संविधान में यह काम सरकार नहीं कर सकती है, लेकिन जब सरकार ने कई दका संविधान को बदसा है, तो क्या वजह है कि सरकार दिल्ली के नागरिकों को खर्च और प्रामदनी पर नियंजण रखने और प्रपने लिए प्रावश्यक कानून संविधान के दायरे में रह कर बनाने के लोकतंत्र के बुनियादी प्रधिकार से बंचित रखना चाहती है ?

तीसरी लोकतंत्र की कसीटी है कि मुख्य
मंत्रियों के या प्रधान मंत्री के कहने पर,
उनकी सलाह पर हमेशा मंत्री मंडल का
गठन किया जाता है । लेकिन इसमें जा
कार्यपालिका का प्रमुख सदस्य होगा, चीफ
एक्जीक्यूटिय कॉसिलर, उसको धाप ये
प्रक्रिकार खारा 38 के धन्दर नहीं देने वाले
हैं। धापको चाहिये था कि जो कार्यपालिका
का प्रमुख सदस्य है, उसी की राय पर, उसी
की सलाह पर पूरी कार्यपालिका का गठन
करने का प्रधिकार उनको देते । लेकिन
यह धाप करने के लिये तैयार नहीं है।

चौषी चीख लोकतंत्र में कार्य-पालिका होती है, मंत्री-मंडल होता है, उसका दायित्व प्रतिनिश्वि संघा के प्रति होता है, लेकिन इसमें यह सामुदायिक दायित्व का जो बृनियादी सिद्धान्त है, उसको की स्नापने खरूम श्रिया है।

फिर जहां तक सीटों को मारकित करने का सबाल है, मेटोपालिटन कौंसिल का जब गठन होगा तो घारा 3 के घन्वर जो घनस्वित जातियों के लोगों को प्रतिनिधित्व देने के लिये. उनके लिये जगह प्रारक्षित करने के लिये जो योजना बनाई है। परन्त उस में दरिवयानी ग्रसें के लिये ग्राप जो मेटोपालिटन कौंसिल बनाने जा रहे हैं, उस में इन सोमों के लिये सुरक्षित स्थानों का कोई इन्तजाम मापने नहीं किया है। जब यह विश्वेयक पहली बार हमारे सामने रखा गया था, तो मैंने एक संशोधन दिया था और मैंने कहा था कि अगर मेटो-पालिटन कौंसिस की संख्या 50 है, तो जितनी पिछडी हुई जातियों के लोग हैं. घौर उनमें मैं घौरतों को इस लिये समाविष्ट करना चाहता हं कि वर्षों तक उनकी स्थिति भी बहुत मोचनीय रही है, इस लिये मेरी राय थी भौर है कि 50 में से 30 से ध्रधिक जगह पिछडी जाति के लोगों के लिये रखी जाय, मसलमानों में जो पिछड़े हैं, हिन्दर्घों में जो पिछडे हैं, सिबों में जो पिछडे हैं, धनसचित जातियों के लिये. घौरतों के लिये. इन सब के लिये मेट्रोपालिटन कॉसिल में कम से कम 60 प्रतिशत स्थान प्राप सुरक्षित रखें। यह मेरासुझाव था। मुझे पतानहीं हैं कि जो सिल कर कमेटी बनाई गई थी. उसने मेरे इस मुझाव पर विचार किया या नहीं। लेकिन ग्रापने तो दरमियानी धर्से के लिये जो कौंसिल बनने जा रही है, उसमें भी हरिजनों के लिये जगह भारिकत करने का जो इन्तजाम है, उसको भापने खत्म किया है।

प्राखिरकार, प्रध्यक्ष महोदय, मैं पूछना बाहता हूं कि यह दिस्सी राजधानी एक प्राचीन नगरी है, लेकिन इसका जो इतिहास है, वह बड़ा दर्द भरा इतिहास है। हमेगा यह नगरी विदेशी धाक्रमण के सामने मुकती रही है। गुरू में तुर्क घीर धक्रमान धारे, उनके सामने यह दिस्सी नगरी मुक्क गई, बाद मैं मुगल प्रायं, उनके सामने मुक्क गई, बाद मैं धंबेब बायं, उस वक्त भी मुकी। इसका यही

श्री मध लिमये]

इतिहास रहा है। ग्राखिरकार इसके भन्दर जाकर देखना चाहिये कि दिल्ली राजधानी का स्वरूप ऐसा क्यों है। मास्को वा लेनिनग्राड जैसे शहरों में जो ताकत है, जो लोकशक्ति भौर सामुदायिक चेतना है, जो राष्ट्रीयता की भावना है। वह दिल्ली के नागरिकों में क्यों नहीं म्राती है ? जब नेपोलियन का हमला मास्को पर ब्रद्धा तो द्याप लोग जानते हैं कि मास्को के नागरिकों ने, यह 19वीं मदी के प्रारम्भ की बात है, पूरी ताकत के साथ विदेशी श्राक्रमण का मकाबला किया भौर उन्होंने यहां तक कुर्बानी की कि पूरी नगरी को भपने ही हाथों से ग्राग लग दी, लेकिन विदेशी म्राकमण के सामने मास्को नहीं झका ।

Delhi

पिछले साल, धध्यक्ष महोदय, मैं लेनिन-ग्राड गया था. जो एक जमाने में रूम की राजधानी था भौर भक्तबर कान्ति का मायका भी । वहां पर मैंने देखा कि जब जर्मन नाजियों ने ब्रितीय महायद्ध के समय उस पर हमला किया तो चार-पांच लाख नागरिक लेनिनग्राड का बचाव करते करते मारे गये. करबान हो गये. लेकिन लेनिनग्राड शहर के अन्दर नाजियों को उन्होंने प्रपना पैर रखने नहीं दिया । एक भी परिवार, भ्रष्ट्यक्ष महोदय, लेनिनग्राड में ऐसा नहीं मिला. जिसका कोई न कोई सदस्य हताहत न हम्रा हो ।

भी जिंकरे (मरमागोधा): नया उनको जनतांत्रिक ग्रधिकार मिल गये ?

भी मध लिमये : लेकिन राष्ट्रीयता तो उनके भन्दर है। लेकिन यहां तो वह भी नहीं है. भाप किस बात पर फछा करते हैं।

दिस्सी राजधानी की यह दर्दभरी कहानी है। घाखिर हमें इसकी जड में जाना चाहिये। यदि भाग जड में जायेंगे तो भागको यह बात मालुम होगी कि हमारी जो सामाजिक रचना है, यह बात समुचे देश के लिये लाग् होती है, उसमें हमेशा जो पिछड़े हए लोग हैं.

उनको दबाया गया है। हमारी जो राष्ट्रीयता की चेतना है, लोकतंत्र की चेतना है, उसने छग्ना तक नहीं है उसमें उन्होंने जगह नहीं पाई भीर भाज यह मौका या कि भाप दिल्ली के नागरिकों को भवसर देते कि वे भपनी हकमत बनाते. उस पर नियंत्रण करते लेकिन वह मौका भी ग्रापने खो दिया है ग्रौर उसका केवल यही कारण है कि दिल्ली कांग्रेस के ग्रन्दर ग्रन्दरूनी झगडा है । इसका एक **दूसरा** कारण यह भी है कि केन्द्रीय सरकार में. इस वक्त जो शासक हैं. जो हाकिम हैं. उनमें सत्ता की लालसा इतनी जबरदस्त है कि हर चीज में सारी ताकत भ्रपने हाथ में रखना चाहते हैं। प्रतिनिधि सभा का गठन करना है तो भंग्रेजों के नामजदगी के सिद्धान्त को ले लिया। पांच प्रतिनिधियों को नामजद करेंगे. प्रफसरों को भी नामजद करेंगे। प्रापको मौका था कि भाप मेटोपालिटन कौंसिल सही हंग से बनाते. लेकिन ग्रापने एक ग्रजीब सिद्धान्त निकाल लिया भौर कहने लगे कि जहां जहां संघ राज्य होता है. फैडरल स्टेट होती है, कहीं भी राजधानी के नागरिकों को लोक-तांत्रिक प्रधिकार नहीं मिलते । लेकिन मैं समझता हं कि गहराई में जाकर इस सिद्धान्त के बारे में उन्होंने नहीं सोचा है

संघ राज्यों की तीन राजधानियों का मैं यहां पर धाज जिक करना चाहता हं। एक ग्राप वाशिगटन को ले लीजिये जो धमरीका की राजधानी है. एक घोटावा को लीजिये जो कैनाडा की राजधानी है. एक कैनवरा को लीजिये जो घ्रास्टेलिया की राजधानी है। इनके बारे में मैं समझता हं कि सिलेक्ट कमेटी में जरूर विचार किया गमा होगा । एनसाइक्लोपीडिया बिटानिका की चौथी किताब से कैनवरा के बारे में मझे यह जानकारी मिली है---

"The Australian capital territory is administered by the Department of the Interior. Legisletion for the territory is enacted by ordinance by the Governor-General-in-Council.".

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लेकिन साथ साथ धास्ट्रलिया की जो ईयरबुक है, उसमें यह खबर दी गई है कि धास्ट्रेलिया की राजधानी का क्षेत्रफल 949 बगें मील है धौर उसकी जनसंख्या, यह बात याद रिखये, केवल 80 हजार है। धास्ट्रेलिया का जब धाप उदाहरएा देते हैं तो धापको याद रखना चाहिये कि वहां केवल 80 हजार की धाबादी है, लेकिन दिल्ली की धाबादी, मेरे पाम नाखा धांकड़ नहीं हैं, लेकिन 40 लाख के लगमग होगी धौर दिल्ली में मेहनत-मजदूरी करने के लिये, रोटी कमाने के लिये जो नीग धाते हैं

भ्राप्यक्ष भहोदय : भ्रापका समय हो गया है ।

श्री मचु लिमचे: प्रध्यक्ष महोदय, हाउस एक दिन बढ़ गया है, इसलिये इसका समय बढा दिजिये।

प्रध्यक्ष महोदय : इसको सारा दिन नहीं लिया जा सकता ।

श्री मधु लिमये: पांच मिनट तो ग्रौर दीजिये मैं पांच मिनट में खत्म कर दूंगा।

दिल्ली की घाबादी 40 लाख है भौर इसमें धाने वाले 20-25 लाख को धौर मिला दीाजिये. क्योंकि दिल्ली की घाबादी बढ़ने वाली है। धब धमरीका जैसे देश में. पश्चिमी योरोप के देशों में उप-नगरीय सभ्यता श्रा गई है, यानी शहरों की श्राबादी बढ़ने की बजाय, घटती चली जा रही है। मैं बांशिंगटन के झांकड़ भापके सामने रखता हं. 1950 में वाशिगटन की प्राबादी पाठ माख थी, लेकिन दस साल के बाद करीब-करीब साढे सात लाख हो गई है। कुछ दिन पहले बबर ग्राई यी कि न्य्याकं की ग्राबादी भी षटती बली जा रही है, तीन-बार लाख घटी है। प्रमरीका प्रव एक ऐसी सम्यता की स्थिति में पहंच गया है जिसको सबर्वन-सिविलाइजेशन कह सकते हैं। इस उप-नगरीय सध्यता में

लोग धीरे-धीरे शहरों के मध्य से दूर बले जा रहे हैं, क्योंकि उनके पास कारे धौर गाड़ियां हैं, लेकिन इसके मुकाबिले में दिल्ली की भावादी बढ़ रही है, बहुत ज्यादा तेजी से बढ़ रही हैं, हालांकि दिल्ली में रहने को मकान नहीं मिलता है, महंगाई बढ़ रही है, लेकिन इसके बावजूद भी दिल्ली की भावादी बढ़ने वाली है।

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इसी तरह से भाप भोटावा को देशि रे. वे भी राजधानी है, वहां पर मेयर चुन जाता है, 22 एस्डरमैन जनता के द्वारा चुने जाते हैं भीर वे सारा काम-काज करते हैं। भाप दिस्ली, बम्बई, कलकत्ता में देखिये, जहां जहां ये निगम बने हुए हैं,कारपोरेशन, महापालकायें बनी हुई हैं, वहां भी म्युनिसिपल कमिश्नर के हाथ में सारे भधिकार हैं। जो नगर-पासिकाओं के चुने हुए सदस्य हैं, उनको भापने सारे भधिकारों से बंजित रखा है, इस तरह से प्रजातन्त्र की हत्या हो रही है।

मन्त में मैं मर्च करूंगा, मुमदा जी ने उल्लेख किया, रेणु जी भी बैठी हुई हैं, उनका समर्थन करने की बरूरत नहीं हैं, लेकिन चूंकि वह पहले बोल चूंकी हैं मैं उनकी भोर से कुछ बोलूंगा। सुभदा जी ने कहा कि बिरोधी दल, खास करके कम्युनिस्ट, सोशलिस्ट भादि लोग सम्प्रदायवादी तत्वों या जो प्रतिक्रियावादी तत्व हैं, उनके साथ मेल-मिलाप कर रहे हैं। मुभदा जी के सामने मैं ्क मराठी कहावत रखता हूं। यह मराठी कहावत है:

> "भ्रापला तो वाव्या दुसर्याचा का रटा !"

धाप घपनी बात का तो नहीं देखते हैं। केरल में एक लोकतन्त्रात्मक हुकूमत को खरम करने के लिये घापने मुस्लिम लीग के माय समझौता किया। सुमद्रा जी को घपनी माम्प्रदायिकता की याद नहीं है......

13 hrs.

भी प्रकासवीर शास्त्री (विजनीर) प्रपनी प्रोच का जहतीर भी दिखाई नहीं देना [श्री प्रकासवीर शास्त्री] है, दूसरे की घांख का तिनका भी विखाई वेता है ।

श्री मब लिम्पे : सुभद्रा जी कहती हैं ये ग्रकालियों के माथ मिल गये। इन्होंने यानी कांग्रेम ने प्रकाली दल के साथ एक साम्प्रदायिक दल के साथ गठजोड किया था. ग्रकाली दल को तो पचाने की भी कोशिश की थी । लेकिन ग्रात्म-निर्णय का नारा देकर मास्टर तारा सिंह भापका पेट फाइ कर बाहर भारहे हैं। मैं सुभद्रा जी की बहत कद्र करता हं, बहुत इज्जत, करता हं। लेकिन मैं कहना चाहता हं कि कांग्रेस के ग्रन्दर जितनी दकियानसी प्रवित्तयां हैं. जितनी प्रतिकिया-बादी भीर फिरकापरस्त गक्तियां है उतनी विरोधी दलों में नहीं हैं। फर्क इतना है कि विरोधी दलों में जो साम्प्रदायिक शक्तियां हैं या दकियान्सी शक्तियां हैं वे ताकत में नहीं हैं लेकिन कांग्रेस के जो साम्प्रदायिक शक्तियां हैं, दकियानसी शक्तिया है वे ताकत में हैं और 18-19 साल से ताकत में हैं। उन से मल्क को ज्यादा खतरा है। मैं रेण चक्रवर्ती जी भीर दसरे सभी विरोधी दलों से कहंगा कि कांग्रेस की यह जो ताकत है, यह जो साम्प्रदायिकता है, ये जो प्रतिक्रियाबादी तस्व हैं, इनको हराने के लिए ग्रगले चनाव में वे एक हो जाएं। विचारधारा का सवाल नहीं है इस वक्त भीर इसको हमें लाना भी नहीं चाहिये । केवल इस बरी ताकत को हराने के लिए भीर यह जो एकाधिकार कांग्रेम दल क हो गया है उससे मक्ति दिलाने के लिये विरोधी दल भापस में समझौता करके इस दल को एक दफ़ा हटायें भीर लोकतंत्र को मल्क में बचायें।

श्री श्रीनारायण बास (दरभंगा) : ग्रध्यक्ष महोदय, दिल्ली प्रमासन सम्बन्धी विश्वेयक प्रवर समिति से शाकर इस सदन में विवारार्थ उपस्थित है । जब इसे प्रवर समिति में भेजने का प्रस्ताव इस सदन में हुमा या और उस समय जो बाद विवाद इस पर हुमा था, उस समय जी इस पर देखीलें दी गई थीं लगभग माज भी वही दलीलें पक्ष में या विपक्ष में टी जा रही है।

इस बिल पर बोलते समय जितनी बातें कही गई है मैं समझता ह कि उन में से बहुत सी इस बिल से सम्बन्धित नहीं हैं। दिल्ली में कैसा प्रशासन हो, जैसा कि ग्रीर राज्यों में प्रशासन है, बैसा हो या न हो, इस प्रश्न पर यहां पर विवाद उठा हमा है । कुछ माननीय सदस्य ऐसे हैं जो कहते हैं कि दिल्ली में भी जैसे और राज्यों में विधान सभावें है और मंजिमंडल हैं जो कि विधान सभाग्रों के प्रति उत्तरदायी हैं. वैसे ही विधान सभा हो भौर मंत्रिमंडल हो जो कि विधान सभा के प्रति उत्तरदायी हो । केन्द्रीय मरकार ने जी बिल उपस्थित किया है वह ठीक इसके विकद्ध तो महीं जाता है लेकिन इस बिल के खरिये से जो मेटोपोलिटन काउंसिल बनाई जा रही है वह एक सलाहकार समिति कही जा सकती है। दिल्ली प्रदेश के सम्बन्ध में जितने भी भी विधेयक इस सदन में पेश किये जायेंगे या जो बजट पेश किया जायेगा उस सम्बन्ध में विचार करने का इस काउंसिल की ध्रीधकार होगा । जो कछ भी मेटोपोलिटन काउँसिल कहना चाहरी सिफारिश के तौर पर जन सारी बातों के सम्बन्ध में उसकी कहने का इसे श्रध-कार होगा । जो विश्वयक दिस्ली सम्बन्ध में यहां पर विचारार्थ पेश पेश किये जायेंगे उन पर इसको राय देने का ग्रधिकार होगा । इसलिए कोई मौलिक सिद्धान्त का प्रश्न नहीं उठता है ।

यह ठीक है कि हिन्दुस्तान के सभी प्रदेशों के लोगों को प्रजातातिक ढांचा मिला हुआ है, प्रपना काम प्राप करने का प्रधिकार मिला हुआ है। दिल्ली प्रदेश जिसकी धाबावी नगभग 30-32 लाख है, यहां के लोग भी चाहते हैं कि जिस तरह से भन्य केन्द्र प्रशासित केन्द्रों में विधान सभायें बना दी गई है उसी तरह से यहां भी विधान सभा बना दी जाए भीर यहां भी सारा जितन पैराफरनेलिका होता है, प्रान्त का, वह दिल्ली वालों को मी प्राप्त हो । केन्द्रीय सरकार ने जो विधेयक सदन के सामने उपस्थित किया है मैं समझता हं कि इस मत से यह बिल्कुल मेल नहीं खाता है। यह सही है कि यह जो पालिमेंट है, यह जो सदन है, यहां हम दिल्ली के सभी मामलों पर विचार करते हैं। इस सदन में पांच, छः जनता द्वारा चुने हुए प्रतिनिधि उपस्थित हैं । बाकी जितने प्रतिनिधि हैं वे सारे देश के प्रतिनिधियों के रूप में बैठे हए हैं। ऐसी हालत में मेरा खयाल है श्रीर जैसा मैंने देखा भी है दिल्ली की जनता का क्या मत है यह तो मैं ठीक ठीक नहीं बता सकता हं--कि यहां दिल्ली के जो प्रतिनिधि हैं, उनका जो मत हैयह बहुमत से इस बात के हक में है कि यहां बाजाब्ता विधान सभा की स्थापना की जाए भीर मंक्रिमंडल का निर्माण किया जाए भीर जो मंत्रिमंडल हो वह विधान सभा के प्रति उत्तरदायी हो। मैं इस बात का समर्थन करता हं कि हिन्दूस्तान के भौर भागों को जिस प्रकार के प्रजातांत्रिक प्रधिकार मिले हुए हैं वैसे ही ग्रधिकार दिल्ली वालों को भी मिलें। लेकिन जैसा कि केन्द्रीय सरकार की तरफ से बताया जाता है कि दिल्ली हिन्दस्तान की राजधानी है और वहां भगर एक प्रदेश की तरह से शासन चलेगा तो उसमें भीर केन्द्र की सरकार में संबर्ष का मौका चा जाया करेगा । जब पहले यहां दिल्ली में विद्यान सभा चलती थी तब जो संस्रीमण ये उनके कामों में श्रीर उसी से सम्बन्धित हेन्द्रीय मंत्री के कामों में बहुधा मंचर्ष हो जाया करता था। जैसे जो स्वास्थ्य मंत्री दिल्ली के ये और जो केन्द्र के ये उन दोनों के कामों में संघर्ष उपस्थित हो जाया करताया। जब स्टेट्स का रिधार्गेनाइजेशन हमातो दिल्लीको जो विधान सभादी गई थी उसको स्थागित कर दिया मया । प्रभी जितना बाद-विवाद इस विश्रेयक पर हमा है भौर जिस सिद्धान्त को इस विधेयक की प्रवर समिति के सुपुर्व करते समय मान लिया गया था और जिस रूप में यह बहां ने लौट कर प्राया है और इस बिल के पीछे जो सिद्धाल्त या उसको बहां भी मान लिया गचा या, उसको वेखते हुए मैं समझता हूं कि जितनी बहस यहां हो रही है वह इस जिल के बाहर की हो रही है, इस बिस के बाहर की बातें कही या रही हैं। इस बास्ते मैं समझता हूं कि हम सब को जो मेट्रोपोलिटन काक्सील बी जा रही है उसको मान कर बलना चाहिये ...

बी बहु प्रकाश (बाह्य दिल्ली) : मैं जिम्मेदारी के साथ कहना चाहता हूं कि पांच साल के घन्दर जब कि यहां पर मंति-मंडल था एक भी ऐसी फाइल नहीं है जिससे यह साबित होता हो कि गवर्नमेंट घाफ इंडिया और दिल्ली एडमिनिस्ट्रेगन के घन्दर कोई इखलबाफ हुमा हो । एक भी फाइल नहीं है ।

श्री श्रीनारायण बास : मेरे पास इसकी कोई पक्की जानकारी तो है नहीं । लेकिन प्रवर समिति के सामने जो एवीडेंस धाया उसमें माननीय सवस्य श्री कामत जो यहां बैठे हुए है उन्होंने धपने प्रश्नों में इस बात का जिक्क किया था उन से जो इस कमेटी के सामने धपने विचार प्रकट करने के लिए धाए थे । उन्होंने बताया था कि स्वास्थ्य मंत्री जो केन्द्र के उस समय थे धौर विल्ली एडिमिनिस्ट्रेशन, में जो तत्कालीन स्वास्थ्य मंत्री थे, उन दोनों के विचारों में कुछ संवर्ष हो गया था । इसी वास्ते मैंने कहा है कि इस बारे में भीर प्रधिक जानकारी लेने की जकरत है भीर वह भी जाएगी ।

मैं यह कह रहा या कि जो मौलिक ब्रक्त यहां उठाया गया है उससे मैं समझता हूं कि इस बिल का कोई ज्यादा सम्बन्ध नहीं है। मेरी राय यह है और मैं केन्द्र से अनुरोख शी कक्ना कि वह इस मेरी राय पर विचार करें कि दिल्ली की जनता की राय को देखने श्रूप वह आवश्यक मतीत होता है कि किसी

[श्री श्रीनारायण दास]

एंसी संस्था का निर्माण किया जाए दिल्ली के सिये जिस संस्था को उससे धीर ध्यमिकार दिये जा सकें जो ग्रधिकार कि दिल्ली की मेटोपोलिटन काउंसिल को दिये जा रहे हैं। बाजाब्ता विधान सभा धौर इसके बीच में कोई संस्था बनाने के लिए उच्चाधिप्राप्त भायोग की नियक्ति की जाय जो कि सारे वैधानिक प्रश्नों पर विचार करे भीर दिल्ली की जनता की राय को देखते हुए भीर केन्द्रीय सरकार का जो मत है उसको देखते हुए एक ऐसा ढांचा दिल्ली के लिये तैयार करे जिससे उस संस्था को कानन बनाने के या जो वित्तीय अधिकार हैं, वे मिल सकें, वैसे अधि-कार निल सकें जैसे कि ग्रसेम्बली को मिले होते हैं। मैं समझता हं कि बजट वगैरह पास करने तथा दूसरे सभी मधिकार देते हुए ऐसी संस्था का निर्माण होना चाहिए जिससे कि केन्द्रीय सरकार के साथ उसका कोई संघर्ष न होने पाए। इसलिए सभी इस बिल को मान लिया जाना चाहिए। मैं भ्रपील करूंगा कि मेटोपोलिटन काउंसिल का प्रयोग किया जाए भौर तब तक उच्चाधिकार प्राप्त कमेटी ओ बनेगी उसकी रिपोर्ट भी मा जाएगी मौर सरकार भीर सदन भी उस पर विचार करके कोई ऐसा ढांचा निकाल सकता है जिससे प्रजा-तांत्रिक दावे से भ्रधिक ग्रधिकार दिल्ली की जनताको दिये जासकें।

दूसरा मुझाव मैं यह देना चाहूंगा कि
जब तक मेट्रोपोलिटन काँसिल नहीं बनती
है या कोई ऐसी संस्था नहीं बनती है जो कि
सलाह देने वाली संस्था हो, तब तक केन्द्रीय
मंजिमंडल में एक विशेष मंजी कैबिनेट के
मधिकार का होना चाहिये जो दिल्ली के
सारे कामों की देख भाल करे। मेरा जो
मुझाव है उससे मैं समझता हूं, दिल्ली
की जनता के लिये बहुत से काम करने में
मुखिषा होगी भीर भाजकल जो देरी होती है
वह नहीं हो सकेगी। दिल्ली भ्रफेषसं की

देखमाल के लिये एक मंत्री यहां पर ग्रवस्य होना चाहिये ।

घब मैं ज्यादा समय नहीं लेना चाहता हं। यह जो विधेयक हमारे सामने प्रस्तुतः किया गया है और प्रवर समिति से ग्राया है. उसमें बहुत से सुधार किये गये हैं। और थोडे बहुत संशोधन करने की धगर धावश्यकता हो. और मैंने कुछ छोटे छोटे संशोधन दिये हैं. कई भौर माननीय सदस्यों ने भी दिये हैं. उन संशोधनों को स्वीकार करके इस विधेयक को पास करना चाहिये मेरी भ्रापील है कि जिस मेटोपोलिटन कौंसिल की स्थापना हो रही है उस का प्रयोग करके कुछ दिन देखा जाये, भौर फिर भागे विचार करके देखा जाये कि दिल्ली के लोगों को प्रजातान्त्रिक ढांचे के परे घ्रधिकार देने के लिये क्या किया जा सकता है। भाजकल जो संविधान हमार है उसमें ग्रगर इसके लिये संशोधन करने की भावस्थकता हो ऐसे भ्रधिकार देने के लिये तो उसमें उचित संशोधन कर देना चाहिये ।

Mr. Speaker: Shri Kandappan. No member will take more than 16 minutes.

Shri S. Kandappan (Tiruchengode): Sir, I have gone through this Bill very carefully and I also listened to the observations made by the hon. members over this Bill. I am constrained to say that I do not find any necessity for this kind of a Bill. According to the long title the intention is to provide for the administration of the Union territory of Delhi and for matters connected therewith. Delhi is already administered by the Delhi Municipal Corporation and they have got certain Acts governing the proceedings of the corporation; they have also got the Delhi Development Act. If it is felt that the government does not have a sufficient hold over the administration of Delhi, I think they can suftably amend the constitution relevant to the administration of Delhi instead of duplicating and multiplying administration machinery by bringing in a measure of this kind. The government seems to think that by simply creating and multiplying the institutions they are doing something solid and delude themselves that they have achieved some thing very concrete. In fact yesterday, the House has been entertained over the demagogy of the Planning Minister for half an hour. (An Hon. Member: Scholarship). Mr. Asoka Mehta, the newly baptised Cogressman was till recently one of the stanchest critics of the government's policies claimed that they had achieved remarkable sucess over the past twenty years. What they mean by achievement is, I think, simply proliferation of administrative establishments like this one.

After saying this, I would like to say a few words about the clauses in this Bill. It is regrettable there is not even a semblance of a representative body that is conferred on the proposed metropolitan council. I find, that apart from the 49 elected councillors, Government may nominate not more than five the metropolitan councillors to council. This is a very strange procedure. Why the Govrnment should nominate for the Metropolitan Council. I am not able to appreciate. Shri Dissenting Kamath, in his Note. points out that the professions the minority communities or the special interests which the persons nominated on the metropolitan Council are intended to represent should be clearly specified in the Bill. I would rather say that apart from specifying them, it is the Council that should get the powers for co-opting members. That would have been a better procedure than that which is adopted here.

I would like to tell the Government that this is what is being done in Madras with regard to the civic bodies. We have a rather healthy

convention; because, when the Opposition Party which is not in the good books of Central Government gets a leading role in the Metropolitan Council, with a narrow majority of one or two votes, the Government could easily tilt the balance by their own nomination, whereas if Council gets that power to co-opt -members, they could have a majority and they could be secure in position to carry on the administraion.

Then there is the Executive Council. I find there is one executive councillor designated as the Chief Executive without being given any powers whatsoever. I do not know why this adjective "Chief" is being added to a councillor among the four, since, I find from the Bill that it is the Administrator who is going to preside over the Executive Council.

Then, practically, neither the Metropolitan Council nor the Executive Council-I could find nowhere in the Bill-has a mendate to supersede the Administrator. The Council must only confline to giving suggestions; they could make their observations and submit them to the Administrator and could do nothing about it. On page 10 of the Bill, clause 24(1) says that the rule made by the Administrator shall prevail. So, there is no mandate given to the Council to do anything superseding the Administrator. On page 5, clause 11(2) says:

'The Administrator may, from time to time,

- (a) prorogue the Metropolitan
 Council;
 - (b) with the approval of the President, dissolve the Metropolitan Council."

He can prorogue or dissolve it or do anything according to his whims and fancies. So, why such a farce of this Council is being constituted for this metropolitan city, I am unable to understand.

I would like to say that I should not be misunderstood as saying something that we do not appreciate, that

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[Shri S. Kandappan]

there should not be any new institution or some changes in the metropolitan city. I am one with those who want some changes in the administrative set-up of the metropolitan city of Delhi, but not the kind of vogue institutional changes enunciated here; I want some basic changes, keeping in view the federal character of our country.

There are quite a number of Indian communities living in the metropolitan city. I wish the Government should consider about making some provisions so that all the communities living in the federal capital may feel at home. They should be made to play a constructive role in the civic administration of the metropolitan city. There are so many ways and means to do that, but I would like to mention only one thing, and that is, with regard to the language.

In the beginning itself, this report says that the Committee are of the opinion that the question of language languages to be used in the Metropolitan Council should be seft to be determined by the Metropolitan Council itself, and that it need not be provided by the statute. I do not think the Metropolitan Council will decide something in favour of minority communities. Government, I suspect is not honest in what it professes to be. Apart from giving place to Hindi, Urdu and English, there should be scope at least for the major communities like Tamilians, Bengalis, Punjabis, Malyalees, etc. to have their say, so that the administration may be in direct contact with the Public and there may be fairplay so far as the people living in Delhi are concerned. The claim that the cohesive force of Hindi is needed for the unity of this country was amply disproved during the recent Indo-Pak conflict, when this country rose as one man, from Kahmir Kanyakumari, to resist the Pakistani aggression, without the so-called cementing force of Hindi. I would urge upon the Government to bear this in mind.

With these words, I totally oppose this Bill and request the Government even at this late stage to bring a Bill which would assure a durable, suitable and proper federal set-up for the cosmopolitan city of Delhi.

भी जगहेव सिंह सिंह सी (झज्जर) : माननीय ग्रध्यक्ष महोबय, मैं कुछ बातें आपके द्वारा लोक सभा की सेवा में निबंदन करता हं। यह जो महानगर परिषद का विधेयक सामने रखा हुआ है कि यह बननी बाहिए, सरकार ने यह बीजें इसमें रखीं परन्तु जनता के द्वारा जो चने जायें सारे सदस्य तो फिर मनोनीत करने का क्या श्रमिप्राय है ? नामजद क्यों किये जायं ? सब के सब वैद्या-निक रूप से भने जाने चाहिए और इसके साम फिर कार्यकारिणी ा मन्त्रिमण्डल कहिए उसका फिर क्या हाल होगा ? सरकार या राष्ट्रपति उमको चुनेगा तो जनता के चने हए सदस्यों के हाथ में कोई सत्ता नहीं रह जाती । इस तरह से प्रगर एग्जीक्सटिव बाडी भीर कौंसिल में झगड़ा हो जाता है तो उस झगड़े के भ्रन्दर एग्जीक्युटिव ग्रगर नहीं बाहती तो कुछ करना तो कौंसिल बेकार रह जाती है। इस लिए सब वैधानिक मधिकार इसको देने चाहिए।

घब दूसरी चीज यह है कि वित्तीय प्रधिकार कुछ नहीं दिये जा रहे हैं। यह सो हो सकता है कि लोक-सभा एक मुश्त यह कह दे कि इतनी राणि दी जाती है। परन्तु उसके वितरण का प्रधिकार महागनर परिषद को ही होना चाहिए न कि वह भी फिर लोक-सभा ही करे ध्रयवा दूसरी कोई चीज की जाय। फिर लोक सभा, महागनर परिषद घर नगर निगम के चुनाव एक साथ हों, तब तो गलियों को साफ करने वालों का एक चुनाव हो, फिर दूसरा महाक्यर परिषद का हो और फिर तीसरा लोक-सभा का हो, तो इसमें

इतने झगड़े होंगे कि कोई निर्णय नहीं हो सकेगा। साल भर के लिए जब नगर निगम के बुनाब को सरकाया गया तो यह कौनसी बात है कि इन्टेरिम बनाया जाय चार महीने या छः महीने के लिए ? इसको भी भ्राग बढ़ा दिया जाये। ऐसी क्या बात भ्रा गई कि भ्रभी इसको किया जाय ? साथ ही में भ्राया के ऊपर निर्णय हो चका है तो इसके भन्दर भाषा के बारे में कोई बात नहीं कही गई है, यह एक नया झगडा देश के भ्रन्दर गुरकार लाना चाहती है।

धव मैं कुछ सामान्य बातें कहना चाहता हुं। दिल्ली का नाम जब घाता है तो हमारा हृदय बल्लियों 'उछलने लगता है। दिल्ली का भीर हमारा तो वैसा ही सम्बन्ध है जैसे कि इस शरीर के धन्दर हृदय का सम्बन्ध होता है। भादरणीय मधु लिमये को लेनिन ग्रेड का तो पता चल गया लेकिन दिल्ली का नहीं चल सका । महाराष्ट्र का जो सम्बन्ध पूना से है, राजस्थान का जो सम्बन्ध चित्तौड़ से है, मान्ध्र प्रान्त का जो सम्बन्ध सौभाग्य नगर से 🕏 वही इस विशाल नगर दिल्ली का सम्बन्ध हरियाना से है । घाज कोई दस साल से घाया, कोई बीस साल से घाया, कोई पन्द्रह साल से धाया, मैं उनको ब्सपैठिये तो नाम नहीं देता, मैं उनको महमान नाम देता हूं, मेहमान बन करके भाये, हमने जगह दी उन लोगों को, अंगलों में बसाया भीर फिर श्रब वह यह कहते है कि दिल्ली बालो, तुम लोग कौन हो, तुम दूर रहो, सुम्हारा यहां कुछ नहीं, हम मालिक बनना चाहते हैं दिस्सी के । मुझे तो श्रध्यक्ष महोदय, सन्देह है, कल माननीय खन्ना साहब की कोठी पर जो दुर्घटना हुई, हो सकता है कि खन्ना साहब के नादान दोस्तों का षड्यन्त्र हो जो कि कांग्रेस के ग्रन्दर का दूसरा दल है, उसको फंसाने के लिए दूरिशमन्धि की जा रही हो, ऐसा भी हो सकता है। तो मेरा कहना यह है कि दिल्ली के बारे में इतना ही नहीं सोचना है, दिल्ली राजधानी है तो राजधानी के भनुसार इसको सब वैधानिक श्रधिकार मिलने चाहिए । जैसे ग्रीर भी

राज्यों को विद्यान समाधों का शक्किए है। वैसे ही दिल्ली को भी मिले। सरकार बाह्मी है कि यह केन्द्र की राजधानी हो, हम मान्ते हैं कि केन्द्र की राजधानी हो। यह जो परकोटे के भीतर दिस्ली थी उसके बाहर जो बसायी है वह केन्द्रीय सरकार ले लें। लेकिन जो परकोटे के घन्दर की दिल्ली है वह पूरी की पूरी हमारी है। हम उसके मन्दर पुरा मधि-कार बाहते हैं। श्री मध लिमये जी ने यह भी कहा कि दिल्ली सदा झकती ग्रायी। उनको दिल्ली के इतिहास का पता नहीं। न जाने कितनी बार बाहर के धाक्रमणकारी दिल्ली में प्राये और मार खाकर चले गए। भीर जो बसे वह हमारे पांव के नीचे झाकर बसे । दिल्ली कभी झुकी नहीं। इस क्षेत्र के धन्दर काफी समय तक मगलों का राज्य रहा । लेकिन हमारे जंगल के धन्दर कभी कोई मोर को भी नहीं मार सकता या। दिल्ली की बह किन्त रही है। इसको यह कहना कि दिल्ली शुकती धायी, बिल्कुल गलत है। विल्ली कभी सकी नहीं । ऐसी बात कहना, यह दिल्ली के इतिहास से भपनी भनभिज्ञता प्रकट करना है।

मेरा यह कहना है कि विस्ती को पूरे वैधानिक अधिकार मिलने चाहिए, पूरी वैधानिक सत्ता इसको मिले और पूरा इसको हक हो जिससे कि दिल्ली जैसे पहले ची, वैसी ही हो सके और यह गष्ट्र का एक सुरक्षित गढ़ है। इसलिए इसको पूरी सत्ता देनी चाहिए। यही मेरा अभिन्नाय है।

बो ब ० व ० क्यालानी (धमरोहा)
धक्यल महोवय हमें इस बिल पर कुछ बोलना
नहीं या । लेकिन सधु लिमये जी का भावण
मुन कर के हम को भी ख्याल धाया कि हम
कुछ धपना ख्याल यहां जाहिर करें । जो
कांस्टिट्यूगनल पांजीशन उन्होंने रखा हु
उससे मैं सहमत हूं चौर मणी जो मेरे भाई के
धावण किया उसमें भी मैं सहमत हूं कि
कांस्लोपोलिटन टाउन निर्फ नवी विस्ली हू,
विस्ली नहीं है। चौर विस्ली चौ है फ्सको य ह

[श्री ज० म० कृपालानी]

जो नया प्रान्त बनाया जा रहा है जिसका नाम है हरियाना धागे तो खाली हम हरियाना के बैल जानते थे...

श्री जगदेव सिंह सिद्धान्ती: ध्रव लोक सभा के सदस्य भी देख लिए।

श्री ज ० भ ० कृपालानी : प्रभी भौरों का भी पता हम लोगों को लगना या मैं समझता हंकि

ग्रध्यक्ष महोदयः बैल ग्रावारा तो नहीं फिररहेथे किसानों केही हाथ में थे।

भी हरि विष्तृ कामत (होशंगाबाद) : कांग्रेम का चुनाव निशान भी वैल है।

श्री ख ० भ ० कृषालानी: तो मैं समझता हूं कि यह बहुत भ्रष्टा होता कि दिल्ली जो है बहु हरियाने में मिला दी जाती भ्रौर वह हरियाना को भी मालूम होता भ्रौर दिल्ली को भ्री मालूम होता कि जैसे दूसरे स्टेट्स को कांस्टीट्यूशनल गवनंमेंट मिली है वैसे ही उनको भ्री मिली भ्रौर न्यू देहली जो है उसमें राजधानी है हमारी उसको जैसे गवनंमेंट भ्राफ इण्डिया चलाना चाहे या न चलाना चाहे वैसा करे।

उसके प्रलावा एक दूसरी बात मुझे कहनी है भीर वह भरयन्त अकरी है कि वही कांस्टीट्यशन बनाया जाय जिसमें मेहरचन्द बन्ना साहब भीर चौधरी बह्मप्रकाश राजी हों क्योंकि जब तक वह राजी नहीं होंगे तब तक यह बात चलेगी नहीं भीर यह भी मैं कहना चाहता हूं कि यह भाज दिल्ली का बिधान बनाया गया है उसमें जैसे अंग्रेजी को कहा जाता है कि इट इज माइबर फिझ नौर फाउल लेकिन वेजीटेरियन्स काफ़ी हैं इसलिए कहुना चाहिए कि इट इज नौट ईवन भौनेस्ट बाल रोडो क्योंकि 3 टायस एक स्युनिसपैसिटी एक एक्जीक्यूटिव कासिस यह क्या है? किस चीज की बला है भीर जिस दिमाग्र से यह निकला उस दिमाग की भी तारीफ़ करनी चाहिए यह एक ऐसा भत निकाला है उसकी तारीफ़ करनी चाहिए । फिर गवनेमेंट ग्राफ़ इंडिया है। फिर कहते हैं एक डेवलपमेंट एयारिटी भी है इसलिए तीन नहीं है यह तो फोर हैंडेड मौस्टर होगा। मैं कहता हूं कि यह ज्यादा दिन तक चलेगा नहीं भीर जो एजिटेशन माज चल रहा है वह भी चलेगा भीर जो सरकार काम करना चाहती है वह भी नहीं होगा । लेकिन यह सरकार उलटा ही काम करती है। इतना जरूरी भी नहीं या इस बिल को इस तरीक़े से लाना इस शक्ल में लाना। यह एक बहत बेकार बात है। इस वजह से मैं समझता हं कि इस बिल को वापिस लिया जाय भौर फिर भ्रपोजीशन पार्टीज वगैरह को बैठ कर कोई मोर सुटेबल बिल लाना बाहिए। बस मुझे इतना ही कहना था।

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The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): Mr. Speaker, Sir, during the course of the debate several points have been raised by hon. Members. I would divide those points into four main categories. The first point was as to why Delhi should not be given Legislative Assembly like the other Union territories and if there is a Constitutional bar, we can amend the Constitution. The second point was that within the framework of the Constitution it is possible to give a Legislative Assembly and also financial powers. The third point was raised was that if it is not possible within the framework of the Constitution to give a Legislative Assembly or financial powers, make certain amendments may be whereby a kind of responsible gova democratic set-up ernment or comes into existence. The fourth point was that some suggestions or amendments in the working of the

present Bill for Metropolitan Council and the Executive Council were made. The last suggestion Acharyaji gave was why not have old Delhi separated from New Delhi and that old Delhi may be a part of Hariana. But that is not within the theme of this Bill.

Shri J. B. Kripalani: You have forgotten the other aspect that I gave, namely, that if two big leaders of Delhi are not united, your Bill will not succeed.

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): We are following the good example of U.P.

Shri Maurya (Aligarh): Are we to follow the example of foreign contries? Let the foreign countries follow us.

Shri Hathi: It is not my habit to touch extraneous matters. The two leaders do not find a place in the Bill. If there is a diffrence of opinion, they can settle it somewhere. So far as the Bill is concerned, I would not touch that point because that is not my habit

Shri Hari Vishnu Kamath Shri Khanna has helped you there.

Shri Hathi: As to the first point, namely, why not give Legislative Assembly and Council of Ministers to Delhi, it has been explained here in the House more than once that so far as article 239A stands, the power of Parliament to give a Legislative Assembly or to provide for a Legislative Assembly is restricted only to five Union territories mentioned therein. Article 239 says that Union territories the administration will be by the President through an Administrator. Now, it may be said, as had been argued, why not amend the Constitution. Then the question is that the Constitution can be amended provided it is intended....

Shri Maurya: I would like to have the interpretation of "Save as otherwise provided by Parliament by law". How do you interpret this?

Shri Hathi: I will come to that. Shri Shiv Charan Gupta had touched this point which the hon. Member just now raised. He says that the interpretation of "Save as otherwise provided" is that although 239A provide for giving 2 Legislative Assembly only to the five Union territories, article 239 says that can be given because the powers are given under articles 245 and 246 to Parliament to make laws for any State of India with regard to certain subjects and he says that the creation of a Legislature also would come within articles 245 and 246. He started by saying that the Minister's statement is rather confusing. T do not know. I would like to know whether there is confusion here or there is confusion there. Articles 245 and 246 which give power Parliament to make laws is not power to have a Legislature in a State. That is to be given by the Constitution itself and because the Union territories were to be administered by the President through an Administrator there was no question of a Legislature being given. Therefore article 239 was specially amended and new article 239A was brought

Then, the second point was that if this was not possible, give something which would have some essence of democracy. Shri Madhu Limaye said that this is a Bill which really destroys all the elementary principles of democracy which are that the government should be responsible to the people, that the ministers should be elected and they should be responsible. These are all the elements which we know, but let us be honest about it. The Government made it clear on various occasions and for reasons which we have said that in a capital it is not possible. It is not the intention to have a democratic, responsible government in Delhi. is clear. Therefore it is not that we are dishonest about it. Are we saying that we are coming forward with a government which is going to be a democratic and responsible government and still we keep back cer-

[Shri Hatha]

tain things? That is not so. The Constitutional position is that the President administers the Union territory through an Administrator. That is the present position. We are going a step further, as Subhadraji said, and with this administration we are associating the elected representatives of the people.

Shri J. B. Kripalani: To exercise patronage.

Shri Hathi: Whatever it may be, but it is one step forward. Therefore all such suggestions which go to say, why not the leader of the party be the Chief Executive councillor, why should he not nominate others, why should they not be responsible, why vote of no confidence-all these are permissible provided we come forward with a proposal that we giving a democratic, responsible government to the people of Delhi, will be honest about it. We are not doing that. Let us be honest. Even to Brahm Prakashii and others has been made very clear that this is not the intention. The intention is to give some more power and to have an administration which will be unified administration where, for example, DDA will be under this government. Therefore, that question will not arise now, as Acharya Kripalani has said.

Shrimati Renu Chakravartty raised the question of multiplicity of various organisations. In any State, even in Bombay, there has to be the Electricty Board, there has to be the Transport Corporation, there has to be the local body, the Municipality and all that. These bodies are to be there. But they all will be unified in the Administration.

Then, another question raised by Shirt Kamath and Shri Madhu Limaye was with regard to my amendment which says that the Government servints.....

Shri Hari Vishnu Kamath: That has not been moved yet. He is not in order to speak on that now.

Shri Hathi: It has been criticised and let me explain the position. The position is this that under clause 19 of this Bill, persons who are disqualified to be Members of Parliament under article 102 or the Representation of People Act are also disqualified. Therefore, Government servants also will be disqualified. That is there. But here we had mentioned it to make it absolutely clear. Under clause 3, it is provided:

"The Central Government may nominate not more than five persons, not being persons in the service of Government, to be members of the Metropolitan Council."

So, the idea is that the Government servants cannot be appointed. But this is being covered already by article 102 which disqualifies persons who are disqualified to be Members of Parliament. Clause 19 provides that those persons who are disqualified to be Members of Parliament will be disqualified to be Members of this Council and in the Executive Council, Members from the Metropolitan Council are to be appointed. Therefore, it was only to make it clear. This was only to highlight this that these words were introduced. But if it is going to create any confusion or mean that the Government is going to appoint them, I shall certainly drop it and not move it.

श्री मधु क्लिमये: मेरा धाक्षेप नामखदगी के सिद्धान्त को लेकर है। सरकार को नामखदगी करने का बिल्युन कोई प्रधिकार नहीं है।

थीं हाथीं : वह प्रलग बात है।

Then, the question about the language was fouched. There, the Joint Committee came to the conclusion that we should leave it to the Metropolitan Council.

I have touched the most important points that were mentioned by the hon. Members. Now, I want to come to Shri Brahm Prakashii who made a speech which rather pained me to find that he had made personal attacks on the Home Minister. I have great respect for Shri Brahm Prakashji. He is a senior Congressman. He holds a responsible position in the public life. He onced adorned the office of the Chief Minister of Delhi. I wondered how it was that he stooped so low as to accuse the Home Minister of following a policy of divide and rule towards the Delhi Congress. He also charged the Home Minister of using questionable What are those questionable What inducements or bribes has the Home Minister given to other Members? He said that two of these Members are Ministers. Is that sin of theirs that they happen to be Ministers? Is it not a fact that nearly two dozen meetings have been held by the Home Minister with his colleagues to discuss this question?

Shri Mehr Chand Khanna: Including both these Ministers.

Shri Hathi: Including both these Ministers. Can he deny that Home Minister has absolutely made it clear that in any new set-up there was no question of giving a Legislative Assembly to Delhi on the grounds that have been explained to them for a number of times? Does he deny that everytime he proposd some changes they were fully considered and discussed? Does he deny that ultimately he had reconciled himself to the position that there would be no Legislative Assembly in Delle but that if financial powers are given to the Metropolitan Council, he would be satisfied?

Shri Hari Vishau Kamath: Now the big cat is out of the bag!

Shri Hathi: Does he deny that Shri Shiv Charan Gupta and two other representatives on his behalf discussed the question with the Home Minister

and with myself about the question of financial power and that they were satisfied that that was not possible? Is it not a fact that he said let us examine or consult Shri M. C. Sctalvad? Is it not a fact that Shri M. C. Satelvad came before the Joint Committee and he said that

Shri Hari Vishna Kamath: He said something else outside?

Shri Hathi: I am coming to that.

It is not a fact that he gave his opinion? I am going to read what he has said. He says:

"This, of course, is matter of policy. But as a constitutional lawyer, I would say that it would be extremely unusual to have a Legislature at the capital where Parliament itself is functioning. There are likely to be conflicts and perhaps deadlocks and delays in the administration."

So far as the financial powers are concerned, he said:

"I do not think within framework of this Constitution, you can invest the Metropolitan Council with any financial powers, for imposition of taxes...."

Is it not a fact that he hopes that Shri M. C. Setalvad might give his opinion.

श्री नौर्व : श्रीमन्- मैं एक महस्वपूर्ण सवाल पूछना चाहता हुं। क्या संविधान इस सरकार को इजाजत नहीं देता है इसलिए वह दिल्ली में एसम्बली नहीं बनाना चाहती है या चंकि वह दिल्ली में एसेम्बली नहीं बनाना नाहती है इसलिए वह मंविधान की घाड लेकर यह सब कुछ कर रही है ?

Shri Hathi: I have said that, I have told him that, if he says that the Constitution comes in the way, it is possible to amend the Constitution provided it is expedient politically and otherwise to have a Legislative Assembly and a Council of State in Delhi which, we think, it is not.

Shrimati Renu Chakravartty (Barrackpore): Why? (Interruptions).

Shri Maurya: You are taking recourse to the provisions of the Constitution. But can you not amend the Constitution if it comes in the way?

Shri Hathi: Upto this stage the question of bribing someone or the other dld not arise.

श्री मधु लिम शे: प्रध्यक्ष महोदय मन्त्री महोदय कोई दलील नहीं दे रहे हैं।

श्राध्यक्ष महोबय : जो कुछ दलील बह दे रहे हैं बही सुननी होगी ।

श्री मोर्ज : श्री सीतलवाड की दलील देने की कोई मावश्यकता नहीं है !

म्रध्यन महोदयः वह जैसे भी भ्रपना केस रखनाचाहते हैं उन को रखने दीजिए।

Shri Shinkre: Why is the Home Minister trying to be wiser than the people of Delhi?

Shri Hathi: I was wondering why should Braham Prakashji come forward with these attacks on the Home Minister saying that he has bribed, he has induced or he has done this or that. I was really sorry that a person of the stature of Shri Braham Prakash whom I have always looked upon as a good and respectable friend....

Shri Hari Vishnu Kamath: And still look him upon?

Shri Hathi:...and still I look upon him as a good and respectable person, should have made such a speech. I thought that perhaps it was his frustration, it was his anger, it was his wrath, and when he spoke that day—I was hearing him—he spoke with the force and powers of the ex-Chief Minister with the hopes and aspirations of the would-be Chief Minister perhaps. But all that he spoke was

very bitter and I really felt sorry for what he said. I still hope and feel that it was only an outburst of all his frustration, disappointment, anger and wrath and now that he has given vent to his outburst, that having been subsidied now, he will again become the same, my old good friend, Braham Prakash and will associate in the working of this scheme. Let the frustration or the anger not lead to renounce politics—he resigned from the membership of the Joint Committee-and let the feeling of sanyas not overpower him. That is what I would wish.

भी मौर्ष: यह प्रपील तो मंत्री महोदय कांग्रेस पार्टी में कर सकते हैं। यह उन के घर का झगड़ा है इसलिए वह इस को प्रपने घर में ही—पार्टी में ही—निपटा सकते हैं। इसको इस सदन में लाने की क्या झावश्यकता है?

Shri Hathi: The Joint Committee. after full deliberations, has given the scheme which I would honestly say is not a democratic responsible Government for the people of Delhi. That, of course, is admitted. Instead of an Administrator or a Chief Commissioner in Delhi with different Departments under different Ministries, we are now having a unified administration, and we are associating the elected members of the metropolitan council as members of the executive council, and they will be in charge of the Departments. Therefore, this is a step further, as Shrimati Subhadra Joshi has said. I think that we should all combine and co-opeate in making this scheme a success.

Mr. Speaker: The question is:

"That the Bill to provide for the administration of the Union territory of Delhi and for matters connected therewith, as reported by the Joint Committee, be taken into consideration.".

Let the Lobby be cleared.

The Lok Sabha divided:

Kureel, Shri B. N.

Division No. 191

AVES

12.56 hrs.]

Bill

Akkamma Devi, Shrimati Alageean, Shri Alva, Shri A. S. Anjanappa, Shri Bakliwal, Shri Bal Krishna Singh, Shri Barupal, Shri P.L. Beawant, Shri Besra, Shri Bhagavati, Shri Bhakt Darahan, Shri Bhattacharyya, Shri C. K. Borooah, Shri P. C. Braicshwar Presad, Shri Bril Basi Lal, Shri Chanda, Shrimati Jyotana Chandrabhan Singh, Shri Chandriki, Shri Chaturvedl, Shri S. N. Chaudhry, Shri Chandramani Lai Chavda, Shrimati Johraben Chuni Lal, Shri Dallit Singh, Shrl Das, Shri B. K. Das. Shri N. T. Deshmukh, Shri B. D. Deshmukh, Shri Shiveji Reo S. Dighe, Shri Dubey, Shri R. G. Pirodia, Shri Gendhi, Shri V. B. Gowdh, Shri Gupta, Shri Shiv Charan Jadhav, Shri M. L. Jadhav, Shri Tulshides Jamunadevi, Shrimati Tens. Shri Jhe, Shri Yogendre Joshi, Shrimati Subhadra Ivotishi, Shri J. P. Karuthiruman, Shri Kedaria, Shri C. M. Khanna, Shri Mehr Chand

Lahtan Chaudhry, Shri Laskar, Shri N. R. Larmi Bai, Shrimeti Loniker, Shri Mahadeva Prasad, Dr. Mahida, Shri Narendra Sineh Maimoona Sultan, Shrimati Malaviya, Shri K. D. Mandal, Dr. P. Mandal, Shri J. Mantri, Shri D. D. Marandi, Shri Masuriya Din, Shri Mehrotra, Shri Brai Bihari Melkote, Dr. Minimata, Shrimati Mishre, Shri Bibhuti Mohammad Yusuf, Shri Moheary, Shri Gokulananda More, Shri K. L. Naik, Shri Maheswar Naskar, Shri P. S. Nirenjan Lal, Shri Ozh, Shri Paliwal, Shri Pande, Shri K. N. Pandey, Shri R.S. Pant. Shri K. C. Patel, Shri Man Sinh P. Patel, Shri P. R. Patil, Shri D. S. Patil, Shri T.A. Patil, Shri V. T. Patnaik, Shri B. C. Pettabhi Raman, Shri C. R. Pretep Singh, Shri Raghunath Singh, Shri Raja, Shri C. R. Rajdec Singh, Shri Reju, Shri D. B. Ram, Shri T. Ram Swarup, Shri Ramanathan Chettiar, Shri R. Ramdhani Das, Shri Rane, Shri Ranga, Shri

Rao Shri I-genetha Rao, Dr. K. L. Reo. Shri Muchvel Rao, Shri Ramepethi Raut, Shri Bhola Rewandale, Shri Reddy, Shri Ramakrishna Roy, Shri Bishwanath Sadhu Ram, Shri Saha, Dr. S. K. Samanta, Shri S. C. Sanji Rupii, Shri Satyabhama Devi, Shrimati Sen. Shri P. G. Sham Nath, Shri Sharma, Shri D. C. Sharma, Shri K. C. Sheo Narain, Shri Shinkre, Shri Shree Narayan Das, Shri Shukla, Shri Vidya Charen Siddenenjappa, Shri Siddiah, Shri Sindeshwar Presad, Shri Singh, Shri A.P. Singh, Shri D. N. Singha, Shri G. K. Sinha, Shrimati Ramdulari Sinha, Shri Satya Narayan Sinha, Shrimati Tarkeshwari Soy, Shri H. C. Subberaman, Shri Sumat Presed, Shri Tahir, Shri Mohammad Tiwary, Shri D. N. Tiwary, Shri K. N. Tule Ram, Shri Tyagi, Shri Ulkey, Shri Upadhyaya, Shri Shiva Dutt Vissbys, Shri M. B. Valvi, Shri Venkatasubbaiah, Shri P. Verma, Shi K. K. Virbhadra Singh, Shri Wasnik, Shri Belkrishna

NOES

Ancy, Dr. M. S. Bedrudduje, Sbri Berwa, Shri Bhattecherye, Shri Dinen Brahma Perkash, Shri Dharmelingam, Shri Dwivedy, Shri Surendraneth. Kamath , Shri Hari Vishnu Kandap pan, Shri

Kinder Lel, Shri

Kisan Veer, Shri

Koujelgi, Shri H. V.

Kripe Shankar, Shri

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Lakhmu Bhavani, Shri Limaye, Shri Madhu Maic, Shri Meurys, Shri Muterice, Shri H. N. M'arm. Shri Sarkar Ornker Singh, Shel Rejarem, Shri Seshiyen, Shri

Siddhanti, Shri Jagdev Singh Singh, Shri Y. D. Swamy, Shri M. N. Venkelah, Shri Kolla Verma, Shri S. L. Vimla Devi, Sbrimeti Vishress Presed, Shri Yeshpei Singh, Shri

Yadab, Shri N. P.

Mr. Speaker: The result of the

Ayes 141;

Noes

The motion was adopted.

26.

Mr. Speaker: We shall now take up the clauses.

Clause 2- (Definitions)

Shrimati Renu Chakravartty: 1 beg to move:

- (i) Page 2, lines 10 and 11, and wherever they occur in the Bill, for "Metropolitan Council", substitute "Metropolitan Assembly". (16).
- (ii) Page 2, line 12, add at the end— "including Delhi Municipal Corporation, New Delhi Municipal Committee, Delhi Milk Scheme, Delhi Development Authority, Land and Development Office and other bodies dealing directly with the civic life of Delhi." (18)

Shri Naval Prabhakar (Delhi Karol Bag): I beg to move:

Page 2, lines 10 and 11, and whereever they occur in the Bill, for Metropolitan Council, substitute 'Shasan Sabha''. (15)

Shri Shree Narayan Das: I beg to move:

Page 2, lines 10 and 11, and wherever they occur in the Bill, for "Metropolitan Council" substitute 'Delhi Nagarik Parishad". (17).

Mr. Speaker: These four amendments are now before the House.

Shrimati Renu Chakravartty: As regards amendments No. 16, I would only like to make this demand that the council should be called an Assembly, because as I have already stated, my position is that there should be an Assembly, and if we cannot have it without an amendment of the Constitution, at least we should be in a position to give some powers which will

bring it on a par with an Assembly though not fully having all the powers of an Assembly.

As regards amendment No. 18, I have only sought to extend the definition of Delhi' by adding the words 'including Delhi Municipal Corporation, New Delhi Municipal Committee, Delhi Scheme, Delhi Development Authority, Land and Development Office and other bodies dealing directly with the civic life of Delhi. As you know, the Delhi Development Authority and the Land and Development Office etc. are all duplicating bodies. So, I want that all of them should be included, and that is why I want that this definition should be amended.

भी नवस प्रभाकर : प्रध्यक्ष महोदय,
मैंने जो संशोधन रखा है वह सोच समझ कर
रखा है। दिल्ली के ग्रन्दर जैसा शासन हम
दे रहे हैं इसके सम्बन्ध में तो विचार हो गया
है किन्तु मैं यह चाहता हूं कि इसका जो नाम
करण हो, वह ता कम से कम श्रन्छा होना
चाहिये। इसका मैंट्रोपोलिटन जो नाम रखा।
गया है, वह वास्तव में इसके उपयुक्त नहीं है।
यह एक बड़ा श्रजीबसा श्रीर विचित्रसा नाम
रखा गया है। मरी बहुत से लोगों से इस
संबन्ध में बातचीत हुई है भीर सबने यह कहा है
कि मैंट्रोपोलिटन नाम दिल्ली के लिये विल्कुल
उचित नहीं है।

हमारी कुछ ऐसी परम्परायें रही हैं कि
जब से हम स्वतन्त्र हुए हैं, जहां भी विधान
सम्मायं बनी है या और कोई संस्थायें हमने
बनाई हैं, चाहे वे नगरपालिकायें हों, या शासन
से सम्बन्ध रखने वाली संस्थायें हों, उन सब को
कुछ न कुछ नया नाम दिया है। फिर दिल्ली ते।
छत्तर भारत का एक संग है, और दिल्ली से
हीं हिन्दी चलती है। उत्तर भारत ही क्वां
स्परि देश के मन्दर जहां पहले मसेम्बली कहा
जाता था, झाज विधान सभा कहा जाता है
इसी तरह से जहां हम माज बैठते हैं, उसको
भी लोक-सभा फहते हैं, उचर की जो दूसरो
सभा है, उसके नाम का मनुवाद परिषद होना
चाहिये था, लेकिन उसको भी राज्य संभक्ष

कहा जाता है। इसलिये मेरा विनम्ब समाच है और माननीय बन्दी जी से बद्धना चाहता हं कि भापने भभी कहा कि यह एक ऐसी जासन करने बासी सभा होगी, जो दिल्ली के लिये सुख लायेगी । इसमें क्या होगा यह तो भविष्य की बात है, किन्तू मैं इतना जरूर चाहता हं कि इसका नामकरण तो कम से कम ऐसा होना चाहिए. जिससे यहां के लोगों के मन को सन्तोष हो धौर जो प्रजासन के धन्दर लोग बैठ हुए हैं उनको इस बात का भान होना चाहिये, कि यह वास्तव में कोई चीज है। एडमिनिस्टेशन शब्द का भ्रथं भ्राम तौर से प्रशासन के शब्द में किया जाता है। ग्रब जब शासन के लिए एक सभा बनाते हैं, काउंसिल बनाते हैं तो उसके लिए यह जरूरी बात है कि उसमें कुछ ऐसी भावना निहित होनी चाहिये कि यहां के जो नागरिक हैं वे यह महसूस कर सकें, ऐसा वे धनभव कर सकें, कि इसको एक ऐसा नाम दिया गया है कि जिस पर उनको भी गर्व है। प्रशासकीय जो कर्मचारी हैं उनको भी यह भनभव होना चाहिये कि जिसके भन्तर्गत वे काम करते हैं, जिन लोगों के साथ बैठ कर वे काम करते हैं, उस संस्था का जो नामकरण किया गया है वह ऐसा है कि जिस पर उनको गर्व है। मैंने इसका नाम दिल्ली शासन सभा रखने का सुझाव दिया है। शासन सभा मैंने इसलिए कहा है कि शासन को चलाने के लिए बहां के लोगों की जो चनी हुई संस्था होगी और जिसका नाम शासन सभा होगा, इस नाम से उनके मन के घन्दर, यहां के दिल्ली के नाग-रिकों के मन के घन्दर यह भावना पैदा होगी कि कम से कम इसको नाम तो प्रच्छा दिया गया है भीर भागे चल कर जैसा इसका नामकरण है, उसके धनुरूप चला जाएगा। इस बास्ते में प्रार्थना करता है कि कि मेरा यह जो सुझाब है, जासन सभा इसको नाम देने का जो सुझाब है इसको स्वीकार कर लिया जाए ।

13 hrs.

Shri Shree Narayan Das: My amendment also refers to the name to be given to this body. There are two other amendments with regard to the same. As between these, I would suggest that mine is the more appropriate.

Shrimati Renu Chakravartty suggests that it should be called Mctropolitan Assembly. I think the word 'Assembly' has come to mean in our country something different from what is envisaged for the Metropolitan Council. The Metropolitan Council is not Assembly. Therefore, that is not suitable. In this respect, the amendment of Shri Naval Prabhakar is more accurate.

The word we use should be expressive, clear and understandable by all. The word 'Metropolitan' has not been in vogue in our country. We have no other organisation in the country bearing this name. We have Zila parishad. Parishad and Assembly. In fact, the word 'Metropolitan' cannot even be pronounced by ordinary people. It is not in vogue.

Therefore, I suggest that the name should be Delhi Nagarik Parishad. The other amendment says that it should be called 'Shasan Sabha'. The Metropolitan Council is not dealing with Shasan. It will be an advisory body. Also, Shasan Sabha means a big assembly, where as Parishad denotes a small organisation. Therefore, my amendment is the most appropriate.

I had a talk with the hon. Minister also, He would like to translate Metropolitan Council as Delhi Rajdhani Parishad. I do not know whether it will be a suitable name. I do not think so. We have been used to using English words to such an extent that we have become addicted to them. We should coin suitable words from any of our own languages in the country.

Therefore, I suggest that Delhi Nagarik Parishad is the most suitable and should be accepted and the designation Delhi Metropolitan Council' should be avoided. Shri Shiv Charan Gupta (Delhi Sadar): I want to oppose this. The word 'Nagarik' is synonymous with civic administration, whereas the functions of the Metropolitan Council are connected with governmental functions not civil functions. Therefore, it may be better to use the words Rajdhani Parishad' instead of 'Delhi Nagarik Parishad'.

Shri Hari Vishnu Kamath: Rajdhani Parishad.

Shri Hathi: So far as the amendment of Shrimati Renu Chakravartty is concerned, as regards New Delhi, it is defined that New Delhi means the area within the boundaries described in the First Scheduled to the Delhi Municipal Corporation. She wants to add that it includes the Delhi Municipal Corporation, New Delhi Municipal Committee, DMS and DDA. I do not think New Delhi means all these. I oppose it.

Shrimati Renu Chakravartty: It is 'Delhi'. Please see line 12, definition of 'Delhi', not 'New Delhi'. Who told him that?

Shri Hathi: That is not possible.

Then she wants the Delhi Metropolltan Council to be called 'Metropolitan Assembly'. Shri Kamath has said that in Hindi we can call it Delhi Rajdhani Parishad. We can have that in Hindi. But in the English text, it has to be 'Metropolitan Council'. Therefore, I oppose that also.

Mr. Speaker: May I put all the four amendments together to vote?

Some hon, Members: Yes.

Amendments Nos. 15 to 18 were put and negatived.

Mr. Speaker: The questions is:

"That clause 2 stand part of the . Bill".

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3- (Constitution of Metropolitan Council).

Shri Shiv Charan Gupta: I beg to move:

Page 2, line 31,—for "forty-nine". substitute "fifty-six'. (2).

Shriamti Renu Chakravartiy: I want to move amendment No. 20.

Mr. Speaker: It is the same as No. 2 which is moved. So that is barred.

Shrimati Renu Chakravartty: I beg to move:

Page 2,—omit lines 32 to 34 (2).

Shri Hari Vishnu Kamath: ī want to move amendments Nos. 52, 53, 54 and 55.

Mr. Speaker: 52 is the same as 21; so it is barred.

What about 61, Government amendment?

Shri Hathi: I am not moving it.

Shri Hari Vishnu Kamath: I beg to move:

- (1) Page, 2, line 32,—for "five". substitute "two". (53).
 - (ii) Page 2, line 33, after "service of Government" insert—

"or having any contract with Government for the supply of goods, or the holder of a licence or permit granted by Government,". (54).

(iii) Page 2,—after line 34, insert—

"(3A) The members to be nominated under sub-section (3) of section 3 shall consist of persons having special knowledge or practical experience in respect of such matters as the following, namely:

(55).

Philosophy Literature Science Technology Social Service." Mr. Speaker: All these amendments are now before the House together with the clause.

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Shrimati Renu Chakravartty: As regards my amendment No. 2, I want that instead of 49 members to be elected from territorial constituencies, we should have 56. The reason is that there will be simultaneous

Shri Hathi: Why waste time? I accept it.

Shrimati Renu Chakravarity: The second amendment concerns the principle of nomination. I oppose the entire sub-clause, the provision for nomination by the Central Government

As regards the provision 'not more than five', we say that there should be no question of nomination.

The third point which I want to make is that although in the Joint Committee, we were able to get the Members of the House of the People elected from Delhi to be associated with the work of the Election Commission, they added a proviso, 'provided that none of the said associate members shall have a right to vote or to sign any decision of the Election Commission." I would say it is better that we leave out the proviso. We may leave it as it is put there, namely, 'the Commission shall associate with itself all the members of the House of the People representing Delhi', and delete the proviso. We should have given them that amount of right. Even though we are asking them to associated with it, we need not add this proviso. Therefore, I would say that the proviso be deleted.

Shri Hari Vishnu Kamath: I have moved amendments Nos. 53, 54 and 55.

At the outset, I enter my strong protest against the principle of nomination which has again been sought to be introduced in this Bill. The House has often criticised and rightly so, Government having recourse to the principle of nomination to such

a body. I know there is such a provision in the Constitution, I am aware of that-in the case of both Houses. But that is for a specific purpose; where certain interests or communities are not represented adequately. Government can with the support of that make such nominations to fill up the vacancy or vacuum. But here it is a blanket power given to the Government, I would call it a carte blanche, to nominate persons, persons unspecified, neither interests nor community specified, they can send anybody they like. It may be a lever for patronage and nothing else. As has happened in various local bodies where the ruling party has not got a majority, the weapon of nomination is used to fill the seats in such a manner that they get a majority, I am afraid, history, like an idiot, will repeat itself here also. I do hope with all my heart and pray that my amendment will be acceptable.

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भी मधु लिमये : ग्राप की बात हमें पसन्द है।

भी हरि विष्णु भामत: आपको तो पसन्द है लेकिन पता नहीं भामनीय सदस्यों को पसन्द है या नहीं ।

If that is not acceptable, I have got alternative to satisfy some of those Members on the other side who, in their hearts, will support the amendment, but will vote against the amendment. That is what has happened in this House so often, and we are well aware of such fears and inhibitions affecting the Congress Party Members. We are not surprised, and the election is so near now. Both eyes are on the Congress Party tickets. So, though they may speak with a subdued voice and support my amendment against such provisions, they will not vote for it, as happened last time on my Constitution Amendment Bill. Many supported my Bill, but when it came to voting, not one of them who supported the Bill voted for the Bill.

Shri Shree Narayan Das: He should not impute motives like this, saying that the election is near and all that.

Shri Hari Vishnu Kamath: It is a statement of fact. If they do not accept Amendment No. 52 which seeks to do away with the principle of nomination entirely, reduce it to zero. I have said that the nominated Members may approximate to zero, mathematically speaking, as I have said in the Minute of Dissent, that is to say it may be one or two. I have given them a little latitude. But they should represent special communities or inspecified in the Bill. I have therefore suggested the substitution of two for five.

Then, I have categorically sought to provide that permit-holders and licence-holders of Government should find no place on this Council. A very pernicious system is coming, and I am sure, conscienceless as they are, they will seek to inflict these permit-holders, licence-holders and such kinds of people on this Metropolitan Council; and unless the Bill seeks to provide definitely, categorically, specifically, unequivocally that these people will be barred, I am afraid that the Government will inject this poisonous element into this Metropolitan Council. Amendment 54 seeks to provide, therefore

"persons not being in the service of Government or having any contract with Government for the supply of goods, or the holder of a licence or permit granted by Government,"

that all these will be barred. Just as the Minister wisely has refrained from moving the amendment which he gave notice of on the last occasion about these people in the service of Government, Government servants, now he is dropping that amendment, I am glad he is dropping.

Mr. Speaker: He may go to amendment No. 55. Shri Hari Vishna Kamath: Coming to amendment 55, it has been embodied in the Constitution itself that so far as the Rajya Sabha is concerned, certain interests, particular classes of people specified, may be nominated. The relevant griticle in the Constitution is, article 80 (3) reads:

"The members to be nominated by the President under sub-clause (a) of clause (1) shall consist of persons having special knowledge or practical experience in respect of such matters as the following, namely:—

Literature, Science, Art and Social Service."

For the Legislative Councils it is slightly different, and there you have got one more category:

"Literature, science, art, co-operative movement and social service."

Co-operative moment is excluded so far as nomination to the Rajya Sabha is concerned, I do not know why.

This is going to be called Rajdhani Parishad. So, we have the Rajya Sabha, the Vidhan Parishad and we will have this Rajdhani Parishad here. Therefore, I seek to provide specifically in the Bill:

"The members to be nominated under sub-section (3) of section 3 shall consist of persons having special knowledge or practical experience in respect of such "matters as the following, namely:—

Philosophy, Literature, Science, Technology, Social Service.",

We are living, as has been often said, as Pandit Nehru the first Prime Minister of India used to say and it has been said by his successors also, in the great age of science and technology. Technology is not specifically mentioned in the Constitution. Perhaps at that time we were not as specifically conscious of technology as we are today. In 1947-50 we were not so technology-conscious as we are to-

day, and therefore I am including it. And also philosophy.

We are having a President who is a renowned expounder of philosophy, a professor of philosophy, and therefore it is in the fitness of things. I believe, that this category of philosophy should be included in the Bill—either philosophers or professors of philosophy, I make a distinction between philosophers and professors or expounders of philosophy, may also find a place in the Metropolitan Council by nomination if they are not already elected directly.

I therefore move all these amendments and commend them to the acceptance of the House.

Shri Shiv Charan Gupta: I want a clarification. Does Mr. Kamath mean that licence to ply a scooter or a taxi or a licence under the Factories Act is also covered by his amendment?

Shri Hari Vishnu Kamath: I am of the view that all holders of licences and permits granted by the Central Government should be barred from nomination to the Metropolitan Council.

Shri Bade (Khargone): I also support Mr. Kamath's amendment, simply because this nomination is a very filthy affair. Whenever there is nomination in our municipalities in States, then a telephone comes from the Congress Committee to the Minister in favour of the licence-holders and permit-holders, and the Minister is in a fix. He does not want to nominate a particular person, but he is so much pressurised that he must nominate the particular person simply because he carries a certain number of votes in his pocket or he is a millionaire or he is an a owner of a cloth mill or some industries. Therefore, to relieve the Minister from all these filthy affairs, he should accept this amendment of Mr. Kamath.

बी मण् लिमये : प्रध्यक्ष महोदय, मैं
 वीसंदी बारा में वो नाम्जदनी का सिद्धान्त है,

उसकी सकत मुखालिफत करता हूं। श्री क इमल ने जो तरमीम रक्खी है पहली कि उसको हटा दिया जाये उसका तो मैं समर्थं । करता हूं लेकिन बाद में जो दो या तीन नाम क दिगयां करने के बारे में समझौता कर रहे हैं, वह मुझा प्रच्छा नहीं लगता।

श्री हरि विष्णु कामत: प्रगर वह गिर गया तब मैं इसे मूब करूंगा।

भी मध लिमये : हमारा दिमाग एक ही दिशा में जाना चाहिये। श्री कामत ने कहा कि राज्य सभा में भौर विधान परिषद में कुछ लोगों को नामजद करने का भ्रधिकार राष्ट्र-पति को भौर राज्यपाल को है। लेकिन राज्य सभा ग्रीर विधान परिषद का जो कार्य है. उसका जो स्वरूप है, वह बिल्कुल भिन्न है। जिसको घाप को ऊपर का सदन कहते हैं, धपर हाउस कहते हैं वह ये हैं। धौर यह जो दिल्ली की सभा है हम चाहते हैं कि बह विधान सभा के रूप में हो, इसलिए इसमें नामजदगी का सिद्धान्त बिल्कुल नहीं भाना चाहिए। एक पूराने कांग्रसी के नाते भौर वर्तमान कांग्रेस विरोधी के नातें जो हमारे कांग्रस पार्टी के साथी हैं उनकी याद में जरा ताजा करना बाहता हं कि जब ग्रंपओं का यहां राज बा भौर इंडियन कॉसिल्स एक्ट पास होते वे तो हमेशा पूराने जो नरम दल के लोग थे वे भी कोशिज करते थे कि कौंसिलीं में जो लोक-नियक्त लोग है उनकी ताबाद बढ़े भीर जो नामजद या सरकार-नियक्त लोग है उनकी ताबाद बट । लेकिन एक दफा माननीय लोक माम्य तिसक जी के स्वराज्य का मस्त्रेण देने के बाद भीर वावाभाई नौरोजी के कांग्रन के मंचे से स्वराज्य का मकसद देश के सामने रखने के बाद भीर खास तौर से 1929 में लाहीर कांग्रस में जवारहरलाल नेहरू की भव्यकता में मुकम्मिल भाजादी का प्रस्ताव पास होने के बाद तो नाम बदनी का प्रातक विद्यान्त हमेला के लिए बैरम होना नाहिए बा । मुझे बड़ा दुख होता है कि घाज हाबी

[श्री मधु लिमये]

साहब एक एसे खतरनाक सिद्धान्त को लाये हैं। वैसे तो लोकतन्त्र का गला भ्रापने घोट ही दिया है, लेकिन जा एक ढांचा, मर्दा ही सही, बनाया गया है उस में भी श्राप "टोजन हार्स" मसाना चाहाते हैं। म्राखिरकार क्यों जनता के ऊपर विश्वास नहीं है क्या धाप नहीं सोचते हैं कि जनता के ऊपर यह बात सींप दी जायगी तो जनता ग्रन्छे प्रति-निधियों को चनेगी ? अगर आपको यह डर है कि हरिजन हैं या पिछडी जाति के लोग हैं या ग्रल्पसंस्थक लोग हैं. मसलमान कहलीजिए या सिख कह लीजिए, वह इस में चने नहीं जायेंगे तो खाप ब्रारक्षित करते जगहें ग्रत्पसंख्यक लोंगों पिछडी जाति के लिए। लेकिन प्राप प्रपने हाथ में सारा प्रधि-कार ले रहे हैं। यह सत्ता की इतनी भृख, इतनी प्यास धापको क्यों लग रही है, यह हमारी समझ में नहीं भाता । तो यह जो भधि-कार भाप ले रहे हैं इसको बड़ी खुशी से माप छोड़ दीजिए भौर सारा मामला जनता के ऊपर सौंप दीजिए ताकि लोकतन्त्र का जो सिद्धान्त है उसकी कह्न इस विधेयक के भन्दर हो जाय । यदि भाप इस सुझाव को नहीं मानेंगे तो इसकी मुखालिफत हमें करनी पडेगी।

Shri S. Kandappan: Sir, I have got to say a few things about question of nomination. In fact have referred to them in my speech but the hon. Minister has not replied to that point. He candidly admitted: we are not giving any rights; this is not a democratic set up. Leaving aside that point, I wish to say that there is going to be elections for this metropolitan council and once you allow elections definitely are going to be parties contesting for this metropolitan council. Even if 26 members belonging to a different party get elected, naturally this government with its power of nomination could tilt the balance and put their own congressmen there. It very unhealthy. If they want to give representation for interests which are not represented, let them as Mr. Kamath pointed out, codify the basis for these nominations. After doing so, let them leave the power of nomination to the elected body itself. It is not a new thing. In the Madras Panchayat and Panchayat Union Act there is a provision to co-opt members. I think it is a wise provision when a party is at the risk of losing power and does not have a clear majority by the provision of co-opting members could have a secure majority and caradministration the ry on out any kind of interference. know the power of money. They can easily purchase people when there is a narrow majority, if this is allowed. I do not think this will be a healthy convention or that this will in any way enhance the administrative efficiency of the metropolitan council. he should drop this clause altogether or this power should be given to the metropolitan council.

Shri S. M. Banerjee (Kanpur): Sir, I fully support the amendment of Mr. Kamath to omit lines 32-34—amendment No. 54. Then the other amendment is to insert "or having any contract with Government for the supply of goods, or the holder of a licence or permit granted by Government" after the words 'service of Government' in clause (3). What is the history of the nomination clause? Who is going to be nominated by this Government?

श्री मध् लिम्ये : सरकार के चेले :

Shri S. M. Banerjee: These people who are controlling almost the entire business of Delhi. Either it will be Prakash Rai or Brijlal Dua or Maj. Raghavendar Singh who are controlling land, who are controlling land, who are controlling the economy of Delhi and the business of having blackmarketing and racketeering to the tune of crores, not lakhs. When we talk of this nomination, may

I ask a question? Where does the question of nomination come in parliamentary or democratic tradi-It is the demand of all the tions? political parties including the ruling party to have the assembly. There are factions in the ruling party, some of them want the assembly. But the people of Delhi have been denied a legislative assembly. The metropolitan council has been given some power. Somebody said that the metropolitan council is nothing but a dignified coffee house where we can chatter but with no results. I say dignified because it has been given the name of metropolitan council. Why should not they accept Mr. Kamaths ment? Alter all what happened in U.P. and other states? A Government contractor is disqualified from becoming a Member of Parliament. Definitely, government should not be given the power to nominate. Sir, you have more experience than I. of Delhi. Those who are anti-social, anti-labour elements, who have pol-luted the politics of Delhi which is our capital should not be nominated. If this amendment is accepted, I hope at least the metropolitan council which may be a dignified coffee house may be free from the licence and permit holders.

Dr. M. S. Aney (Nagpur): Sir. I am entirely opposed to this principle of nomination. I do not understand why the principle of nomination is considered necessary in a council for a place like Delhi. Delhi is not a backward tract. Why are they treating the citizens of Delhi as second, third or fourth rate citizens of India? It is an insult to the citizens of Delhi that they should be given a council in which they have no right to send their own members by election. I am entirely opposed to this principle and I have to oppose the diluted form in which my friend Mr. Kamath has brought forward the amendments. The principles he has chosen are related to the Council of States or legislative councils in the States. Here, this is a different thing altogether.

Shri Hari Vishnu Kamath: I have said that if my other amendments are lost, these are my alternatives.

Dr. M. S. Aney: Therefore, this should be a purely elected body.

Shri Hathi: These amendments relate to the disqualification clause and my submission in respect of them is this. I may submit that clause 19 says, "a person shall be disqualified for being chosen as, and for being a member .. " He cannot be a member; he cannot even be nominated, if he is for the time being, "disqualified for being chosen as, and for being a member of either House of Parliament." Therefore, all the disqualifications that attach for being a Member of Parliament are also attached to persons who are chosen or who are nominated as members of the Metropolitan Council The next point is-

Shri Hari Vishnu Kamth: I am sorry to interrupt, but I may point out that the Minister has wisely dropped the amendment, to omit "service of Government".

Shri Hathi: The next point is this. The amendment here worded is "having any contract with Government for supply of goods..." That is already in the Representation of the People Act which disqualifies the—people—the words which he wants now—namely, "licence or permit".

Mr. Speaker: Goods to be supplied or services to be done.

Shri Hathi: That is also a disqualification. We have examined two words, "permit and licence". The hon, Member asked what is a licence: whether a licence to drive a car or a hotel, keeping arms, driving a scooter, is also a licence. A permit may be a permit to enter a prohibited area. In legislation, the two words "licence"

[Shri Hathi]

and "permit" cannot be viewed like that. Therefore, all the disqualifications that apply to a Member of Parliament from being chosen or being elected or for remaining as a Member, will apply to this case also. That position is made very clear. Therefore, I do not accept the amendment.

The second question is about the nomination. It is not that all the five are going to be nominated. The Central Government may nominate not more than five. That is the wording. Therefore, it would not be that all the five are going to be nominated. The wording is "not more than five".

Shri Hari Vishnu Kamath: "May" will become "shall" in course of time

Shri Hathi: The wording is "not more than five"; that is, the minimum necessary, looking into the needs and requirements. Then, it was said that it is a qeustion of political power. There is no question of political power

or party. It is not that the leader of the party will be in the Government or they will run the Government. It is not like that.

Shri S. Kandappan: What is the difficulty in giving the power to the Council itself?

Shri Hathi: The Council cannot be given the power. Even in the Union Territories Act and even in the other Legislative Assemblies, the power of nomination remains. It is not that all the five will be nominated. The wording is, "may nominate not more than five." Therefore, I do not accept the amendment.

Mr. Speaker: Amendment No. 21 is the same as amended No. 52. I shall put the amendment to the vote of the House.

The question is:

Page 2, omit lines 32 to 34. (21).

The Lok Sabha divided:

Division No. 20]

Aney, Dr. M. S.
Bade, Shri
Banereje, Shri S. M.
Bhattacharya, Shri Dinen.
Chakravartty, Shrimati Renu.

Kamath, Shri Hari Vishnu.

AYES

Kandappan, Shri Kar, Shri Prabhat Limye, Shri Nair, Shri Vasudevan. Nath Pai, Shri.

[13.38 hrs.

Sezhiyan, Shri Shukla, Shri Vidya Charan. Singh, Shri Y. D. Verma, Shri S. L. Vishram Prasad, Shri.

NOES

Akkemme Devi, Shrimeti Arunschalam, Shri Bakliwal, Shri Bel Krishna Singh, Shri Berman, Shri P. C. Besumeteri, Shri Baswant, Shri Bhattacharyya, Shri C. K. Bist. Shei J.B.S. Brajeshwar Prasad, Shri Brii Basi Lal, Shri Chanda, Shrimati Jyotana Chandriki, Shri Chaudhry, Shri Chandremeni Lal Chuni Lal, Shri Daljit Singh, Shei Das, Shri B. K. Des, Shri N. T. Deshmukh, Shri B. D. Deshmukh, Shri Shivaji Rae S. Dighe Shri

Gendhi, Shri V. B. Gupta, Shri Badahah Gupta, Shri Shiv Charan. Jedhav, Shri M. L. Jedhav, Shri Tulshidas Jedhe, Shri Jena, Shri Joshi, Shrimeti Subhadara Jyotishi, Shri J.P. Kemble, Shri Kedaria, Shri C. M. Khan, Dr. P. N. Khanna, Shri Mehr Chand Kinder Lal, Shri Klean Veer, Shri Kripa Shanker, Shri Kurecl Shri B. N. Lakhmu Bhewani, Shri Leeker, Shri N. R. Lazmi Bei, Shrimati. Loniker, Shri

Mahishi Dr. Sercini. Malaviya, Shri K. D Mandal, Shri J. Mandai, Shri Yamuna Prased. Maniyangadan Shri Mantri, Shri D. D. Mesuriya Din, Shri Mathur, Shri Shiv Charen. Mehrotra, Shri Brai Bihari. Mehte, Shri J. R. Mehta, Shri Jashwant. Minimeta, Shrimati Misra, Shri Bibhuti Mishra, Shri Mahesh Dutta. Mohammad Yusuf, Shri Naik, Shri Maheswar Nasker, Shri P.S. Nayak, Shri Mohan Oss, Shri Pende, Shri K. N. Percebuir, Shei

Bill

Patel, Shri Ch hotubbai Patel, Shri Rajeshwar Patil Shri, D. S. Patil, Shri J. S. Patnaik, Shri B. C. Prabbakar, Shri Naval Pratap Singh, Shri Raghunath Singh, Shri Rai, Shrimati Sahodra Bai, Raja, Shri C. R. Rajdeo Singh, Shri Raju, Shri D. B. Rem, Shri T. Ram Swarup, Shri Ramanathan Chettiar, Shri R. Ramshekhar Prasad Singh, Shri Rane, Shril

Reo. Shri Muthyal Reo, Shri Remepethi Raut. Shri Bhola. Roy, Shri Bishwaneth Saha, Dr. S. K. Sarma, Shri A. T. Satyabhama Devi, Shrimati Shah, Shrimati Jayaben Sham Nath, Shri Shastri Shri Ramanand Sheo Narain, Shri Siddenanjappa, Shri Sidheahwar Prasad, Shri Singh, Shri A. P. Singh, Shri S. T. Singha, Shri G. K.

Sinha Shrimati Remdulari Sivappraghassan, Shri Ku. Snatak Shri Nardeo Sopavane, Shri. Sumat Praced, Shri Theyar, Shri V. V. Tiwary, Shri K. N. Tiwary, Shri R. S. Tula Ram, Shri Upadhyaya, Shri Shive Dutt. Varma, Shri M. L. Venkatasubbaiah, Shri P. Verms, Shri K. K. Wadiwa, Shri Yedev, Shri N. P. Yaday Shri Ram Harkh. Yadava, Shri B. P.

Mr Speaker: The result of the division is: Ayes 16: Noes 113.

The motion was negatived.

Mr. Speaker: I now take up amendment No. 54.

Shri Hari Vishnu Kamath: Amendment No. 54 may be put separately.

Mr. Speaker: The question is:

Page 2, line 33. after "service of Government" insert-

"Or having any contract Government for the supply of goods, or the holder of a licence or permit granted by Government,".

The Lok Sabha divided:

Division No. 211

Aney, Dr. M. S. Bade, Shri. Banerjee, Shri S. M. Bhattacharya, Shri Dinen. Chakravartty, Shrimeti Renu.

AVES

13.40 hrs.

Kemath, Shri H. V. Ker, Shri Prebhat Limye, Shri Madhu. Nair, Shri Vasudevan. Nath Pai, Shri Singh, Shri Y. D. Verme, Shri S. L. Vishram Presed Shri.

NOES

Akkamma Devi, Shrimati Arunachalem, Shri Bakliwal, Shri. Bel Krielma Singh, Shri Barman, Shri P. C. Besumeteri, Shri Baswant, Shri Bhattacharyys, Shri C. K. Brajeshwar Presad, Shri Brif Basi Lal, Shri Chanda, Shrimati Jyotena Chandraki, Shri Chaudhry, Shri Chandramani Lal Chavda, Shrimati Joraben Chuni Lal, Shri Daljit Sigh, Shri Des, Shri B. K. Das, Shri N. T. Deshmukh, Shri B. D. Deshmukh, Shri Shiveri Rao S. Dighe, Shel Gendhi, Shri V. B. G Ipta, Shri Badahab

Gupta, Shri Shir Cheen Jadhay, Shri M. L. Jedhay, Shri Tulshides Jedhe, Shri Jena, Shri Joshi, Shrimati Subhadra Jyoishi, Shri J. P. Kamble, Shri Redaria, Shri C. M. Khan, Dr. P. N. Khanna, Shri Mehr Chand Kinder Lal, Shri Kisan Veer, Shri Kureel, Shri B. N. Lasker, Shri N. R. Lasmi Bai, Shrimeti. Loniker, Shri Mahishi, Dr. Sarojini Malaviya, Shri K. D. Mandel, Shri J. Maridal, Shri Yes una Prásad Maniphigadan, Shri estri, Shri D. D.

Masuriya Din, Shri Mathur, Shri Shiv Charan Mehrotra, Shri Braj Bihari Mehta Shei J. R. Mehta, Shri Jachvant Minimate, Shrimati Michro, Shri Bibhuti Miere, Shri Mabesh Dutte. Mohammad Yuauf, Shri Neik, Shri Mahesmat Nacker, Shri P. S. Neyek, Shri Mohan One, Shel Pande, Shri K. N. Parashar, Shri Patel, Shri Chhotabbei Patel, Shri Rajeshwar Petil, Shri D. S. Petil. Shri J. S. Patnaik, Shei B. U. Probhaker, Shei Novel Printer Singh, Shri Reghunech Singh, Shri

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Rai, Shrimati Sahodra Bai Raja, Shri C. R. Raideo Singh, Shri Raju, Shri D. B. Rem. Shri T. Ram Swarup, Shri. Ramnanathan Chettiar, Shri R. Ranc. Shri Reo, Shri Ramapathi Raut, Shri Bhola Pov Shri Bishwaneth Saha, Dr. S. K. Sarma, Shri A. T.

Shah, Shrimati Jayaben Sham Nath, Shri, Shastri, Shri Ramanand Sheo Nerein, Shri Shukla, Shri Vidya Charan Siddenenjappa, Shri Sidheshwar Prasad, Shri Singh, Shri A. P. Singh, Shri S T. Singha, Shri G. K. Sinha, Shrimeti Ramduleri Sivappraghassan, Sh Snatek, Shri Nardeo

Sonavane, Shri

Theyar, Shri V. V. Tiwary, Shri K. N. Tiwari Shri R. S. Tula Ram, Shri Upadhyaya, Shri Shiva Dutt. Varme, Shri M. L. Venkatasubbaiah, Shri P. Verma, Shri K. K. Wadiwa, Shri Yadab, Shri N. P. Yaday, Shri Ram Harkh Yadava, Shri B. P.

Mr. Speaker: The result of the division is:

Ayes 13; Noes 110.

Satyabhama Devi, Shrimati

The motion was negatived.

Shri Hathi: I am accepting amendment No. 2.

Mr. Speaker: It is the same as amendment No. 20.

The question is:

Page 2, line 31 for "forty-nine". substitute "fifty-six" (2).

The motion was adopted.

Mr. Speaker: I shall now put all the other amendments to the House.

Amendments Nos. 53 and 55 were put and negatived.

Mr. Speaker: The question is:

'That clause 3, as amended. stand part of the Bill".

The motion was adopted.

Clause 3, as amended, was added to the Bill.

Clause 4- (Delimitation of constituencies)

Shrimati Renu Chakravartty: I beg to move:

Page 3, omit lines 33 and 34. (22)

The proviso to the clouse says:

"Provided that none of the said associate members shall have a right to vote or to sign any decision of the Election Commission."

I submit that in view of the fact that actually there is no danger as such in granting them this right, at least in the delimitation of constituencies, etc., the representatives of Delhi shall be regarded as having the right to vote as well as to sign.

Shri Hathi: In other cases also, the associate members are not given the right to vote and sign.

Mr. Speaker: I shall put this amendment No. 22 to the House.

Amendment No. 22 was put and negatived.

Mr. Speaker: The question is:

"That clause 4 stand part of the Bill."

The motion was adopted.

Clause 4 was added to the Bill. Clauses 5 to 10 were added to the Bill.

Clause 11-(Sessions of Metropolitan Council, prorogation and dissolution.)

Shrimati Renu Chakravartty: I beg to move:

- (i) Page 5, line 19, for "six" substitute "three" (23)
- (ii) Page 5, omit lines 22 to 25.

These two amendments are intended to make the Metropolitan Council, even in the limited form in which it will emerge from this Bill, a more effective and active body. The clause says:

Delhi

"The Administrator shall, from time to time, summon the Metropolitan Council to meet at such time and place as he thinks fit, but six months shall not intervene between its last sitting in one session and the date appointed for its first sitting in the next session."

- "(2) The Administrator may, from time to time,—
- (a) prorogue the Metropolitan Council;
- (b) with the approval of the President dissolve the Metropolitan Council."

I submit that it is very necessary the Metropolitan Council should be given only an interval of three months between two sessions. So many things crop up in a Legislative Assembly. This body is more or less going to do much of the work which an Assembly should do for a State. Already this is only a talking body; we should not allow this to become a sleeping body. So, my amendment No. 22 seeks to provide that not more than 3 months should elapse between two sessions.

My amendment No. 24 seeks to omit lines 22 to 25. This is very important. The clause says:

"The Administrator may, from time to time, with the approval of the President dissolve the Metropolitan Council."

Shri S. Kandappan: This is absurd.

Shrimati Renu Chakravartiy:
Many powers are being given to the
President, which we do not want, because we want that this Metropolikan
Council should be brought on a par
as far as possible with an Assembly
so far as rights and prerogatives are
concerned. This Covernment has

thought it fit not to give an Assembly to the people of Delhi, without giving any argument. The Minister gave a long speech but did not answer why it was not possible to give an Assembly. At leas at this stage I would try to cut to the minimum the powers of the President. I am totally opposed to giving this right to the Administrator, who in his wisdom will refer the matter to the President and the President will just say. if he so agrees, dissolve the Council. Already there is a large dose of nominated members in this Council. An Assembly cannot be dissolved unless there is a majority vote against the ruling party or there is no law and order in the country. Only in those two circumstances, the President can dissolve an Assembly. Here we are giving a carte blanche that the Administrator may refer the matter to the President and the President in his wisdom may dissolve the Council This is a very autocratic power, which we cannot allow and we will oppose it.

Shri S. M. Banerjee: I fully support to amendment moved by Shrimati Renu Chakravartty: If such a sweeping power is given to the nistrator, what will be the Administrator's attitude towards the Council? We have before us the sad history of the corporations in the KAVAL cities of UP, In Lucknow. Kanpur, etc., the Administrator's raj is going on. But even there the Administrator was not given power to dissolve such corporations. An ordinance had to be brought by the UP Government to persuade the corporations and appoint an Administrator. Here if this sweeping power is given to the Administrator, I am sure he will take his own decision to prorogue it and with the approval of the President, he will dissolve the Council. Then, what will be the fate of the Council? This is no substitute for an Assembly. Just to console the people of Delhi and hoodwink them, the Metropolitan Council is there. I am sure the Minister will not hesitate to accept this amendment and will not

[Shrimati Renu Chakravartty]

give so much power to the Administrator.

Delhi

Shri S. Kandappan: As the Bill stands today, even if all the Councillors are against the Congress, I do not think they can carry anything against the Government's wishes. So, I do not understand why sweeping overall power should given to the Administrator, without any reason being given. The Minister should at least enlighten us as to the reason that warrants such powers being given to the Administrator.

Mr. Speaker: When we started, there were only 50 minutes left for the Bill in pursuance of the decision taken by the House after the recommendation of the Business Advisory Committee. We have spent more than 2 hours now. There ought to be some limit. The House may say what it wants, but at the same time. I shall have to put the other clauses together at some moment.

Shrimati Renu Chakravartty: Bill should not be guillotined. We have to fight it clause by clause.

Mr. Speaker: Even for a Bill there should be some limit.

Shri Harl Vishnu Kamath: We have always held that the business should not be hustled in the House

Mr. Speaker: I am not hustling it. But we always fix some time for any Bill.

Shri Hari Vishnu Kamath: House can extend the time. This is an important Bill for Delhi itself.

Mr. Speaker: Yes, yes, It is an important Bill. But there ought to be some limit. Hon. Members should be brief in their observations.

भी मच लिसमें : प्रध्यक्ष महोदम, यह हो सकता है, लेकिन इसमें तो एक-एक धारा में ऐसी लोकतस्त्र बिरोधी बातें भरी हैं कि क्या किया जाय । हां, संसेप में बोल सकते हैं।

Shri Hari Vichnu Kamath: If any one of us says things that are irrelevant, pull us up. We are perfectly amenable to that operation by you. Pull us up if we say anything irrelevant. But, certainly, we are entitled to say relevant things until and unless you pull us up.

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Now, Sir, the amendment proposed by my hon, friend, Shrimati Renu Chakravartty, I think, is a desirable amendment. The Bill before House has patterned this particular clause on the article of the Constitution. The article says:

"The President may from time to time....

- (a) prorogue the House or either House:
- (b) dissolve the House the People."

Here, in this clause, it is said:

"The Administrator may, from time to time,-

- Metropolitan (a) prorogue the Council:
- (b) with the approval of the Presidissolve the Metropolitan dent, Council."

Now, the only snag in this is that unless safeguards are provided in some form or other the Administrator may abuse his power. But it has wisely been inserted here that with the approval of the President he may dissolve the Council, just as the President is empowered under the Constitution to dissolve the House of the People.

Shrimati Renu Chakravartty: The President can do it at any time, whenever he wants.

Shri Hari Vishnu Kamath: That is the constitutional provision. And, the life of the Metropolitan Council also has been prescribed in an earher clause, clause 10, as 5 years, just like 17549

stration 17550

the House of the People. There it is said:

"The Metropolitan Council, unless sooner dissolved, shall continue for five years from the date appointed for its first meeting and no longer, and the expiration of the said period of five years shall operate as a dissolution of the Metropolitan Council."

Therefore, as I have already said, this is an exact replica of the article of the Constitution relating to the House of the People. Therefore, while intention behind the amendment is desirable and is worthy of support, I am sorry to say that just as the Constitution provides for dissolution the House of the People by the President and also prescribes its life, in the same manner, this clause in the Bill has been patterned, has been modelled upon that, and, therefore. I do not think the amendment is absolutely necessary though the intention perfectly laudable and should appreciated and supported.

श्री मधु लिमये : यहां तो दिल्ली के शासक को धारा 11 के अन्दर तानाशाही अधिकार दिये गये हैं।

भी हाथी: किस को?

श्री मधुलिमये: एडमिनिस्ट्रेटर को । भ्राप कान्सिल को भी बरक्बास्त कर सकते हैं।

ग्राम्यक्ष महोदय: ग्राप उनसे दात न कीजिये। ग्रद ग्राप इस पर दोलिये।

धी मधु लिमबे : घष्ट्रपक्ष महोदय, चृकि हमारी सरकार का दिमान थोड़ा विदेशी है, इसिलये विदेशों से कुछ उदाहरण धौर उद्धरण देना हमारे लिये बरूरी हो बाता है। घोटावा कहर कैनेडा की राजधानी है। घोटावा के बारे में एनसाइक्लोपीडिया ब्रिटेनिया में लिखा है—

"Ottawa is governed by a Mayor and a Board of Control of four members, elected by the

city at large, and a Board of 22 aldermen, two elected by each of the 11 wards. The city returns two members to the Dominion House of Commons, and two to Ontario Legislature."

यह घोटावा का हो गया। धब धमरीका का यहां पर बार-बार उदाहरण दिया जाता है। इस प्रसिद्ध किताब में बांबिगटन के नागरिकों की क्या इच्छा है, उनकी क्या मनीया है, यह इसमें बताया गया है—

"Although the budget of the district of Columbia of 100 million dollars is approximately twice the amount of the budget for the entire federal government a hundred years ago, District taxes are levied without local representation. and taxation without representation is hardly less unpopular now than it was at the time of the Declaration of Independence, The Commissioners are not well known to the residents of the city and feel no such obligation as would be felt by members of a city council to consider the desires of the people. The subordinate organization of the local government, which has grown up piecemeal, badly needs revision. Slum areas have been permitted to develop which would be a disgrace to any commercial city, let alone the national capital. Local newspaper items....."

धन्यका महोदयः ग्राप यह जो पढ़ रहे हैं, इतना वक्त नहीं है।

भी सबु जिसमें : मैं यह बता रहा हूं कि तानाज्ञाही अधिकारों के क्या खतरनाक नतीजे निकलते हैं।

शस्यक्ष महोदय : श्राप क्लाज 11 पर कहिये ।

श्री सण्डु लिमये: यह उसी ने सम्बन्धितः है, इनको सभी खरम करता हं. . . .

(श्री मध् लिमये)

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"....committees in both houses of the Eightieth Congress gave serious consideration to a measure providing for home rule by a city manager who would be chosen by a council of twelve men which, in turn, would be elected by the residents of the District."

तो इस तरह के सुझाव प्रमरीका की कांग्रेस के सामने भी प्राते रहे हैं और चूंकि दिल्ली की प्रवादी बहुत ज्यादा है, इस लिये जरूरी है कि दिल्ली के एडिमिनिस्ट्रेटर के ताना-शाही प्रधिकारों को खत्म किया जाय भौर दिल्ली की जनता को प्रधिकार दिये जांग्र इस लिये इस धारा का मैं सब्दा विरोध करता हं।

Shri Hathi: Sir, I am thankful to Shri Kamath for supporting the Government's view. We have exactly taken it from article 174 where it is said that a peroid of six months shall not intervene between two sessions even for a State legislature, which is more important than this, and the Governor is also given the power to prorogue a State Assembly or to dissolve it. Here it is to be done with the approval of the President. Therefore, I do not think there is any substance in the amendment though the intention may be good.

Shri Hari Vishnu Kamath: Let him support me when I am in the right. He does not support me when I am in the right, when I move my amendments.

14 hrs.

Mr. Speaker: The question is:

Page 5, line 19,—

for "six", substitute "three"

(23)

The Lok Sabha divided.

Division No. 22]

Banerjee, Shri S. M. Bacel, Shri P. H. Bhattacharya, Shri Dinen Chakravartty, Shrimati Renu Imbichibava, Shri

AYES

14.02 <u>h</u>rs.]

Kamath, Shri Hari Vishnu Kandappan, Shri S. Limaye, Shri Madhu Mahananda, Shri

Mate, Shri Misre, Shri U. Murmu, Shri Sarker Venkaish, Shri Kolla

NOES

Barman, Shri P. C. Beswant, Shri Bhattacharyya, Shri C. K. Braieshwar Prasad, Shri Brij Basi Lal, Shri Chandrabhan Singh, Dr. Chandriki, Shri Cheturvedi, Shri S. N. Chaudhry, Shri Chandramani Lal Charda, Shrimati Joraben Chuni Lel, Shri Daljit Singh, Shri Das, Shei B. K. Das, Shr N. T. Deshmukh, Shri B. D. Deshmukh, Shri P. S. Dwivedi, Shri M. L. Gandhi, Shri V. B. Supra, Shri Badahah Jupta Shri Shiv Charen Henede, Shri Subodh Hag, Shri M. M. Jadhar, Shei M. L.

Jamunodevi Shrimati Jedhe, Shri Jena, Shri Joshi Shrmiati Subhadra Jyotishi, Shri J. P. Kamble, Shri Kederie, Shri C. M. Khanna, Shri Mehr Chand Kindar Lal, Shri Kripa Shankar, Shri Kureel, Shri B. N. Lexmi Bei, Shrimeti Lonikar, Shri Mahadeo Presed, Shri Mahadeva Presed, Dr. Malaicami, Shri Mandal, Dr. P. Mandal, Shri Yamuna Presad Maniyangadan, Shri Mantri, Shri D. D. Merendi, Shri Masuriya Din, Shri Mathur, Shri Shiv Cheren

Mehrotra, Shri Braj Bihari Mehte, Shri J. R. Melkote, Dr. Minimate, Shrimeti Mishre, Shri Bibhuti Mohammad Yusuf, Shri Mohanty, Shri Goku lananda Morarka, Shri Nalk, Shri Maheswar Naskar, Shri P. S. Pande, Shri K. N. Parashar, Shri Patel, Shri Chhotubhai Patil, Shri D. S. Patil, Shri J. S. Patil, Shri T.A Patil, Shri V. T. Prebhaker, Shri Naval Pretap Singh, Shri Rajdeo Singh, Shri Retu, Shri D. B. Ram Swarup, Shei

Ramunthan Chettiar, Shri R.

Mamrhekhar Prasad Singh, Shri I ahe, Shri
Jane, Shri Jaganatha
Ram, Shri Bhola
Ramundele, Shri
Sadho Ram, Shri
Saha, Dr. S. K.
Samanta, Shri S. C.

South, Shri Narden

Senji Rupii, Shri

Sarma, Shri A. T.
Shah, Shrimati Jayaban
Sham Nath, Shri.
Shatti, Shri Ramanand
Siddanniappe, Shri
Sinha, Shrimati Ramdulari
Sirappragbasan, Shri Ku.
Sonavane, Shri
Subbaraman, Shri
Subbaraman, Shri
Subbaraman, Shri
Subbaraman, Shri

Tiwary, Shri K, N.
Tiwary, Shri R, S.
Tula Ram, Shri Uikay, Shri
Uikay, Shri Ramachandia
Uikay, Shri Shriva IDutt.
Varma, Shri M, L.
Vadab, Shri N, P.
Yadav, Shri Ram Harkh
Yadava, Shri B, P.

Mr. Speaker: The result of the division is: Ayes—13; Noes—99.

The motion was negatived.

Mr. Speaker: I shall now put amendment No. 24 to the vote of the House.

Amendment No. 24 was put and negatived.

Mr. Speaker: The question is:

"That clause 11 stand part of the Bill."

The motion was adopted.

Clause 11 was added to the Bill.

Clause 12—(The Chairman and Deputy
Chairman of the Metropolitan Council.)

Shrimati Renu Chakravartty: Sir, I beg to move:

Page 6,-

after line 14, insert-

"Provided that the Metropolitan Council shail meet to elect a Chairman not later than a month after the vacancy has taken place." (25)

Though this amendment I have asked for addition of a proviso about the Metropolitan Council's meeting to elect a Chairman not later than a month after the vacancy has taken place. Here, you will see that they do not seem to say anything about what will be the time limit within which the vacancy of the Chairman has to be filled up. I think, this is rather an important amendment because we should not leave it to the will of the Administrator or of the other nominat-

ed members who will be there. The Metropolitan Council should choose as quickly as possible the Chairman; otherwise, what will happen is that the Administrator will continue to act as the Chairman of that body till the election takes place. Therefore I propose that it should not take place later than a month after the vacancy.

Shri Hathi: There is no question of the Administrator presiding. There will be a Deputy Chairman also; so, when a vacancy is there, the Deputy Chairman will be there to preside. There is no provision in the Constitution also for any time-limit. Because there is a Deputy Chairman the Administrator would not be in the Chair.

Mr. Speaker: I shall put the amendment (No. 25) to the vote of the House

Amendment No. 25 was put and negatived.

Mr. Speaker: The question is:

"That clause 12 stand part of the Bill."

The motion was adopted.

Clause 12 was added to the Bill.

Clause 13—(Chairman not to preside while a resolution for his removal from office is under consideration.)

Shri Shiv Charan Gupta: Sir, I beg to move:--

Page 6, line 33,-

after "Chairman", insert-

"or, as the case may be the Deputy Chairman". (3)

[Shri Shiv Charan Gupta]

Delbá

In this connection I have to sav that if we look at clauses 12 and 13, we find that there the provision is of a Deputy Chairman. I think, inadvertently, in clause 13, sub-clause (2), the words "Deputy Chairman" missing. The provision in sub-clause (2) is that when there is a motion of no confidence, both in the Chairman and the Deputy Chairman, the Chairman will be there to speak in the Metropolitan Council. That provision is not there in respect of the Deputy Chairman. So, it is a consequential amendment and it should be accepted by the hon. Minister,

Shri Hathi: No. Sir; there is some misunderstanding. It is not at all inadvertance. The Chairman is equated to the Speaker of an Assembly. The Speaker has no right to participate in the debate-the Speaker only occupies the Chair-while the Deputy-Speaker has a right to speak as a Member. Therefore the position here is that the Chairman will have a right to speak and take part in the proceedings when any resolution for his removal is there. While the Deputy Chairman has a right to speak as a member, that provision is not there for him.

Mr. Speaker: I shall now put the amendment (No. 3) to the vote of the House.

Amendment No. 3 was put and negatived.

Mr. Speaker: The question is:

"That clause 13 stand part of the Bill."

The motion was adopted.

Clause 13 was, added to the Bill.

Clauses 14, 15 and 16 were added to the Bill.

Clause 17-(Voting in Metropolitan Council.)

17556

Shri Shree Narayan Das: Sir, I beg. to move:

Page 7, line 34.—

for "there is no quorum" substitute_

"the attention of the presiding. officer is drawn that there is no quorum". (28)

There is a provision in sub-clause (5):---

"If at any time during a meeting of the Metropolitan Council there is no quorum, it shall be the duty of the Chairman, or person. acting as such, either to adjourn the Metropolitan Council or to suspend the meeting until there is a quorum.

Although the words used in this are according to the provision in the Constitution, I would like to suggest that the wording as at present makes it obligatory on the presiding officer to see whether there is quorum or not. The practice in this House has been that the Presiding Officer does not take cognisance of the fact whether thereis quorum or not unless his attention is drawn to it. If this wording is allowed to remain, I think; it will beincumbent upon the Chairman or the Presiding Officer to see at every time whether there is quorum or not and if he does not look to that, I think he would be failing in his duty. Therefore I would like to substitute tire words "the attention of the presiding officer is drawn that there is no quorum" for the words "there is no quorum" through my amendment. Only when his attention is drawn be will take cognisance; on his own he should not and he would not. Under this clause as it is worded he has to see that there is quorum and if a sumcient number of members are not present, he is duty bound to adjourn the meeting. That is not the position here. Therefore I would like to substitute the words suggested in my amendment

17557

Shri Hari Vishnu Kamath: It will be helpful if it is accepted by the hon. Minister.

Shri Hathi: It is not helpful. If what the hon. Member has suggested is accepted, it would mean that at any time during a meeting of the Metropolitan Council when attention is drawn to the fact that there is no quorum, it should be adjourned, whereas the point is that there should be no quorum. Merely drawing attention to the fact does not mean that there is no quorum. The fact must be decided that there is no quorum; otherwise, every time attention is drawn, it should be suspended and the fact should be proved.

Mr. Speaker: What he means to say is that this clause enjoins upon the presiding officer that he should see every time that quorum is maintained. What he suggests is that it should be for some member to draw his attention to this fact and he should continue the proceedings unless his attention is drawn to the fact that there is no quorum in which case he shall take action and get the bell rung.

Shri Hathi: This is exactly what is provided for in the Constitution in article 189(4).

Shri Shree Narayan Das: It is the Constitution which is creating the difficulty here.

Mr. Speaker: That shall have to be provided in the rules.

Shri Hathi: In the rules, they can provide.

Mr. Speaker: Does he want to press his amendment? Shri Shree Narayan Das: I withdraw it.

17558

Amendment No. 28 was, by leave

withdrawn.

Mr. Speaker: The question is:

'That clause 17 stand part of the Bill".

The motion was adopted.

Clause 17 was added to the Bill.

Clauses 18 and 19 were added to the Bill.

Clause 20— (Powers, privileges, etc. of members).

Shrimati Renu Chakravartty: 1 move:

"Page 9,---

after line 13, insert-

"(4) In other respects the powers, privileges and immunities of the Metropolitan Assembly, and of the members and of the committees thereof shall be such as are for the time being enjoyed by the House of the People and its members and committees." (29)

Prior to this, the hon. Minister referred us to the disqualification. Therefore, the disqualifications will be there but none of the powers and privileges will be there. As you know, we have been fighting that as many of the powers and privileges as possible under the Act should be given to them. Therefore, I again plead that the powers and privileges of the Members of the Lok Sabha should also be given to the members of the Metropolitan Council.

Shri Hathi: It is not intended to give the privileges to the members of the Metropolitan Council. The intentions are quite different and its responsibilities are quite different. Therefore, I do not accept this. Mr. Speaker: I shall now put Amendment 29 to the vote of the House.

Amendment No. 29 was put and negatived.

Mr. Speaker: The question is:

"That clause 20 stand part of the Bill".

The motion was adopted.

Clause 20 was added to the Bill.

Clause 21— (Salaries and allowances of members)

Shri Hari Vishnu Kamath: I have an amendment to insert here.

Mr. Speaker: There is none to this clause. That is a New Clause. The question is:

"That clause 21 stand part of the Bill".

The motion was adopted.

Clause 21 was added to the Bill.

New Clause 21-A-

Shri Hari Vishnu Kamath: Sir, by your leave I move Amendment No. 56, that is, New Clause 21A:

"Page 9,---

after line 15, insert-

"21A. Every order made by the President under section 21 shall be laid before each House of Parliament for approval or such modification as Parliament may deem necessary." (56).

This, in brief, is in line or in consonance with the traditions that this Parliament has laid down in the last few years, and also in consonance with the highest traditions of the best Parliaments in the world, which seeks only to assert the supremacy, the supreme authority of Parliament, that the executive is amenable at all stages, at every stage, to the supremacy of Parliament, I do hope, unless this House wants to stultify itself, unless Members want to stultify themselves, that this House will accept this amendment as has been accepted in another context to the last clause, Clause 38, which was tabled by me in the Committee and the Committee unanimously accepted it.

Therefore, I have sought to provide here also that every order of the President shall be laid before each House of Parliament. My amendment may be recast or re-drafted because it may not be a quite accurate and correct draft in every minute detail. I leave to the Minister and the Draftsman to re-draft it if they want it. But that provision should be there.

Shri Hathi: As Shri Gamath has right'y observed, in clause 38, we had accepted it because there were important matters. So far as this is concerned, I think, it is not a matter about which this august House should be troubled. It is a question of fixing salaries of the members there. I 20 not think it is necessary.

Mr. Speaker: The question is:

"Page 9,-

after line 15, insert-

"21A. Every order made by the President under section 21 shall be laid before each House of Parliament for approval or such modification as Parliament may deem necessary." (56).

The Lok Sabha divided:

Division No. 23]

AYES

[14.19 hrs.

Aney, Dr. M.,S. Bede, Shri I Banerjee, Shri S. M. 2 Chakrevartty, Shrimati Renu Chaudhuri, Shri Tridib Kumar Kamath, Shri Hari Vishnu Kandappan, Shri S. Kar, Shri Prabhat

Limaye, Shri Modhu Murmu, Shri Sarkar Venkaiah, Shri Kolla Verma, Shri S. L.

NOES

Akkamma Devi, Sbrimati Alva, Shri Joschim Bal Krishna Singh, Shri Berkataki, Shrimati Henuka Bhattacharyya, Shri C. K. Bint, Shri J. B. S. Brejeshwar Presed, Shri Brit Basi Lal, Shri Chakraverti, Shri P. R. Charca, Strimati, Jycura Chandrabhan Singh, Shri Chandriki, Shri Chaturvedi, Shri S. N. Chuni Lel, Shri Dalfit Singh, Shei Das, Shri B. K. Das, Shri N. T. Dixit, Shri G. N. Dwivedi, Shri M. L. Gendhi, Shri V. B. Gupta, Shri Badshah Gupta, Shri Shiv Charan Hag. Shii M. M. Jadhav, Shri M. L. Jadhav, Shri Tubbidas Jamunadevi, Shrimati Jedhe, Shri Jena, Shri Joshi, Shrimeti Subhadre Jyotishi, Shri J. P. Kedaria, Shri C. M. Khanna, Shri P. K. Kinder Lal, Shri Mahishi, Dr. Sarojini

Malaichami, Shri Mendel, Dr. P. Mandal, Shri Yemuna Presad Maniyar geden, Shri Manui, Shri D. D. Merendi, Shri Mesuriya Din, Shri Mathur, Shii Shiv Charan Mehrotra, Shri Bray Bihari Mehta, Shri J. R. Melkote, Dr. Mishra, Shri Bibhuti Mohammad Yusuf, Shri Mohanty, Shri Gokulananda More, Shri K. L. Neik, Shri Maheswar Naskar, Shri P. S. Paliwal, Shri Pande, Shi K. N. Pans, Shri K. C. Pereshar, Shri Patil, Shri D. S. Patil, Shri J. S. Patil, Shri Vasantrao Prabhakar, Shri Naval Pre:ap sir gh, Shri Regh much Singh, Shri Rei Shrimati Sahodra Bai Raja, Shri C. R. Rajdeo Singh, Shri Raju, Shri D. B. Rem Singh, Shri Remanathan Chettier, Shri R. Ramshekhar Presed Singh, Shri

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Rao, Shri Jegenethe Rao, Shri Ramepathi Raut, Shri bhole Roy .Shri Bishwanath Sachu Ram, Shri Samente, Shri S. C. Serme, Shri A. T. Sen, Shri P. G. Shah, Shrimati Jayaben Sham Nath, Shri Sharma, Shri K. C. Shashi Ranjan Shri Shasus, Shri Ramanand Shree Natayan Das, Shri Siddananjappa, Shri Sidgiah, Shri Singh, Shri S. T. Singha, Shr i G.K. Statek, Shri Naudeo Sonavane, Shri Soy, Shri H. C. Subbaraman, Shri Sumat Presed, Shri Tantia, Shri Rameshwar Tiwary, Shri K. N. Tula Ram, Shri Uikey, Shri Ulaka, Shri Ramachandia Umanath, Shri Upachyaya, Shri Shiva Dun Venkatasubbajah, Shri P. Verma, Shri Balgovind Yeusb, Shri N. P. Yedev, Shri Ram Harkb Yadava, Shri B. P.

भी भन्तमि साम भीवरी (महुना) : भ्रष्ट्यक्ष महोदय, इस में मेरा बोट नहीं भाया है जो कि "नही" के लिये है।

Ranc, Shri

Mr. Speaker: The result of the Division is: Ayes—12, Noes—103.

The motion was negatived.

Shri Harl Vishnu Kamath: It is shameful. Parliament is denuding itself of its powers.

Clause 22—(Functions of Metropolitan Council)

Shrimati Renu Chakravartiy: 1 want to move amendment No. 36 only.

Shri Shiv Charan Gupta: I want to move Amendment Nos. 5 and 6. They may be taken up together. Mr. Speaker: Amendment No. 8 is to Clause 22 and Amendment No. 6 is an insertion of a New Clause.

Shri Shiv Charan Gopta: But this has relation to this.

Mr. Speaker: That will be taken up separately. So, Amendment Nos. 8 and 34 are to be moved.

Shrimati Renu Chakravartty: I move:

"Page 10,--

(i) lines 6 and 7,-

omit "wherever necessary"; and

(ii) lines 8 and 9,---

for "with the views, if any, expressed thereon by the Executive Council". [Shrimati Renu Chakravartty]

substitute—"and the recommendations made by the Metropolitan Council shall have mandatory effect and shall be executed by the Executive Council, the Administrator or the Central Government, as the case may be." (34).

Shri Shiv Charan Gupta: I move:

"Page 9 .--

for lines 31 to 33, substitute-

"(d) the estimated receipts and expenditure pertaining to Delhi Electricity Board, Delhi Transport Board and Delhi Development Authority;" (5)

Shri Hathi: I beg to move:

Page 9, for lines 31 to 33, substi-

"(d) the estimated receipts and expenditure pertaining to Delhi to be raded from, the Consolidated Fund of India; and notwithstanding anything contained in the Delhi Development Act, 1957 (61 of 1957), the estimated receipts and expenditure of the Delhi Development Authority:". (62)

Mr. Speaker: These amendments are now before the House.

Shrimati Ronu Chakravartiy: I have moved only amendment No. 34 to this clause. We are totally opposed to the entire clause 22. But at this stage, I have sought to move an amendment to lines 6 to 9 at page 10 of the Bill.

14.21 hrs.

[SHRI SONAVANE in the Chair]

After all, the powers of the metropolitan council are being reduced only to making recommendations. As we have already stated, this metropolitan council is nothing but a farce, it is just a talking shop, and the only powers that are being given to the members of the metropolitan council are....

Shri C. K. Bhattacharyya (Raiganj): Why is the hon. Member then moving so many amendments, calling for divisions and troubling the House over them?

Shrimati Renu Chakravartty: Very probably, he has never worked on things like this. He has never moved any amendments, probably because he does not know how to move amendments at all.

Shri Hari Vishna Kamath: If he finds it so much of a trouble why does he not go out? He can go out.

Shri C. K. Bhattacharyya: When I see Shri Kamath speaking there, I do not feel like....

Shri Hari Vishnu Kamath: We do not want him here; let him go out. If he does not want to stand this trouble you may ask him to go out.

Mr. Chairman: Order, order.

Shri S. M. Banerjee: That remark of Shri Bhattacharyya should be expunged from the proceedings.

Shri Hari Vishna Kamath: It is irrelevant talk that he is indulging in.

Shri C. E. Bhattacharyya: I did not characterise the legislation as a farce, but they are calling it a farce.

भी मचुलिमये: हमारा ग्रधिकार है. ग्राप कैसे कह सकते हैं?

Mr. Chairman: Hon, Members have a right to move amendments.

Shri Hari Vishng Kamath: Shri Bhattacharyya is obstructing the proceedings of the House.

Shrimati Rong Chakravarity: When the Members on that side of the House obstruct the proceedings, you should ask them to leave the House. 17565

The metropolitan council has been given only the right of recommendation. This is a clause which is, therefore, the most obnoxious. Therefore, I have said that after the metropolitan council has considered and discussed and made proposals to the administrator or the Central Government or the executive council, whichever authority it be, those recommendations should be accepted and they should be acted upon by that authority. That is my suggestion.

Shri S. M. Banerjee: They should be mandatory.

Shrimati Renu Chakravartty: really what Government have stated up till now is true-which we do not think is true-it will be proved by their acceptance or their rejection of this clause. Up till now, they have been telling us 'How can we do this? It is against the Constitution' and so on. After the metropolitan council makes a proposal, that proposal must be accepted by the authorities, and it should not be open to them to reject it. That is my proposal. If Government are going to reject even this amendment, it means that they do not give any weightage to the discussions and the proposals made by the metropolitan council.

Shri 6. M. Banerjee: 1 support Shrimati Renu Chakravartty in this matter and I totally oppose this particular cause.

My hon. friend Shri C. K. Bhattacharyya wanted us not to move amendments.

Shri C. K. Bhattacharyya: No, I have never stated that they should not move amendments. I hope you will kindly bear me out. They called this legislation a farce. I said that this was not what they should do. Parliament is passing a legislation and they are characterising it as a farce; they should be ashamed of the statement that they have made.

Shri S. M. Banerjee: I was only ex-

ments. We want that this Bill should be thrown overboard completely. But we want to educate the ruling party Members including Shri C. K. Bhattacharyya. First of all, we want to amend them and then throw them out. That is the reason why we move amendments.

I support Shrimati Renu Chakravartty's amendment.

Clause 22 says:

"Subject to the provisions of this Act, the Metropolitan Council shall have the right to discuss, and make recommendations with respect to, the following matters..."

and then the various items are mentioned. This is exactly like the Indian Labour Conference.

In the Fifteenth Labour Conference, we had taken a decision that the minimum wage should be Rs. 125, but it was never accepted by anybody. Unless these recommendations are mandatory and it is made incumbent upon Government to accept them, nothing is going to be accepted. Therefore, I submit that they should be made mandatory. Otherwise, I still hold the view that this will be a dignified coffee-house where things will be talked about and nothing will come out of it.

I, therefore, submit that this amendment of Shrimati Renu Chakravartty must be accepted by Government.

ची बड़े : श्रीमती रेणु चकवर्ती ने समेंडमेंट दिया है मैं उमको पूर्णतया सपोर्ट करता हूं भी र मेरे कांग्रेसी मिल जो मेलेक्ट कमेटी में राजीनामा टेकर या उममें नाराज होकर त्याग पत देकर माये हैं कम से कम उनको देखना चाहिये जैसे चौचरी बहुए प्रकान भी र दूसरे वो तीन मेम्बर है कि मेट्रोपोलिटन कॉमिल को सगर एकेक्टिय बनाना है तो उमकी रेकमेंडेनन को एम्बीक्यूटिय कॉसिल को मानना चाहिये । मट्टाच्यूर्य जी ने कहा कहते हैं कि यह खाई है, तो साच

[श्री बड़े]

नौर से पढ़िये भाप देखेंगें कि यह मेट्रोपोलिटन कौसिल बिलकुल एक डिवटिंग सोसायटी है।

Delhi

They will make recommendations which may be accepted or not. That 🖢 another question. यह एक्सेप्ट करना है या नहीं करना है, यह एग्जीक्युटिव कौंसिल की चूगी पर रहेगा। तो इस प्रकार की मेटोपोलिटन कौंसिल बना कर समय भी व्यतीत 🕿 ना धौर पैसा भी खर्च करना, इसको फार्स नहीं कहेगें तो और क्या कहेगें ? भौर इसी वास्ते इसको एफेक्टिव बनाने के वास्ते यह भ्रमेंडमेंट ला श ग ः है । धगर शासन में सद बद्धि है भौर वह दिल्ली को खिलौना न देकर सचमच कुछ देना चाहता है तो मेटोपोलिटन कौंसिल को एफेक्टिव बनाने के लिए उसके जो रेजोल्यशनस हैं चनको एग्जीक्यटिव कौंसिल को मनना चाहिये । यह इतना सीधा साधा धर्में डमेंट है भौर जो ग्रापका धन्टेंशन है उसकी एफेक्टिव बनाने वाला घमेंडमेंट है। मैं समझता हं शासन इसको मान लेगा भीर सदन इस इस्रोसेंट धर्मेंडमट को स्वीकार करेगा।

भी मध् लिमये : प्रध्यक्ष महोदय, मैं समझता हं कि इस विधेयक की सबसे खतरनाक धारा 22 है। यह लोकतंत्र की हत्या करने बाली धारा है जिसको लेकर ग्राप लोगों को थोड़ी शर्म मानी चाहिये। मध्यक्ष महोदय, लोकतंत्र का भाधार है कि भामदनी धीर खर्च पर लोक प्रतिनिधियों के द्वारा नियंत्रण भौर लोक तंत्र का दूसरा भाधार है कि भपने लिए कानन बनाने, सुधारने भौर बिगाडने का भी प्रधिकार । लेकिन इस धारा के घटर इन दो घधिकारों को समाप्त किया गया है। पहले मैं भ्रापका ब्यान संविधान की घारा "239 ए-" की मोर खींचना चाहता हुं, जो प्रसल में सारी बीमारियों की जड़ है। भापने का कि संविधान में परिवर्तन करना पहेगा । तो परिवर्तनं तो बार-बार करते ष्राये हैं। यह जो धारा लिखी गई है यह ष्री संशोधन द्वारा परिवर्तन करके धाप लिखे दुए हैं। इसमें साफ लिखा है कि यह धारा कांस्टीट्यूशन फोरटीन्य ध्रमेंडमेंट ऐक्ट 1962 के जरिये बनाई गई है। ध्रब ध्राप जरा देखा लीजिये क्या धारा है:

"Parliament may by law create for any of the Union territories of Himachal Pradesh, Mampur, Tripura, Goa, Daman and Diu and Pondicherry—

(a) a body; whether nominated or elected or partly nominated and partly elected, to function as a Legislature for the Union territory; or

> (b) a Council of Minister, or both with such constitution, powers and functions, in each case, as may be specified in the law.".

भागे कहा गया है:

"Any such law as is referred to in clause (1) shall not be deemed to be an amendment of this Constitution for the purposes of article 368 notwithstanding that it contains any provision which amends or has the effect of amending this Constitution."

भव सभापति महोदय, इस में भगर इन केन्द्र शासित प्रदेशों का नाम नहीं गिनावा जाता, क्या हाथी साहब सुन २हे हैं ? क्या मुख को भ्राप के कान मिल सकते हैं ?

भी हाभी : मैं सुन रहा हूं।

भी समु लिस वे हाथी साहब, प्रगर प्राप इस परिवर्तन को करते समय इन केन्द्र सासित प्रदेशों के नाम नहीं रखते केवक यहां तक ही रखते 'टैरीटरीज' घौर धागे जो हिमाचल प्रदेश, मनिपुर, द्विपुरा, गोवा भौर पांडेचेरी के जं। नाम गिनाये गये हैं वह भगर नहीं रखते तो संविधान में बिना परिवर्तन किये प्राप दिल्ली को विधान सभा का प्रधि-कार है सकते थे। लेकित । 4वें संविधात के संशोधन का जो धाप का विशेषक था उस के धन्दर धाप ने इन प्रदेशों के नाम जोड़ दिये। तो मैं भर्ज करूंगा हाथी साहब से कि वह एक ऐसा तरमीम करने वाला विधेयक लायें जिससे यह नाम हट जायें। भीर फिर भ्राप को पुरा मधिकार मिलेगा। यह विधेयक जो म्राप माये हैं उससे वह प्रच्छा होता । वेसे तो प्राप मधिकार ले रहे हैं सदस्यों को नामजद करने का फिर धाप ने विधान सभा देने यह घधिकार ध्रपने हाथ में क्यों नहीं रक्खा ? दिल्ली को भी विद्यान समा देने का मधिकार म्राप भपने हाथ में रख सकते थे, लेकिन धाप ने नहीं रक्खा जानवृझ कर।

भ्रव सभापति महोदय, मैं भ्राप से निवेदन करूंगा कि भ्रगर भ्राप संविधान के पूरे ढांचे को देखेंगे तो उस में दो धारायें बहुत महत्वपूर्ग हैं। एक धारा कानून बनाने के सम्बन्ध में है भ्रीर वह है

245 (1) जो कि इस तरह है:-

"Subject to the provisions of this Constitution, Parliament may make laws for the whole or any part of the territory of India, and the Legisla ure of a State may make laws for the whole or any part of the State".

यह कानून बनाने का बड़ा प्रविकार इस संविधान के प्रन्दर है जो कि एक लोकतंत्र का प्राधार है। फिर प्राप देखिये 113 धारा है जिसके कि प्रन्तगंत्र प्रामदनी भीर खर्चे पर नियंत्रए रखने का प्रधिकार इस लोक समा को है। उसी के प्रनुसार जो हमरी धारा है 203 उस के भारर राज्यों की विधान क्षप्रधां को यह प्रधिकार मिलता है। सभापति महोदय, भ्राप खरा 113 (2) ठीक तरीके से देख लीजिये:---

"So much of the said estimates as relates to other expenditure shall be submitted in the form of demands for grants to the House of the People, and the House of the People shall have power to assent or to refuse to assent, to any demand; or to assent to any demand subject to a redu tion of the amount specified therein".

यह लोकतंत्र की घारना है। घन इस विघेयक की 22 घारा घाप देख ले.जिये। उस में यह कहीं भी घारमा नही पाते हैं।

"Subject to the provisions of this Act, the Me'ropolitan Council shall have the right to discuss".

यानी स्कूलों में धौर कालिओं में वो बाद-विवाद की संस्था होती है धौर उस को जिस तरीके से सभी विषयों पर विवाद करने का धिन-कार होता हैतो उसी नरह हाथी साहब धौर धौर नन्दा साहब बड़े उदार हो गये हैं धौर दिल्ली के नागरिकों के द्वारा जो प्रतिनिधि चुने जायेंगे उन को उन्होंने बड़े उदार होकर कालिज धौर स्कूनों के ब चों को जो धिष्ठकार वाद-विवाद करने का होता है वह धिंकार दिया है। धौर धागे धाप क्या कहते हैं? सिफ शि क ने का धिंकार बो धाप दे रहे हैं—

"and make recommendations with respect to the following matters in so far as they relate to Delhi, namely"

एक तो कानून के सम्बन्ध में सिफारिण करने का भीर (डी):---

"the estimated receipts and expenditure pertaining to Delhi whi h are to be credited to, or is to be met from, the Consolidated Fund of India". [श्रीमधुलिमये]

सभापति महोदय, इस लोकसभा में दो, तीन चीओं को लेकर काफी बहस हई है। पिछले साल धाप को पता होगा कि लोकसमा धौर भीर राज्यसभा की जो ग्रनदान की मांगें हैं उन को घटाने या मंजर करने का या घटा कर मंजर करने का हमें प्रधिकार है इस बात को लेकर कई दफे कटौती प्रस्ताव मैंने दिये धौर घाप को मालम है कि इस विचय को लेकर ध्रुष्यक्ष महोदय के श्रीर मेरे बीच में बोडा बहुत अगडा भी पैदा हो गया भीर में मुप्रीम कोटं तक गया । लेकिन सुप्रीम कोटं ने मझ को कहा कि देखिये यह राजनितिक मामला है इस मामले में हम दखल नहीं दे सकते मैंने पछा सप्रीम कोर्ट वालों से कि धगर कल हमारे ग्रध्यक्ष महोदय यह फैमला करें कि जो सरका के सम्बन्ध में प्रनदान की मांगे हैं 900 करोड़ रुपये की मार्गे. उन के बारे में यदि यह फैसला किया जाय कि उस के ऊपर भी कटौती प्रस्तावन रक्खे जायें चौर न जम के अपर बहस की जाय तो बया रस के बारे में भी माप दखल नहीं दे सकते ? उन्होंने कहा कि यह तो धाप चित्रायोक्ति की बात कह रहे हैं लेकिन चगर ऐसाही जायेगा तो प्रजातंत्र सारमहो जायेगा, लेकिन घदालत फैसला नहीं कर सकती है हालांकि सुप्रीम कोर्ट के न्याया-धीजों ने यह माना कि प्रजातंत्र का यह प्राण है कि बार्चे धौर ध मदनी पर नियंत्रण होना बाहिये । जब भाग एक मैटोपोलिटन काँसिस का गठन करने जा रहे हैं तो जिस बात को लेकर यहां झगडा हुआ और कामत साहब हर दिन झगडा कर रहे हैं कि राज्य सभा का ग्रधिकार क्या है लोकसमा का ग्रधिकार क्या है। दोनों की एक कमेटी के जरिये द्याप इस मामले को इस करना चाहते हैं। मेरा तो कहना है कि कमेटी का कोई प्रधिकार हो नहीं हो सकता। यह ग्रधिकार बकेसे सोकसभा का है मांगों पर विचार करने का भीर उनको पटाने का ।

Shri Hathi: Which amendment is he talking about?

Shri Hari Vishnu Kamath: Cl. 22.

भी मधु लिमवे : मैं पूरी 22वीं घारा का विरोध कर रहा हं। मैं धारा का पुरा विरोध बनियादी तौर पर कर रहा है। इस को बिलकल फैंक देना चाहिये । मैं तरमीमों पर बिल्कुल नहीं बोल रहा हूं। यह घारा इतनी गढ़ी है कि इस में परमेश्वर मी सुधार नहीं कर सकता। इस को फेंक देना चाहिये । मैं लोकतंत्र का बनियादी सिद्धान्त प्राप के सामने रख रहा बाकि अनुदान की जितनी मांगें भाती हैं बजट के भन्दर मेरा यह कहना था कि लोकसभा मिववालय की मांगों पर भी और राज्य मचा मचिवालय की मांगों पर भी बहस होनी चाहिये भौर कटौती प्रस्ताव पेण करने का ग्राधिकार होना चाहिये धौर इसी चीज को लेकर कमेटी की जो बात चली है कामत माहब बारबार इस सवाल को उठा रहं है तो मेरा घाप से निवेदन है

भी हरि विष्णु कामत : प्रागे फिर उठाऊंगा ।

श्री सबु लिम वे जी हां, प्रांगे फिर उठायेंगे । मेरा निवेदन है कि लोकतंत्र का जो यह प्राधार है कानून बनाना, जनता के हित के मुप्पाफिक घौर संविधान की धारा के प्रन्तगंत घौर दूसरा प्रधिकार खब पर नियंत्रण रम्बना उस के बिना दायित्व रह नहीं जायगा सरकार की कोई जिम्मेवारी लोक प्रतिनिधियों के प्रति नहीं होगी । इसलिए इस धारा का घौर पूरे विधेयक को हाथी साहब वापिस लें घौर संविधान में मैंने जैसे कहा परिवर्तन करके दिस्ली की जनता को विधान मुप्ता देने वाला विधेयक लायें जिससे कि लोकतंत्र के हितों की रुखा हो सके।

Shri Shiv Charan Gupta: I have my amendment to substitute sub-cl. (d). My amendment says that that sub-clause shall be substituted by the foliowing:

"the estimated receipts and expenditure pertaining to Delhi Electricity Board Delhi Transport Board and Delhi Development Authority".

Regarding estimated receipts pertaining to Delhi, I have tabled an amendment for introducing a new clause, 22A to 22E. I am not at present dealing with this new clause. But my amendment No. 3 deals with sub-clause (d) of clause 22

At present, the Municipal Corporation of Delhi has powers to discuss the budgets of the Delhi Electricity Board and the Delhi Transport Board and they have to take a decision also on that. According to the arrangement the Home Ministry is evolving for Delhi, it is proposed to take away from the Corporation the Delhi Electricity Board and also the Delhi Transport Board. Now, it will be in the fitness of things that at least the Metropolitan Council should have an opportunity to discuss the budgets of the Delhi Electricity Board and the Delhi Transport Board as also the Delhi Development Authority at least once a year at the time of the budget discussion, and express its opinion and review the developmental activities of the two Boards and make its recommendations to these Boards. Otherwise, what will happen is that these Boards will function quite independently, and no authority, no popular body like the Metropolitan Council, would be in a position to discuss their budget. And without that. the powers which are already enjoyed by the elected representatives in Delhi will be limited. So, I was suggesting that the relation between the Metropolitan Council and the Delhi Electricity Board and the Delhi Transport Board should be the same as the relationship of these towards State Legislatures at other places. Therefore I have moved these amendments.

I am happy that the hon. Home Minister has accepted that the Council should discuss the estimates and expenditure of DDA. If would request him to accept the same position with regard to Delhi Electricity Board and Delhi Transport Board. Later on,

when the other clauses are taken up, I will discuss what should be the arrangement regarding the estimates of receipts and expenditure for Delhi.

Shri S. Kandappan. I have got to say only a few words in support of Shrimati Renu Chakravartty's amendment. If her amendment is not acceptable to the Government, it is not only a farce, it will be worse than a farce. At least a farce is a harmless thing whereas here you create at the cost of the poor taxpayer . Council without giving any power to it. They cannot do anything A taxpayer in Delhi, or for that matter, even an outsider who comes to Delhi, if he finds something which is not right and which should be corrected, can write to the Commissioner or a letter to the editor in the press. The Commissioner or the Government may look into it or may not look into it. It is almost tantamount to that. If nothing can be done, why should this Metropolitan Council be constituted at all?

Shri Hathi: So far as the amendment of Shri Shiv Charan Gupta us concerned, I have accepted a part of it, DDA. The other two bodies are not yet in existence, they will have to be formed under other Acts. Therefore it is not possible to include them now. But under clause (f) there is provision to include any other matter. We shall see if that can be included later on.

Mr. Chairman: Amendment No. 34. Shrimati Eenu Chakravarity: He did not reply to it at all. It is the most important amendment.

भी समु लिसवें हम नोगों के द्वारा उठाए गए किसी भी नुक्ते का जबाब नहीं दिया गया है।

श्री हरि विक्यु कामत: वह भूल गए हैं। वह बिस को जल्दी पास कराना वाहने हैं।

Shri Hathi: I am sorry.

Shrimati Resu Chakravartty: He is so much taken up with Shri Shiv Charan Gupta and Shri Brahm Prakasts. Mr Chairman: They are also interested.

Shri Hathi: Because that was very short and last.

The amendment of Shrimati Renu Chakravartty is that the recommendations should be accepted and executed and implemented by the Executive Council and the Central Government. I may say that the recommendation of the Metropolitan Council goes to the Executive Council, to the Administrator and the Government. We shall give it due weight and utmost consideration.

Shrimati Renu Chakravartty: What is due weight?

Shri Hathi: I will explain the reason. The recommendation may be to have a big thermal power station in Delhi We will have to come to Parliament also for money. It cannot be that all recommendations can be accepted because there may be financial implication, and we will have to have money from this House. We cannot therefore

bind ourselves to accept, execute and implement. The only thing I can say is that we shall consider it duly, and give it the utmost consideration. That is the only thing. I cannot bind myself to execute and implement, that is not possible

Shrimati Renu Chakravartty: You will not implement, that is quite clear.

Mr. Chairman: The question is:

(i) lines 6 and 7—

omit "wherever-necessary; and (ii) lines 8 and 9,--

for "with the views, if any expressed thereon by the Executive Council", substitute—

"and the recommendations made by the Metropolitan council shall have mandatory effect and shall he executed by the Executive Council, the Administrator or the Central Government as the case may be". (34)

The Lok Sabha divided:

Division No. 24]

[14.50 hrs.

Banerjee, Shri S. M. Chakravartty, Shrimati Renu Imbichibava, Shri Jha, Shri Yogendra

Bal Krishna Singh, Shri Bar pal, Shri P. L. Bhattacharyya, Shri C. K. Brajeshwar Prasad, Shai Brij Best Lal, Shri Chakraverti, Shri P. R. Chanda, Shrimati Jyouna Chandriki, Shri Chaushry, Shri Chandramani Lal Chaudh ari, Shrimati Kamala Ch ini Lal, Shri Das, Shri B. K. Das, Shri N. T. Dro Bhani, Shri P. C. Dixit, Shri G. N. Dwivedi, Shri M. L. Gandhi, Shri V. B. Gapte, Shri Belshah Gurte, Shri Shiv Charan Jaihar, Shai M. L. Ja Jhav, Shri Tulshidas Lamaria kvi, Shrimeti Je the, Shri

Jena, Shri

AYES

Kachhavaiya, Shri Hukam Chand Kamath, Shri Hari Vishnu Kandappan, Shri S. Kar, Shri Prabhat

NOES

Ioshi, Shrimati, Subhadra Jyouishi, Shui J. P. Kedaria, Shri C. M. Khanna ,Shri Mehr Chand Khanna, Shri P.K. Keujalgi, Shri H. V. Kripe Shanker, Shri Lasker, Shri N. R. Mali Mariyappa, Shri Mandal, Dr. P. Mandal, Shri Yamuna Prasad Maniyangadan, Shri Manuri, Shai D. D. Masuriya Din, Shri Matchareju, Shri Mehrotre, Shri Brej Bihari Mehta, Shri J. R. Mishre, Shri Bibhuti Misra, Shri Shyam Dhar M .hammad Yusaf, Shri Mohanty, Shri Gokulana Morarka, Shri More, Shri K. L. Neik, Shri D. J.

Mukerjee, Shri H. N. Shastri, Shri Prakash Viz Singh, Shri Y. D. Venkaiah, Shri Kolla

Nuk. Nanda, Shri Naskar, Shai P. S. Pande, Shri K. N. Pandey, Shri R. S. Pant, Shri K. C. Patel, Shri Chhorubbai Petel, Shri N. N. Patel, Shri Kajeahwar Patil, Shri D. S. Patil, Shri Vasantrac Prabhakas, Shri Neval Presep Sirgh, Shri Rai, Shrima i Sabodra Raja, Shri C. R. Raideo Singh, Shri Raju, Shis D. B. Rem Sewak, Shui Ram Swarup, Shri Remanathan Chettier, Shri R. Remehekhar Presed Singh, Shri Rane, Shri Rao, Shri Jaganatha Rao, Dr. K. L. Ass, Shri kamapathi

R aut, Shri Bhola
Roy, Shri Bishwanath
Sadhu Ram, Shri
Saha, Dr. S. K.
Samanta, Shri S. C.
Sham Nath, Shri
Sharma, Shri K. C.
Shastra, Shri Ramanand
Shoo Narain, Shri
Shree Narayan Das, Shri

Shukla, Shri Vidya Charan Siddananiappa, Shri Sidhoshwar Prasad, Shri Singha, Shri S. T. Singha, Shri G. K. Sinha, Shrimat i Ramdulari Subbaraman, Shri Sumat Prasad, Shri Tiway, Shri K. N. Tiwary, Shri R. S.
Tula Ram, Shri
Ulakay, Shri
Ulaka, Shri Kamacha ndra
Ulaka, Shri Kamacha ndra
Upadhyaya, Shri Shiva Dint
Verma, Shri Balgovind
Wadiwa, Shri N. P.
Yadav, Shri Ram Harth
Yadava, Shri B. P.

Mr. Chairman: The result of the division is: Ayes 12; Noes 102.

The motion was negatived.

Mr. Chairman: What about amendment No. 5?

Shri Shiv Charan Gupta: I with-draw.

Mr. Chairman: Has he the leave of the House to withdraw his amendment?

Some hon, Members: Yes.

Shrimati Renu Chakravartty: No.

Mr. Chairman: I put Amendment No. 5 to the vote of the House.

Amendment No. 5 was put and negatived.

Shrimati Renu Chakravartty: You should have asked, "Has he the leave of the House to withdraw his Amendment?". We would have said no.

Mr. Chairman: He did ask for leave to withdraw.

श्री मधु लिन हे: ग्रापको वह स्वेम्बन सदन के सामने रखना चाहिये।

Mr. Chairman: I had to put it, when the Opposition said that no leave had to be granted. I shall now put amendment No. 62 to the vote of the House. The question is:

page 9,-

for lines 31 to 33, substitute-

"(d) the estimated receipts and expenditure pertaining to Delhi to be credited to and to be made from the Consolidated Fund of India; and notwithstanding anything contained in the Delhi Development Act, 1957 (61 of 1957), the estimated receipts and expenditure of the Delhi Development Authority." (62).

The motion was adopted.

Mr. Chairman: 1 shall now put clause 22, as amended, to the vote of the House.

Shrimati Renu Chakravartty: We oppose it. Even though we have passed an amendment by Shri Hathi, it is nothing at all because estimated receipts and expenditure are going to be credited to the Consolidated Fund of India. We have always demanded and we shall continue to demand that all the decisions to be taken by the Metropolitan Council must be permitted to be implemented by the other authorities and I am very surprised that persons like Shri Shivcharan Gupta and Brahm Prakash who have created so much noise do not say anything. It is nothing but noise for public consumption. When they come inside the House they have behaved nothing better than Shrimati Subhadra Joshi or Shri M. C. Khanna.

Shri S. M. Banerjee rose-

Mr. Chairman: I think you have already expressed your views. Dilatory tactics may not be adopted.

भी मचुलिमये : यह नया मोजन है।

Shri S. M. Banerjee: By this new amendment Shri Hathi wants to give the impression to this House that he has practically changed this clause; it is not; it is very deceptive. What does it say: the estimated receipts and expenditure pertaining to Delhi to be

(Shri S. M. Banerjee)

credited to and to be made from the Consolidated Fund of India. What is this? There should be some proper amendment to this clause so that it may become acceptable to us. When we are going to vote against the whole clause, even at this late hour. I suggest that he should accept some of our amendments. If he is unable to do so, let him actually wait for sometime and bring his own amendment which would meet the reasons advanced by us. I hope the Minister will consider it.

Shri Hathi: There is no question of my waiting and bringing any amendment because so long as I am prepared to accept any amendment I am accepting it. Where I am not able to accept, I give the reasons.

Shri S. M. Banerjee: We shall accept your amendments provided you bring in amendments.

Mr. Chairman: I will put clause 22, as amended, to the vote. The question is: Det The state

"That Clause 22, as amended, stand part of the Bill."

The Lok Sabha divided:

Division No. 25]

AYES

[14.59 hrs..

Aney, Dr. M.S. Arunachalem, Shri Azad, Shri Bhagwat Jha Bekliwel, Shri Bal Krishne Singh, Shri Bhatkar, Shri Bhattacharyya, Shri C. K. Brajeshwar Presad, Shri Brit Basi Lat. Shri Chakravertty, Shrimati Renn Chakraverti, Shri P. R. Chanda, Shrimati Jyotana Chandriki, Shri Chaudhry, Shii Chandremani Lai Chaudhuri, Shrimeti Kemala Chuni Lal, Shri Dallit Singh, Shri Das, Shri B. K. Das, Shri N. T. Dec Bhani, Shii P. C. Gandhi, Shri V. B. Gupte, Shri Badabab Gupta, Shri Shiv Charar. Jedbe, Shri Jena, Shri Joshi, Shrimeti, Subhadra Jyotishi, Shri J. P. Kedaria, Shri C. M. Khanna, Shri P. K.

Laskar, Shri N. R. Mandel, Dr. P. Mandal, Shri Yamuna Presad Maniyangadan, Shri Mantri, Shri D. D. Masuriya Din, Shri Matchereju, Shri Mehrotra, Shri Braj Bihari Mehta, Shri J. R. Melkote, Dr. Mishra, Shri Bibbuti Misra, Shri Mahesh Dutte Misre, Shri Shyam Dhar Mohanty Shri Gokulananda More, Shri K. L. Nanda, Shri Naskar, Shri P. S. Penna Lal, Shri Patel, Shri N. N. Patil, Shri J. S. Patil, Shri Vasantrao Prebhakar, Shri Neval Pretap Singh, Shri Rai, Shrimati Sahodra Ber Raje, Shri C. R. Raideo Singh, Shri Raju, Shri D. B. Ram Sevak, Shri Ram Swarup Shri Ramshekhar Prased Singh, Shri Rec. Shri Jaganatha Reo, Shri Ramepathi Raut, Shri Bhola Roy, Shri Bishwanath Sedhu Rem, Shri Saha, Dr. S. K. Samanta, Shri S. C. Sham Nath, Shri Sharma, Shri K. C. Shestri, Shri Ramanand Sheo Narain, Shri Shree Narayan Das, Shri Shukle, Shri Vidya Cheran Siddananjappa, Shri Sidheshwar Prasad, Shri Singha, Shri G. K. Sinha, Shrimati Ramdulan Snatak , Shri, Narden Subberaman, Shri Sumat Presad, Shri Tiwary, Shri K. N. Tiwary, Shri R. S. Tula Ram, Shri Uikey, Shr i Ullaka, Shri Ramachandra Upadhyaya, Shri Shive Dutt Verms, Shri Balgovind Wediws, Shri Yadab, Shri N. P. Yedeb, Shri Ram Harkh Yedeva, Shri B. P.

NORS

Beneries, Shri S. M. Berwa, Shri Onhar Lal Brahm Prakash, Shri Jedhav, Shri Tubbidae Kamaih, Shai Hasi Vishoo

Koujalgi, Shri H. V.

Kripa Shanker, Shri

Kar, Shri Prebhat Kinder Lel, Shri Kalehnapal Singh, Shri Limaye, Shai Madhu Mate, Shri

Rane, Shri

Muherice, Shri H. N. Miranjan Lal, Shri Venkalah, Shei Rolla

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Mr. Chairman: The result of the division is:

Ayes 93; Noes 13

The motion was adopted.

Clause 22, as amended, was added to the Bill.

Some hon. Members rose rose-

भी तुलकीवास जावब (नावेड़): मुझ से गलती हो गई है, मैं पक्ष में देना बाहता हैं।

Mr. Chairman: Your vote will be added. We will now take up amendment No. 6; we will take up clause 22(A).

Clause 22A

15 hrs.

Shri Hari Vishnu Kamath: My amendment is No. 57, which seeks to insert a new clause 22A, after clause 22

Mr. Chairman: Shri Shiv Charan Gupta.

Shri Shiv Charan Gupta: I beg to move:

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after line 9, insert-

- "22A. (1) The Administration of Delhi shall in respect of each financial year cause to be laid before the Metropolitan Council, with the previous approval of the President, a statement of the estimated receipts and expenditure of Delhi for that year.
- (2) The estimates of expenditure shall show separately:—
 - (a) the sums required to meet expenditure described by this Act as expenditure charged upon the Fund of the Union territory of Delhi; and
 - (b) the sums required to meet other expenditure proposed

to be met from the Fund of the Union territory of Delhi and shall distinguish expenditure on revenue account from other expenditure.

- (3) The following expenditure shall be charged on the Fund of the Union territory of Delhi:---
 - (a) the emoluments and allowances of the Administrator and other expenditure relating to his office as determined by the President by general or special order:
 - (b) the charges payable in respect of loans advanced to Delhi from the Consolidated Fund of India including interest, sinking fund charges and redemption charges and other expenditure connected therewith:
 - (c) the salaries and allowances of the Chairman and the Deputy Chairman of the Metropolitan Council;
 - (d) any sums required to satisfy any judgment, decree or award of any court or arbitral tribunal;
 - (e) expenditure incurred by the Administrator in the discharge of his special responsibilities; and
 - (f) any other expenditure declared by the Constitution or by law made by Parliament to be so charged;
- 22B. (1) So much of the estimate
 as relates to expenditure
 charged upon the Fund of
 the Union territory of Delhi
 shall not be submitted to the
 vote of the Metropolitan
 Council but nothing in this
 sub-section shall be construed
 as preventing the discussion

[Shri Shiv Charan Gupta]

- in the Metropolitan Council of any of those estimates.
- (2) So much of the said estimates as relates to other expenditure shall be submitted for grant to the Metropolitan Council and the Council shall have power to assent, or to refuse assent or to assent subject to a reduction of the amount specified therein,
- 22C. As from such date as Central Government may, by notification in the official Gazette, appoint in this behalf Government of India shall form one fund to be entitled "the Fund of the territory of Delhi" Union and such sum may be transferred to it from the Consolidated Fund of India as the Parliament may appropriate from time to time.
- 22D. The Custody of the Fund of Union territory of Delha, the payment of moneys into such Fund, the withdrawal of moneys therefrom and all other matters connected with or ancillary to those matters shall be regulated by Rules made by the Administrator with the approval of the President.
- 22E. The reports of the Public Accounts Committee and the Estimates Committee of the Parliament of India relating to the accounts and affairs of various Departments, Authorities, and Boards functioning in the Union territory of Delhi for any period subsequent to the date after establishment of Metropolitan Council shall be submitted to the Chairman who shall cause them to be laid before the Metropolital Council." (6)

Sir, the hon. Home Minister, while concluding the discussion on the Bill carlier, referred to a committee of

three persons which discussed this matter regarding financial powers. It is a fact that a committee of three persons on behalf of the Pradesh Congress Committee discussed the matter threadbare with the Home Minister, and the opinion was that according to the Constitution, it is not possible to give substantial financial powers to the Delhi Metropolitan Council. But, at the same time, it is also a fact that whenever this matter was discussed by the representatives of Delhi, it was always emphasised on the Home Ministry that without financial powers, it will be difficult to accept the present arrangement, because the present arrangement will not have its soul, and it would be difficult to establish the responsibility between the Metropolitan Council and the Executive Council.

While making these amendments, I have suggested that a fund should be created, a fund called the Fund of the Union territory of Delhi, and Parliament by appropriation may transmer such funds from the Consolidated Fund of India as it considers necessary from time to time. Then, I have suggested that the expenditure may be submitted to the Metropolitan Council for grant, so that some responsibility is fixed and also the relationship between the Metropolitan Council and the Executive Council is established.

I have to submit two points. I am not a constitutionalist or a legal expert, but, at the same time, I am aware and I request the hon, Home Minister that he may kindly now look into the files of the Law Ministry; and the opinion of the constitutionalists has been, in this respect, as I mentioned the day before yesterday during the general discussion, that clause (4) of article 246 provides that Parliament has power to make laws with respect to any matter for any part of the territory of India not included in a State notwithstanding that

such matter is a matter enumerated in the State List. Thus, in respect of the Union territories, which are a part of the territory of India not included in any State, Parliament has power to make laws with respect to all matters whatesoever. These are the words of a Constitutional expert. Again, recourse is taken to article 239A. The Government is aware that article 239A was made a part of the Constitution as a matter of abundant caution, so that there is no difficulty with regard to the creation of a legislature in Himachal Pradesh and a few other Union territories

Now, the question is whether the power of Parliament to make laws as given in articles 245, 246 and 248 is subject to any limitation by article 239(1) or 239A. As a matter of fact, in respect of the Union territories, article 239(1) also provides as foilows:

"Save as otherwise provided by Parliament by law, every Union territory shall be administered by the President acting, to such extent as he thinks fit, through an administrator to be appointed by him with such designation as he may specify."

According to this and other Articles the powers of Parliament are absohate and plenary in respect of the Union Territory of Delhi. I do not Want to go into the question of the legis'ature because Government has stated that as a matter of principle, or as a matter of policy, they do not want to give a legislature to Delhi, but I would certainly like to discuss this matter from the point of view of the Constitution, because, if the Government say that the Constitution does not provide for it; then it becomes a debatable question. Similarly, when the question of financial powers come, I would remind the hon. Home Minister that even at the time when this Bill was being referred to the Joint Committee, it was accepted that if within the framework of the present Constitution it is possible to give financial powers to the Metropolitan Council, financial powers would be given. I admit 752 (Ai) LSD-5.

that I was not aware of the constitutional position or the legal position with regard to this, but as I have discussed the mater further with some experts, I have come to the conclusion that these powers can be given, and therefore, these amendments which I have suggested here are withen the provisions of the These amendments Constitution. give some limited financial powers, and these powers do not in anyway create a legislature in Delhi. But these powers only give the Metropolitan Council more respect more authority, and it is hoped that by these powers the Executive Council will look to the Metropolitan Council for its support.

Mr. Chairman: Does he want respect or powers?

Shri Shiv Charan Gupta : The is not the point. The point is, what is the relation of the elected representative of the people Because, if they do not have these powers-if they only discuss the matter there and then come out-then, certain difficulties will arise, and the House will not command that much prestige as a House elected on the basis of adult franchise should command. fore, our anxiety has been that these financial powers should be given. I again emphasise that these financial powers can be given within the framework of the present Constitution. For that, no amendment is required, and the suggestions made in these amendments will amply bear out that there is, absolutely no question of making an amendment to the Constitution, and within the framework of the present Constitution these powers can be given.

There is another additional clause 22E in regard to which I have suggested that with regard to the accounts of the Union territory of Delhi, if any report is made by the Public Accounts Committee and the Estimates Committee of Parliament in respect of the accounts of the Union territory of Delhi, that report will be placed before the Metropolitan Council so that the Metropolitan Council so that the Metropolitan

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accept them.

[Shri Shiv Charan Gupta] tan Council may know from time to time the position of the accounts of the Union territory of Delhi for which a report is made by the Public Accounts Committee and the Estimates Committee. I think the Home Minister will kindly consider these amendments in this light and will

Shri Brahm Prakash: This amendment moved by my hon. friend Shri Shiv Charan Gupta is a very important one. On this very amendment lies the test of the sincerity of the Government, whether they are prepared to give this Metropolitan Council a sense of dignity, a sense of responsibility and to its members a sense of honour. I have been told, and we have been told, many times by the Home Minister that they are not prepared to give an Assembly, but they would not stand against giving any financil power or budgetary power to this body. On that very condition, as an experimental measure, as giving an opportunity to the Government that they are realy serious and they want to do something for the people of Delhi, we agreed for the time being to drop the demand for an Assembly and work this new experiment. We made it clear that if a new administration is given the appropriate authority, we wou'd certainly like to work it sin-We gave that undertaking cerely. to the late Prime Minister and we stand by it even today. We discussed this question of giving financial and crtain other powers and we were told that they could not be given. Mr. Setalvad gave evidence before the committee and said that financial powers could not be given. No other evidence was taken on this. After that, we discussed the matter with constitutional experts and we also tried to analyse the evidence of Mr. Setalvad. No doubt he is an eminent jurist and we honour and respect him. But we have seen that on this particular question he has given at different times contrary opinions in the Home Ministry. Let the Home Minister check those files.

Shri Hari Vishnu Kamath: I would request my hon. friend to tell the House what it was in the national interest.

Shri Brahm Prakash : I have my own way of getting that information. In my opinion, the opinion given before the Select Committee by Mr. Setalval is not the final opinion. This matter should be further examined by the jurists if the Government is sincere that they want to give financial powers to the Metropolitan Council If the jurists say that such financial powers cannot be given, they can very easily amend the Constitution in July, when we are going to meet for another constitutional amendment. At that time they can bring forward another amendment to this clause.

I, therefore, suggest that either the amendments moved by Shri S. C. Gupta should be accepted now or if they have any doubt about it, they may postone the discussion now and have consultations. I urge upon the Government that this is the golden and last opportunity for the Government to really satisfy the people of Delhi, No doubt I accept I am frustrated, because the 30 lakhs of the Delhi people of are frustrated. They do not know where to go and what to do. They are knocking their heads at every bureaucrat and they are unable to satisfy themselves. The people of Delhi are frustrated. The Government should not allow the frustration to continue, because the consequences will not be very good, in this capital city of India. Just as the Pandavas demanded five villages, we are making this minimum demand and request, so that we may work honourably for the people of Delhi.

Shri Hari Vishnu Kamath: This is an important amendment moved by Shri Gupta. I am glad this point has been raised again in the House by him and so ably supported by Mr. Brahm Prakash. The committee had this proposal also before it, but because Shri Setalvad, the formers

Attorney-General, gave his considered opinion that this would not be possible un'ess the Constitution was amended, the committee decided in favour of the status quo proposed by the Government. We would been happy and we would be happy even today if financial powers are conferred on the Metropolitan Council. But as Mr. Setalvad said it was not possible, the committee decided otherwise. Today we have heard Mr. Brahm Prakash reiterating what Shri Gupta said the other day, namely. Shri Setalvad has given a contrary opinion in the Home Ministry's files or at some other place. This is a serious matter; it should not left at a loose end like this. Mr. Hathi, or if it is not possible for him, Mr. Nanda, should tell us what the matter is. They should not be beating about the bush; they should not hide it under a bushel. Mr. Setalvad is a man whose integrity is accepted all over the country. If he goes about in this manner, it is a very serious matter for the Government to think about and also for the Parliament to consider. Shri Brahm Prakash has warned the Government against serious consequences, if this amendment is not accepted. I do hope he is girding up his loins-he and his colleagurs-and they would give the first inkling of that, the preparation of serious consequences that are in by Shri store for the Government, Gupta refusing to withdraw his amendment. That should be the first test

बी बड़े : यह घमेंडमेंट है जिस को सेलेक्ट कमेटी में रखा गा था। मैं ने भी इसी प्रकार से एक घमेंडमेंट सेलेक्ट कमेटी में रखा था, लेकिन गवर्नमेंट ने केवल यह बतलाया कि श्री सीतलवाद कहते हैं कि प्रजेन्ट कांस्टीट्यू झन के घाटिकल्स में ठीक नहीं बैठता है।

Dr. M. S. Aney: Was Mr. Setalvad examined?

Shri Hari Vishnu Kmath: Yes.

श्री बड़े: शासन को जब भी कोई काम करना होता है तब भ्रपने मन के मृताबिक कांस्टीट्य्शन को भी भ्रमेंड कर लेता है भीर कास्टीट्य्शन के खिलाफ भी काम कर लेता है। लेकिन उनको देखना चाहिये कि टीक बात क्या है भीर उस के हिसाब से करना चाहिये। हम देख रहे हैं कि छः महीनों थे श्री खन्ना के बेहरे पर रीनक भ्रा गई है भीर ची॰ ब्रह्म प्रवाण के मृह पर मन्हस्यित छा गई है

Mr. Chairman: Let us confine ourselves to the merits of the amendment and not refer to all those other things.

श्री बड़े: मैं ऐसा नहीं कर रहा हूं। थौ॰ वहा प्रकाश ने अभी बतलाया कि दिस्ली के पूरे समाज में इस विश्रेयक के बारे में तील विरोध है। यहां बात मैं कहना चाहता हूं आखिर यह तीश्र विरोध क्यों है? यह तभी दूर हो सकता है जब आप पूरी फाइनेन्झल पावर दें। मेरा अमेंडमेंट इसी बारे में है। यह तीश्र विरोध हम कारण में है कि जो प्राइनेन्झल पावसं आप दे रहे है वह सिर्फ एक ब्हाइटवाल या आईवाल की तरह पर है। इस में क्लाख 22ए के सब-बसाज 3 में रखा गया है कि :

"... (3) The following expenditure shall be charged to the fund of the Union Territory of Delhi."

यह सेक्जन बड़े महत्व का है। हो सकता है कि यह पूरे का पूरा कास्टीट्यूजन में न धाता हो लेकिन इस में से दो या तीन बीखें कास्टीट्यूजन में भा जाती हैं। धगर मुझे समय मिले तो मैं एक एक कर के उन को बतला सकता हूं। मैं बाहता हूं कि यह वो संबोधन है उस को धाप स्वीकार कर में नहीं तो इस के बारे में तीब बिरोध होगा। मैं जन संघ की तरफ से भी कह सकता हूं कि दिस्ली में इस बारे में काफी विरोध है। MAY 18, 1966

श्रिं बड़े]

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इस विधयक में जो मेमोरैन्डम दिया गया है उस में भी कहा गया है कि फाइनैन्शल पावस **दें**: उन को दिये बगैर यह मेटोपोलिटन कौंसिल सक्सैसफली काम नहीं कर सकेगी।

Shrimati Subhadra Joshi (Balrampur): I would like to know how much time was allotted for this Bill, when and by how much the time was extended by the House and how much more time is left.

श्री मं बुलिम बे: मुझे माननीय सदस्य के इस कहने पर ऐतराज है। क्या यहां पर कोई समय विगाडने का काम हो रहा है।

Mr. Chairman: Please leave it to the Chair. The time allotted was 3 hours and the time taken yesterday was 2 hours 10 minutes. The balance was 50 minutes. In view of the fact that the clause-by-clause consideration is going on, it can continue. Today is the final day. Let us be brief and complete the Bill as early as possible.

Shri Shree Narayan Das: Sir, there is another Bill for consideration put down on the Order Paper. Whatever time was allotted for this Bill already been consumed and even the time by which it was extended is also over. My point is only this. Business Advisory Committee recommended a certain time for this Bill and that was accepted by this House. I think business in the House should be carried on in such a way that the business is finished within the time recommended by the Committee and accepted by the House. Without the permission of the House the time allotted for any item cannot be extended.

Mr. Chairman: I agree with the hon. Member. I would request Members to be brief in their remarks. There is another Bill for consideration on the Order Paper. We have to take up that also.

भी नक्स प्रभाकर: संभापति महोदय, श्री किवचपण गुप्त ने जो संशोधन रखा है मैं उसका समर्थन करता हं भ्रीर मैं माननीय मंत्री जी से प्रार्थना करूंगा कि वह इस को स्वीकार कर लें। भ्राप जानते हैं कि जब तक इस विधेयक में वित्तीय प्राविधान नहीं होगा तब तक इसमें प्राण नहीं ग्रासकेगा। तो मैं इतना ही कहना चाहता है कि वित्तीय श्रधिकार जब तक इसको प्राप्त नहीं होंगे तब तक यह ठीक से काम नहीं कर सकेगा श्रीर ग्रगर यह न माना गया तो यह समझ लीजिए कि जो इसके भ्रन्दर सदस्य होंगे भ्रीर उनके ऊपर जो धन खर्च होगा वह खर्च दिल्ली की जनता के ऊपर एक बोझ रहेगा। मैं इतना ही कहना चाहता हं कि यह इनका जो संशोधन है इसको जरूर स्वीकार किया जाये।

भी प्रकाशवीर शास्त्री : समापति महोदय, मेरा ग्रपना विचार इस प्रकारका है कि विलीय ग्रधिकार महानगरपरिषद को न देकर भारत सरकार उसी प्रकार का कार्य कर रही ह जैसे कि बैंक में धन की रक्षा करने वाले पहरेदार को मधिकार विये जाते हैं कि वह यह समझता है कि इस बैंक के घन्दर करोडों रुपया रखा हुन्ना है, वह मेरा भ्रपना है लेकिन उसके वितरण या प्रयोग का भ्रधिकार उस पहरेदार को नहीं होता। इसी प्रकार की स्थिति भारत सरकार महानगर परिषद की बनाने जा रही है। गांवों की भाषा में इसको कहते हैं "घर सारा तुम्हारा लेकिन कोठी कठले को हाय नहीं लगाना।" इस प्रकार की चीज करके भौर महानगर परिषद को वित्तीय ग्रधिकार न देकर उसको एक खिलौना बनाना किस प्रकार की विटम्बना है। मैं नहीं समझता कि किस प्रकार इससे महातगर परिषद दिल्ली की जनता में भपने प्रति विश्वास या श्रद्धा पैदा कर सकेगी। इस के लिए एक बीच का सुझाव यह है कि समर लोक सभा या संसद दिल्ली के लिए कोई बजट स्वीकार करे तो उसमें इतना करे कि बजट में राणि संसद स्वीकार कर देले किन वह किस किस मद में व्यय होगी यह प्रधिकार महानगर परिषद को दे दिया जाना चाहिए।

इस प्रकार बीच का रास्ता निकाला जाय तो इससे भी महानगर परिषद् के ग्रधिकारों की कुछ पूर्ति हो जायगी।

Delhi

Shri Hathi: So far as Shri Brahm Prakash and others are concerned, it is true that they were keen to have financial powers for the Metropolitan Council. We on our part were equally keen if it was possible. He has made a statement that Shri Setalvad somewhere given some opinion. as the House knows and all the members of the Committee know, Setalvad was before the Committee. Shri Brahm Prakash also asked him various questions. I wonder why this particular question was also not asked to him, whether he had earlier given any opinion in this regard as to whether it is feasible or not feasible. He should have asked him there rather than create an impression that Shri Setalvad has given another opinion.

Shri Hari Vishnu Kamath: Has he given that opinion afterwards?

Shri Hathi: Not afterwards before he appeared before the Committee.

Shri Shiy Charan Gupta; I was not aware of it, otherwise I would have asked him.

Shri Hathi: Shri Brahm Prakash was present there. He put several questions. If he had known that Shri Setalvad had given some opinion earlier, he should have asked him rather than create this confusion now.

Shri Brahm Prakash: At that time I had no knowledge.

Shri Hathi: The opinion was given prior to his appearing before the Committee.

Shri Brahm Prakash: My submission is that on similar matters he gave his opinion.

Shri Hathi: Whether the opinion was given before or after he appeared as a witness?

Shri Brahm Prakuth: Before that

Shri Hathi: Then, if he had given that before, the hon. Member should have asked him. Creating this confusion now, I am sorry to say, is putting the whole thing in a muddle. Therefore, I am not hiding anything and the hon. Member knew about it.

Secondly, as Shri Shastri has said. financial powers include power of taxation also. No money from the Consolidated Fund can be withdrawn except if the Parliment approves it. It would be a matter for the Parliament to consider whether you can give away Rs. 40 crores or Rs. crores in a lump sum without knowing how they are going to spent it. That is also not possible under Constitution. I do not think Parliament itself can justifiably do so. What he wants is, as he has said, to give a lump sum to the Delhi Administration to spend as they like. When every paisa that is spent is scrutinised here by the Estimates Committee and the Public Accouns Committee, can this Parliament divest itself of the power of drawing funds, from the Consolidated Fund of India without any check or even giving a statement. Here the House wants to see each item is given after knowing how it is going to be spent. Therefore, although we were sincere to do it, under the Constitution it is not possible.

Shri Brahm Prakash: What about amending the Constitution?

Shri Hathi: That is a different matter.

Shri Shiv Charan Gupta: May I know whether according to the present Constitution it is possible to give the powers as proposed in these amendments or not?

Shrt Hathi: It is not possible.

Mr. Chairman: The question is:

Page 10,-

after line 9, tosert-

"22A. (1) The Administration of Delhi shall in respect of each

[Mr. Chairman]

financial year cause to be laid before the Metropolitan Council, with the previous approval of the President, a statement of the estimated receipts and expenditure of Delhi for that year.

- (2) The estimates of expenditure shall show separately:—
 - (a) the sums required to meet expenditure described by this Act as expenditure charged upon the Fund of the Union territory of Delhi;
 - (b) the sums required to meet other expenditure proposed to be met from the Fund of the Union territory of Delhi and shall distinguish expenditure on revenue account from other expenditure.
- (3) The following expenditure shall be charged on the Fund of the Union territory of Delhi:—
 - (a) the emoluments and allowances of the Administtrator and other expenditure relating to his office as determined by the President by general or special order;
 - (b) the charges payable in respect of loans advanced to Delhi from the Consolidated Fund of India including interest, sinking fund charges and redemption charges and other expenditure connected therewith:
 - (c) the salarise and allowances of the Chairman and the Deputy Chairman of the Metropolitan Council;
 - (d) any sums required to satisfy any judgment, decree or award of any court or arbitral tribunal;

- (e) expenditure icurred by the Administrator in the discharge of his special responsibilities; and
- (f) any other expenditure declared by the Constitution or by law made by Parliament to be so charged.
- 22.B. (1) So much of the estimate
 as relates to expenditure
 charged upon the Fund of the
 Union territory of Delhi shall
 not be submitted to the vote
 of the Metropolitan Council
 but nothing in this sub-section shall be construed as preventing the discussion in the
 Metropolitan Council of any
 of those estimates.
- (2) So much of the said estimates as relates to other expenditre shall be submitted for grant to the Metropolitan Council and the Council shall have power to assent, or to refuse assent or to assent subject to a reduction of the amount specified therein.
- 22C. As from such date as the Central Government may by notification in the official Gazette, appoint in this behalf Government of India shall form one fund to be entitled "the Fund of the Union territory of Delhi" and such sum may be transferred to it from the Consolidated Fund of India as the Parliament may appropriate from time to time.
- 22B. The custody of the Fund of Union territory of Delhi, the payment of moneys into such Fund, the withdrawal of moneys therefrom and all other matters connected with or ancillary to those matters shall be regulated by Rules made by the Administrator with the approval of the President.

22E. The reports of the Public Accounts Committee and the Estimates Committee of the Parliament of India relating to the accounts and affairs of various Departments Authorities and Boards functioning in the Union territory Delhi for any period subsequent to the date after establishment of Metropolitan Council shall be submitted to the Chairman who shall cause them to be laid before Metropolitan Council.'.(6)

The motion was negatived.

Shri Hari Vishnu Kamath: Sir, beg to move:

Page 10,-

after line 9, insert

"22A. There shall be, in the Union Council of Ministers, a Minister designated as Minister for Delhi Affairs, and no Bill or resolution or other measures affecting Delhi shall be introduced in Parliament without the prior approval of an Advisory Committee which will include all members representing Delhi in both Houses of Parliament" (57).

Anticipating, Sir, the cussedness of the Government with regard to the earlier motion moved by my hon. friend, cussedness partly because of the opinion given by the former Attorney-General, I have sought to provide an alternative which, I hope in the long run will prove satisfactory in case it is worked in letter and spirit.

Now, Sir, the Metropolitan Council is denuded, bereft of all budgetary and financial powers What next? The Executive Council is practically irremoveable and therefore, it tends to become un-responsive, irresponsible. Therefore, the only recourse here is to the Parliament itself, and I recommend strongly recommend with all the emphasis at my command, that there should be in the Union Council

of Ministers itself a seprate Minister. -giving the importance that is Delhi's -due for Delhi Affairs, because I remember here are Ministers for Tribal Affairs, there was a Minister, in the olden days, for Kashmir Affairs. So, I think Delhi being important, as it is the metropolis, an international city of the world. Parliament will do well to recognise its importance by having a separate Minister designated Minister for Delhi Affairs in Cabinet or Council of Ministers. There should be a convention established and if the convention is not acceptable, I want to provide it in the law because conventions and traditions do not grow in this country, unfortunately, you yourself know, Sir, from your own experience that traditions do not grow in this country; it is not congenial so you have to legislate for these matters also. Therefore I seek to provide that no measure, Bill, Resolution or any other matter, shall be introduced by Government in Parliament unless that has secured previous approval of an advisory committee, not the present apology for a committee, the anaemic committee called the Consultative Committee-I am thinking of the old advisory committees...

Mr. Chairman: If there is life in it anaemia would disappear.

Shri Hari Vishnu Kamath: Consultative Committees, unless their designation is also changed would continue to be anaemic. Therefore I want to have its designation as an advisorv committee—Consultative Committee has no meaning-and advisory committee should comprise of all Members from Delhi; it should not be restricted to Members of Parliament representing Delhi but it must include all Members representing Delhi in both Houses of Parliament is other Members also. I say this because. I am sorry to say, charge was brought in the Joint Committee by my hon, friends representing Delhi that very few Members of Parliament take interest in Delhi affairs. I contradicted that pointing

[Shri Hari Vishnu Kamath!

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out that many matters representing Delhi up to the last jaundice epidemic in 1955, when you were also a Member of the House, were brought up by me—I moved a motion of no-confidence in the Minister at that time—beginning with the pre-fab housing factory to the jaundice epidemic. Thereafter I was out of Parliament for five years.

Shri Mehr Chand Khanna: That is a different story now.

Shri Hari Vishnu Kamath: Yes, I know. Khanna Sahib was not a minister at that time, unfortunately for him. He thinks it is a different story because he is a minister now. It is a different story.

Therefore I recommend strongly for the acceptance of the House this amendment which seeks to provide that there will be a separate minister for Delhi affairs and that no measure affecting Delhi would be introduced in Parliament without the prior approval of an advisory committee including all Members of Parliament representing both Houses.

श्री बडे: सभापति महोदय, मह जो प्रस्ताव रक्खा है उस प्रस्ताव में जैसे मैटोपो-लिटन कौंसिल कंसलटेटिव बोडी हो उसी प्रकार से कंसलटेटिय बौडी नहीं है लेकिन पालियामेंटकाजो एक मधिकार है कि विल्लीकी 30 लाख जनताका रिप्रेजेंटेशन यहां होना चाहिए तो वह तो 7 लोग हो जारोंगे लेकिन साथ साथ यहां के वास्ते मिनिस्टर स्पेशस होना चाहिए क्योंकि ग्रीर जो तमाम मिनिस्टर्स होते ह उनके पास चुकि विभिन्न कार्य रहते हैं, इस वास्ते दिल्ली की पर्टिकुलर प्रास्त्रम उन के सामने भाती नहीं है। भव जैसा कि स्वाभाविक है कि, भगर मध्य-प्रदेश का यहां सैंटर में मिनिस्टर होगा तो वह मध्यप्रदेश की तरफ ज्यादा ध्यान देगा. राजस्थान का यदि सैंटर में कोई मिनिस्टर होगा तो वह राजस्थान की तरफ ज्यादा **इयाच देगा** उसी प्रकार से मैं समझता है कि **थगर दिल्ली के बास्ते सैंटर में एक स्पेशल**

मिनिस्टर होगा तो वह दिल्ली की समस्याओं की तरफ ज्यादा घ्यान दे सकेगा। इस वास्ते दिल्ली के वास्ते एक स्पेशल मिनिस्टर होना चाहिए।

साय ही साय एक एडवाइजरी बाडी होनी चाहिए। फेरल में प्रेसीडेंट को मलाह देने के लिए ऐडवाइजरी बौडी है इसलिए यहां भी ऐडवाइजरी बौडी होनी चाहिए। जो संशोधन रखा है उस का मैं समर्थन करता हूं और मैं चाहता हूं कि मंत्री जी इस संशोधन को मंजुर करें।

Dr. M. S. Aney: We are making a law for the Union territory of Delhi and how that Bill can contain any clause making a provision for a minister at the Centre. So, they may bear the suggestion in mind and take proper steps to get a minister there; but nothing can be done so far as this is concerned.

Shri Harl Vishnu Kamath: Let them accept it and bring forward a Bill; or let them redraft it.

Shri Hathi: I appreciate the anxiety of the hon. Member. Shri Kamath, that Delhi should be given very close and careful attention. Therefore, it is suggested that there should be a separate Minister. I think, this is an internal arrangement for the Prime Minister to do. It cannot be a matter to be included in the legislation. But it will be considered. It may be a Minister, a Minister of State or a Deputy Minister to be in-charge of Delhi. That is a matter of internal arrangement.

So far as the other thing is concerned, all proposals will come before the Metropolitan Council. It is a much more wider body of elected members and their recommendation also will be considered. But to say that no Bill or Resolution can come before the Parliament without the approval of that body. I do not think the legislation can include that. Supposing a private

[15.41 hrs.

Member wants to bring a Bill or a Resolution relating to Delhi, can we stop it?

Shri Hari Vishnu Kamath: What about Government Bill or Resolution?

Shri Hathi: As it is, while the spirit behind it, good, I do not think the legislation can include that.

Mr. Chairman: The question is:

"Page 10,-

after line 9, insert-

Div. No. 26 1

Bade, Shri
Badrudduja, Shri
Badrudduja, Shri Onkar Lal
Bhattacharya, Shri Diner
Chakravartty, Shrimati Renu
Chaudhuri, Shri Tiridib Kumar
Dwivedy, Shri Surendranath
Gulahan, Shri
Imbichibava, Shri

Alva, Shri A.S. Aney, Dr. M.S. Bal Krishna Singh, Shri Balakirahnan, Shri Berman, Shri P.C. Bhatkar, Shri Bhattecharyys, Shri C. K. Brajeshwar Prased, Shri Brij Basi Lal, Shri Chanda, Shrimati Jyotana Chandrabban Singh, Shri Chaudhry, Shri Chandremeni Lal Chaudhuri, Shri D. S. Daljit Singh, Shri Da, Shri B. K. Das, Shri N. T. Deo Bhanj, Shri P.C. Deshmukh, Shrimati Vunlabai Gendhi, Shei V. B. Gange Devi, Shrimeti Gupta, Shri Shiv Cheran Hazarika, Shri J. N. Heda, Shri Jadhav, Shri M.L. Jadhav, Shri Tulsidas Jamunadevi, Shrimeti Jedhe, Shri Jens, Shri Jha, Shri Yogondra Joshi, Shrimati Subhadra Proteihi, Shri J. P. Kamble, Shri Kedaria, Shri C.M. Kinder Lal, Shri Rean Veer, Shri

"22A. There shall be, in the Union Council of Ministers, and Minister designated as Minister for Delhi Affairs, and no bill or resolution or other measure affecting Delhi shall be introduced in Parliament without the prior approval of an AdvIsory Committee which will include all members representing Delhi in both Houses of Parliament." (57)

The Lok Sabha divided:

AYES Kamath, Shri Hari Vishnu

Prubhaker, Shri Navel Rejyalexmi, Shrimati Ramabadran, Shri Reddy, Shri Yallamanda Shashank Manjari, Shrimati Shasari, Shri Prakash Vir

Sivasankaran, Shri

Venkaiah, Shri Kolla

Kandappan, Shri S. Krishnapal Singh, Shri Kunhan, Shri P. Limaye, Shri Madhu Mahato, Shri Bhajabari Mate, Shri Nair, Shri Vasudevan

NOES

Kotoki, Shri Liladhar Lalit Sen, Shri Laskar, Shri N.R. Laxmi Bai, Shrimati Malaichami, Shri Mellick, Shri Reme Chandre Mandal, Dr. P. Mandal, Shri Yamuna Presad Masuriya Din, Shri Matcharaju, Shei Mehrotre, Shri:Brej Biheri Mehta, Shri Jaswant Minimata, Shrimati Mishra, Shei Bibhuti Misre, Shri Mahesh Dutta Mohanty, Shri Gokulananda More, Shri K. L. Muthish, Shri Nelk, Shri D. I. Naik, Shri Maheewar Nanda, Shri Naskar, Shri P.S. Nirenien Lei, Shri Pendey, Shri Vishwa Nath Persshar, Shri Patel, Shri Chhotubhai Petel, Shri Men Sinh P. Patel, Shri N. N. Patil, Shri T.A. Prabhakar, Shri Navel Pretap Singh, Shri Roje, Shri C.R. Raideo Singh, Shri Raju, Shri D.B.

Rem, Shri T.

Rem Swarup, Shri Ramshekhar Pressd Singh, Shii Rane, Shri Reo, Shri Remepathi Roy, Shri Bishwanath Sadhu Ram, Shri Sen, Shri P. G. Sham Nath, Shri Sharms, Shri D. C. Sharma, Shri K. C. Shashi Ranjan, Shri Shestri, Shri Ramanand Sheo Natsin, Shri Shukla, Shri Vidya Charan Siddenentappe, Shri Sidbeshwar Prased, Shri Singh, Shri D. N. Sinhe, Shrimeti Remduleri Snatak ,Shri Nardeo Subbamman, Shri Sumet Presed, Shri Thimmeish, Shri Tiwary, Shri D. N. Tiwary, Shri K. N. Tiwary, Shri R. S. Tula Ram, Shri Tyan, Shri Dikey, Shri Ulaka, Shri Ramachandra Upedbysys, Shri Shive Dut Vasabya, Shu M. B. Verma, Shri Balgovind Verme, Shri KaK. Virblades Singb, Shri my Shri

Yedere, Shri B. P.

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Mr. Speaker: The result of the division is: Ayes 25; No.3 105.

The motion was negatived.

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): I have to make a motion. The original time allotted for this Bill was up to 12.30 p.m. today. Now, the discussion has been going on. I beg to move:

"That the time for the consideration of this Bill be extended up to 4 p.m. today".

I am suggesting that the time may be extended up to 4 p.m. for the consideration and passing of this Bill.

Shrimati Renu Chakravartty: No. I oppose this.

Shri Hari Vishnu Kamath: I move that the time be extended up to 5 p.m. today.

Shri Bade: I also move the same amendment.

Shrimati Renu Chakravartty: I submit to you that we have come to this position in this House that all Bills are rushed through. In the Business Advisory Committee we were never told that we were going to have an extra sitting, and, therefore, we were willy-nilled forced to reduce the number of hours allotted for this. Normally, I remember, in the first Lok Sabha, we were never hustled like this. Now, we find, however, that everything is rushed through. At that stage we had agreed to a lesser time. But today when we have got five extra hours, why should we give it up?

भी मनु लिसये (मंगेर): समापति महोदय, मैं भर्ज करना चाहता हूं कि इस तरह इस शिधेयक के लिए समय बांधना सर्वेषा धनुजित है। धाप ने कहा कि सदस्य आंजेप में बोर्श धीर कोई गैर-नाग, इरैलिवेंट बार्ते न कहीं धीर हमने उस को माना है। बब हम ने भत्न बात को स्वीकार किया है, तो फिर इस तरह समय पर रोक लगाना मृतासिब नहीं है, जब कि इस विवेयक की एक एक घारा का विवेचन हो रहा है, एक एक घारा के विवरण पर बहस हो रही है।

श्री सुरेन्द्रमाय हिवेबी (केन्द्रपाड़ा) : यह विल कैपिटल के बारे में है। इस को इस तरह जल्दी में पास नहीं किया जाना चाहिये।

श्री बड़े: सभापति महोदय, जैसा कि धाप जानते हैं, लोक सभा का सब कल समाप्त होने वाला था, लेकिन इस बिल के लिए उस को एक दिन के लिए बढा दिया गया। धाज का दिन इस बिल के लिए दिया गया है। हम लोग ग्राप को भाजा के भनसार एक एक. माध माध मिनट में भपनी बात खत्म कर रहे हैं। लेकिन माप जानते हैं कि यह बिल बड़ा कम्प्लेक्स है, इसलिए इस की घाराओं की डीटेल्स में जाना बहुत प्रावश्यक है। यह बहुत महत्वपूर्ण बिल है, इसलिए सरकार को इस के डिस्कशन के लिए पुरा समय देना चाहिए। मिनिस्टर साहब कहते हैं कि इस बिल पर डिस्कशन चार बजे समाप्त कर दिया जाये। मैं निवेदन करना चाहता हं कि ऐसा करने से इस ला में वटियां रह जायेंगी। इस लिए यह भावश्यक है कि इस बिल के डिस्कशन के लिए समय पांच बजे तक बढ़ा दिया जाये।

Mr. Chairman: What is Government's view on Shri Kamath's aniendment?

Shri Vidya Charan Shukla: We do not accept it. We want to limit it till 4 p.m. only.

Shri Vasudevan Nair (Ambalapuzha): Let them give some reasons for this.

Mr. Chairman: There are two motions before the House, one by Shri Vidya Charan Shukla and the other by Shri Kamath. Now, I shall have to put them to vote....

Shri Surendranath Dwivedy: He should give us some reasons. Why he

wants that the discussion should be completed by 4 p.m. He must give some reasons for it so that we can vote accordingly.

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Mr. Chairman: What are the rea-

Shri Vidya Charan Shukla: The reason is that unless the consideration and passing of this Bill is completed here by 4 p.m., the message cannot be sent to the Rajya Sabha,

Shri Hari Vishnu Kamath: I see.

Shri Vidya Charan Shukla: Unless we complete all the stages by 4 P.M., and the message is sent to the other House, the other House cannot consider the Bill tomorrow. Also we have already taken more than the time allotted by the Business Advisory Committee.

That is why we want that all the stages of the Bill should be completed by 4 O'clock (Interruptions).

Mr. Chairman: Order, order. In order to have a calm and patient hearing, let us discuss these questions in a cool atmosphere. There is no occasion to get agitated. He has given the reasons.

भी भव लिम्मे : क्या इस विशेषक की एक एक धारा पर विचार नहीं होगा ? इस तरह तो ये लोग लोक सभा को भारम कर रहे हैं। किस नियम के धन्दर यह प्रस्ताव धाया है ?

Shri Hari Vishnu Kamath: This House cannot be hustled for the sake of the Rajya Sabha, This House cannot be hustled because the Rajya Sabha is not sitting.

Shri Surendranath Dwivedy: You should be sure about the rule. Under what rule is this motion being brought forward?

Shri Hari Vishna Kamath: There is no rule mentioned here concerning the Rajya Sabha. How can the Rajya Sabha come into the picture? We are not a tool here of the Rajya Sabha. We cannot oblige the Rajya Sabha.

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भी मधु लिमवे: श्री कामत की बात बिल्कुल ठीक है। संघापति महोदय, मैं यह जानना चाहता हूं कि उपमंत्री महोदय किस नियम के प्रधीन यह मुझाव रख रहे हैं। यह बीच में कैसे टपक पड़े?

Mr. Chairman: Order, order. The position is that the Business Advisory Committee had allotted three hours for this. Yesterday we took 2 hours and 10 minutes leaving only 50 minutes. Today we have exceeded that and gone much beyond.

भी प्रकाशबीर शास्त्री। सरकार इतना महस्वपून बिल पास करने जा रही धौर इतना बड़ा काम करने जा रही है। इसमें इतना अस्दबाजी से काम नहीं लिया जाना चाहिए।

भी हुकम चन्द कच्चवाय (देवास)। इस में जल्दबाजी न की जाये।

बी मचु तिकये: सभापति महोदय, बाप उपमंत्री से पूछिए कि बह किस नियम के ब्राधीन बपना प्रस्ताव रख रहे हैं। बाप बह नियम न पढ़िये। बाप उन से पूछिये।

Shri Vidya Charan Shukia: Do not worry, I know that.

Mr. Chairman: Please refer to rule 292.

"No variation in the Allocation of Time Order shall be made except on a motion made, with the consent of the Speaker, and accepted by the House".

भी समुलिसये : उन्होंने तो यह नहीं कहा है न ।

Shri Hari Vishnu Kamath: On a point of order. You have read the

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[Shri Hari Vishnu Kamath] rule rightly. Please read the rule carefully, word by word

"No variation in the Allocation of Time Order shall be made except on a motion made, with the consent of the Speaker, and accepted by the House".

Now the time fixed was 3 hours. Variation has already been made, that is to say, this House has already made a variation. We have sat... (Interruptions). Keep quiet. I am having my say. Keep quiet please. (Interruptions).

Mr. Chairman: Order, order. There is no cause to get agitated.

Shri Hari Vishnu Kamath: The variation envisaged in rule 292 has already been made without the consent of the Speaker. So the rule has no force now. The rule has broken down.

Shri D. N. Tiwary (Gopalganj); No, no.

Shri Hari Vishnu Kamath: You sit down. I am on my legs now. I am not going to yield (Interruptions). I am on my legs. You can have your say later.

Mr. Chairman: The hon. Member will not get excited.

Shri Hari Vishnu Kamath: Why should he butt in here when I am speaking?

Shri D. N. Tiwary: He is not the only Member of the House to speak. I have also got a right to speak. (Interruptions).

Shri Hari Vishnu Kamath: Sit down.

Shri D. N. Tiwary: No.

Mr. Chairman: Order, order. There is no occasion to get excited.

Shri K. K. Tiwary (Bagha): How many times is he creating trouble here? Mr. Chairman: Let us talk one at a time.

Shri D. N. Tiwary: We should also be allowed to speak on this matter.

Shri Hari Vishnu Kamath: After I finish you can have your say. Rule 292 is very clear, categorical, specific and explicit. There is no ambiguity about it.

"No variation in the Allocation of Time Order shall be made except on a motion made, with the consent of the Speaker".

Now what has happened? The time allotted was 3 hours. So the three hour limit expired sometime today, I think, at 2 O'clock or 1.30 P.M. Beyond 1.30 the House has sat without anybody making any motion here for variation of time. That means that in spite of the rule being there, the House has sat without any motion being made. The rule has fallen through and the rule has no application now.

श्री द्वा० ना० तिनारी : श्रागर गल्ती हो जाय, तो वह होती ग्रेड यह ठीक नहीं है। जब भी मालूम हो जाय कि गलती हो रही है, तो उसको रोकना पड़ता है। श्रागर एक दफा गलती हो गई है, उसको रोकें नहीं श्रीर टाइम बढ़ा दें ... (Interruption).

Shut up please. Let me have my say.

Shri Bade: What is this shut up?

Mr. Chairman: Order, order. No exchanges. (Interruptions).

Shri D. N. Tiwary: I am not yield-ing.

श्रभी मालूम हुआ। कि इस का टाइम दिन के ढाई बजे तक वा, उस टाइम को हम ने एक्सीड किया, किसी को नल्ली मालूम नहीं हुई, श्रंड जब हमें को गल्ली मालूम हो गई. 7 609

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तो हम उसको रोकना चाटने हैं। कामय साहब के यह कहने के क्या मायने हैं, कि एक दफा गल्ती हो गई तो जन्म भर गल्ती होती जाय, बराबर गल्ती करते रहें। स्पीकर को एलाउड है कि वह एक घण्टा बढ़ा सकता है, वह एक घण्टे में

"290A. The allocation of time in respect of Bills and other business as approved by the House shall take effect as if it were an order of the House and shall be notified in the Bulletin."

291, इन में लिखा है कि---

श्री मणु लिमये: मेरा व्यवस्था का प्रश्न है।

"291. At the appointed hour, in accordance with the Allocation of Time Order for the completion of a particular stage of the Bill or other business, the Speaker shall forthwith put every question necessary to dispose of the outstanding matters in connection with that stage of the Bill or other business."

Mr. Chairman: Let us have the views of the Home Minister, He is here.

Shri Shiv Narala (Bansi): It is in support of the Government.

श्री मंगुलिसये: मेरा प्वायंद्र ग्राफ बार्डर है।

> श्री मसू लिसवे: मैं भर्ज कर रहा वा कि डेढ़ या दो बजे जो निर्मारित समय वा, उस समय भापको पूरा मधिकार वा...

Mr. Chairman: Let us hear the point of order. It has precedence.

> भी शिव नारायण : भंभी क्या विगृह गुरा है।

Shri Vidya Charan Shukla: He was raising a point of order. How can there be a second point of order.

Mr. Chairman: Order, order.

Mr. Chairman: There was no point of order.

Shri Shiv Narain: You should control those people.

श्री मबु लिमवे: रून 292 में कामय साहब ने बताया है कि च्कि सदन के द्वारा निर्धारित समय की पाबन्दी नहीं हुई है, जो समय निश्चित हुआ था, उस पर अमल नहीं हुआ है इसका मतलब है कि उन में तबवीली हो चकी है। इस लिये...

Mr. Chairman: Hon. Members should behave with more dignity and decorum. I request all the Members to be clam and quiet and let the proceedings go on in a very cool atmosphere.

Mr. Chairman: You are referring to what rule?

भी मन् जिसमें : उस समय धापनो धिकार या नवेश्वन मतदान के लिये रखने का, धीर मरकार भी इस प्रश्न को सदन के सामने रखती लेकिन उस धिकार का धापने इस्तेमाल नहीं किया। यह हम लोगों का कपूर नहीं है। चूंकि इन तीनों नियमों का यहां पर उल्लंबन हो चुका है, इस लिये मेरा निवेदन है कि इस बहस को जारी रखा जाय।

भी मृतु जिममें: रूल 292, जिसका उल्लेख कामच साहब ने किया है।

Mr. Chairman: Please be brief.

ब्दी सबु सिन्ध्ये: मैं मुक्तसर ही बोल रहा हूं। इस का मतलब होता है कि सदन की सम्मति इस के लिये हैं धौर इम लिये यह बहस चलनी काहिये। [श्री मधु लिमये]

झापका जो यह सुझाव है कि इस पर संक्षेप में क्षोलें, कोई इरेलिवेंट बात न करें, उसको हमने कुकूल किया है। ऐसी हालत में मेहर-बानी कर के बहस के ऊपर रोक न लगायें।

Mr. Chairman: Let us hear the hon. Minister.

श्री मथु लिस्पे : समापित महोदय मैंने व्यवस्था का प्रश्न झलग से उपस्थित किया है, उस पर निर्णय हो जाय।

15.55 hrs.

[Mr. Speaker in the Chair]

Mr. Speaker: I would request the hon. Members to realise that we have ourselves set up institutions like the Business Advisory Committee, get their recommendations and the House fixes the time. Agreeing that that time was short and that we wanted to extend it, we extended it. When it was fixed, it was only two hours, we should try to conclude it. That limit always applies. Otherwise, the ordinary practice of closure that will be applicable—we would like to avoid that.

Shri Hari Vishnu Kamath: May I submit that when the Business Advisory Committee considered this matter, we were told that the the House would adjourn on the 14th May; I was present, specially invited; I am not a Member; I distinctly remember that. The Committee was told by the Government, by the Leader of the House that the House would adjourn on the 14th May, Having that in view we fixed that time and therefore less time was fixed for this.

Mr. Speaker: Some limit must be there.

Shri Hari Vishnu Kamath: That we accept; some reasonable limit for the disposal of the amendments. If you think the amendments are irrelevant, you need not put them to vote.

Shrimati Renu Chakravartty: You know that this is a very important Bill. We have got into this habit now of agreeing in the BAC under very great strain to putting some limit of time. You will remember you were a Member who used to sit on this side and at the time when the Preventive Detention Bills and other Bilis that we had in the first Parliament-all important Bills-were discussed wa never allowed them to be guillotined. Now we have got into this position where we have to have another extra day. If you see our amendments, you will find that there are still one or two very important amendments that cannot be discussed.

Mr. Speaker: We have reached clause 22.

Shri Surendranath Dwivedy: You can take an hour and finish it. Let the Rajya Sabha sit one or two days more.

Mr. Speaker: If it is the wish of the House that it should conclude at 5 O'clock....

Shri Hari Vishnu Kamath: Yes, Sir.

Shri Shee Narain: No.... (Interruptions.)

Mr. Speaker: There are only two ways in which we can conduct the business. Either there ought to be the ordinary practice of closure or a time limit being placed for the whole of the business to be transacted. Now, if we are not resorting to the guillotine system, we have not done it so far, we can place a time limit; the House can do it and there ought not to be objection.

Shri Vidya Charan Shukla: Sir, I have moved a motion that is before the House. I did so under rule 292. The motion was that the debate be concluded by 4 O'clok.

Shri Surendranath Dwivedy: It is already 4 O'clock.

Shri Vidya Charan Shukla: Make it 4.15.

The Minister of Home Affairs (Shri Nanda): Sir, I have been witnessing this for some time and I was wondering what useful purpose was being served. I am very grateful to the hon. Members of the Opposition, when 1 put to them yesterday whether they would agree to have the session extended by a day in order to enable us to have this Bill passed, they agreed. If they had not, I would not have insisted; when they signified their assent we went ahead. The meaning was that they also Bill should agreed that the through. Going through means it has to go through the other House also.

Shri Hari Vishnu Kamath: That is not our concern.

Shri Nanda: It may not be relevant to talk about this but it must be understood that otherwise it will become infructuous—the whole process.

Shri Surendranath Dwivedy: They are meeting tomorrow.

Shri Nanda: My request is let that be achieved. We may extend the time beyond 4 but within the time to enable us to do everything by 4.30....(Interruptions.)

16 hrs.

Mr. Speaker: Order, order.

Shri Surendranath Dwivedy: We extended the sitting of this House till today; they are also sitting tomorrow. So, there is no problem.

Mr. Speaker: All of us must show some accommodation. If by 4.30 we try to finish this Bill—

Shri Hari Vishnu Kamath: Make it five minutes to five.

Mr. Speaker: Do not make it impossible, that this message should not be sent. The message has to be sent. The hon. Members should realise that a message should be sent. It has got to reach there.

Shri Surendranath Dwivedy: 4.45 would be all right.

Mr. Speaker: Government should try that that House sits up to that time; by 4.45 we may send the message. Let us finish it by that time. The Home Minister had to make a statement at 4 he will make it at 4.45.

The question is:

"That clause 23 stand part of the Bill".

The motion was adopted.

Clause 23 was added to the Bill.

Clause 24-(Rules of Procedure)

Shrimati Renu Chakravartty: I beg to move:

- (i) Page 10, omit lines 17 to 26 (35)
- (ii) Page 10, line 29, for "Administrator", substitute "Chairman of the Metropolitan Assembly". (36).

amendments which I have moved with a view to curbing the powers of the administrators. Right through we have been holding that whatever else happens it is the elected representatives who should have, even though their powers are restricted, the upper-hand in the functioning of the Metropolitan Council. You will find that in clause 24, the entire proviso is put in with the idea that the Administrator in his discretion will make the rules. The entire set of rules will be made by the Administrator. We were able to get only a small mercy, after a great deal of haggling in the Joint Committee, that there should be some consultation with the Chairman of the Metropolitan Council. That is a small mercy which Shri Hathi conceded to us, but I say that the powers of the Administrator, the bureaucrats, have to be curbed at every step. Many of the proposals in our amendments have been made with that idea in view.

[Shrimati Renu Chakravartty]

In regard to my next amendment, there again, you will see that the proceedings and the conduct of business of the Metropolitan Council shall be regulated as the Administrator may make in this behalf. I have moved an amendment to the effect that in the place of "Administrator", it shall be the "Chairman of the Metropolitan Assembly." Up till now, we have been hearing so much about not being able to do it because we did not have an amendment of the Constitution. I want to ask Shri Hathi one thing. There is no amendment needed for the Chairman of the Metropolitan Council to make rules and to conduct the business of the Assembly. Why even this small thing is being taken away? Just as our Speaker or any other Chairman of the various municipalities have the right to conduct the business of the House, this also could be allowed. Why should it be that it will have to be done by the rules, etc. by the Administrator? That is the purpose of my amendments.

Shri Bade: I want to support Shrimati Renu Chakravartty's amend-I have appended a Note of ments Dissent to the effect that the Joint Committee in their majority report have avoided the question of language by deleting the relevant clause, that is, clause 24 of the original Bill, and have substituted this clause. In the substitute clause, there is more mischief done than in the original clause. The whole power is given to the Administrator in clause 24. Therefore, I support Shrimati Renu Chakravartty's amendments.

Shri Hathi: So far as the rule-making power is concerned, the Metropolitan Council may make rules. It is only with regard to putting of questions, which may be a reserved subject, he has to consult the Chairman, and with the approval of the President. So, it is not correct to say that the bureacrat is going to make these things.

The second point is that these powers are given to the Administrator

until the rules are made by the Chairman. If he has not made, till then only the Administrator will make. Ultimately, of course, the Chairman will make.

Mr. Speaker: I will put amendments Nos. 35 and 36 to the House.

Amendments Nos. 35 and 36 were put and negatived.

Mr. Speaker: The question is:
"That clause 24 stand part of the Bill."

The motion was adopted.

Clause 24 was added to the Bill.

Clause 25 was added to the Bill.

Clause 26—(Courts not to inquire into proceedings of Metropotitan Council)

भी मधु लिमये: जो दिल्ली विधेयक की 26वीं धारा है वह इस तरह से है:---

"The validity of any proceedings in the Metropolitan Council shall not be called in question on the ground of any alleged irregularity of procedure."

धगर भाप संविधान को देखेंगे तो संविधान की धारा 122 लोक सभा के या राज्य सभा के संबंध में है। वह इसी तरहुं है:

"The validity of any proceedings in Parliament shall not be called in question on the ground of any alleged irregularity of procedure."

उसी तरह से जहां तक राज्य विद्यान मण्डलों का सवाल है, प्राप देखेंगे कि 212 धारा है। 212 धारा इस तरह से हैं:

"The validity of any proceedings in the Legislature of a State shall not be called in question on the ground of any alleged irregularity of procedure."

मैं यह मर्ज कर रहा था कि लोकतन्त्र की दिष्ट से जो जरूरी प्रधिकार हैं कानन बनाने के भीर खर्च पर नियंत्रण रखने के उन ग्रधिकारों से तो प्रापने वंचित रखा ही है मैटोपोलिटन कौंसिल को लेकिन लोकतन्त्र का यह जो मर्दा है उसको लिबास तो ऐसा पहनाया है इस तरह सजाया है कि मानी लोक सभा ग्रीर विधान सभा के जो ग्रधिकार हैं बे उनको मिलने वाले हैं। मै भर्ज कर रहा हं कि इस धारा को ले कर एक संवैधानिक विवाद बडे पैमाने पर हमारे देश में चल रहा था। ग्राप जानते हैं कि उत्तर प्रदेश में एक केशव सिंह का मामला उठा था भौर उसके धन्दर जो विशेषाधिकार या इस तरह की जो प्रक्रिया विधान सभाकी यालोक सभाकी होती है उसके बारे में घदालत को दखल देने का ग्रधिकार है या नहीं इसके बारे में बड़ी दिलचस्प बहस खड़ी हो गयी बी भौर राष्ट्रपति के द्वारा एक रेफींस 143 धारा के **अ**न्दर सुप्रीम कोर्ट को किया गया था। सुप्रीम कोर्ट का यह फैसला मेरे पास है। मैं ज्यादा समय नहीं लेना चाहता है। ग्राप भी कहते हैं कि मक्तसिर में कहा जाए . . .

ध्यध्यक्ष महीदय : इसी लिए कहा है कि कोई इम्पाटेंट क्लाज न रह आए।

भी मध् लिमबे : ठीक है, मैं मानता हूं इसको। तो सुप्रीम कोर्टने कहा है:

"In a democratic country governed by a written Constitution, it is the Constitution which is supreme and sovereign.. Legislators, Ministers and Judges all take oath of allegiance to the Constitution, for it is by the relevant provisions of the Constitution that they derive their authority and jurisdiction and it is to the provisions of the Constitution that they owe allegiance. Therefore, there can be no doubt that the sovereignty which be claimed by the Parliament in England cannot be claimed by any Legislature in India in the literal absolute sense."

भागे उन्होंने जो कहा है उस धारा के संबंध में जो मैंने बाफी पढ़ कर सुनाई उसकी भी मैं भापको नढ कर सुनाता है। यह फैसला सुप्रीम कोर्ट का है, गजेन्द्रगडकर साहब का है 212 के बारे में। उन्होंने खिखा है:

"Art. 212(1) seems to make it possible for a citizen to call in question in the appropriate court of law the validity of any proceedings inside the Legislative Chamber if his case is that the said proceedings suffer not from mere irregularity of procedure, but from an illegality. If the impugned procedure is illegal and unconstitutional, it would be open to be scrutinised in a court of law."

फिर पिछले साल घष्ट्यक महोदय, सम्मेलन हचा सभापतियों का। शायद माप ने उस की सदारत की थी। द्वाप का भाषण मेरे पास है। मैं उस में से एक जुमला सदन ♠ . . .

श्री प्रकाशचीर शास्त्री: ग्राप ने कहा कि शायद धापने सदारत की बी।

श्री मण् लिमये: मैं सवारत के बारे में नहीं जानता हं, लेकन धाप के भाषण के बारे में जानता हं। भाष का भाषण मेरे पास है। उसमें से एक ही ज्यला सदन की जानकारी के लिये रखना चाहता हं। हालांकि सदन में इस पर बहस नहीं हुई, लेकिन यह सारी धारायें विधेयक के जरिये बा रही हैं। इस लिये में सदन का ध्यान दिलाना चाहता है। **धनच्छेद** 31 में घाप ने कहा है कि :

'It has been argued that in England, Parliament is sovereign; in India the Constitution is supreme. Nobody denies that. The same is the case as regards the Supreme Court. It is the Constitution that is supreme and not the Supreme Court. It has to interpret the Constitution, and not to make it or rewrite it."

[श्री मधु खिनये]

वै सदव के साथ कहना चहता हूं कि यह केवस सैंडांतिक बात है। प्राप बुरा न मानिवे। स्वप्त के 113 के मातहत भीर 208 तथा 210 नियमों के मन्दर, जो कि हमारे कटौती प्रस्ताव के संबंध में हैं, फैसला किया कि लोक सभा भीर राज्य सभा की जो भनुदान की मांचें हैं उन के ऊमर कटौती प्रस्ताव नहीं था सकता।

अध्यक्त महोदय : ग्रब भना बतलाइवे . . .

भी मनु लिसये: मैं तो केवल सैंडांतिक बात बोल रहा हूं, भ्राप बुरा क्यों मानते हैं।

धम्मक्ष महोवयः मैं बुरा इस वास्ते मान रहा हूं कि बेशक धाप पौने पांच बजा दीजिये, लेकिन...

भी मणु लिमजे: क्या मैं इर्रेलिकेन्ट कौज रहा हूं। जो धारायें इस मेट्रोपोलिटन कौंसिल के लिये लागू की जा रही हैं उस पर प्रावण करते समय मैं क्या कोई ऐसी बात बोल रहा हूं जो कि गलत है। मैं निवेदन कर रहा था कि मेरे जैसे व्यक्ति को लगता है कि घाप ने सुप्रीम कोर्ट के बारे में जो कुछ कहा है यह बड़ा घण्छा जुसला है। मैं फिर उस को दोहरा देता हुं:

"It has to interpret the Constitution, and not to make it or rewrite it."

मैं घाप से मुलफिक राय हूं। लेकिन मेरे जैसे धादमी को ऐसा लगता है कि घारा 113 बिल्कुल साफ है, यह नियम साफ हैं। कभी कभी प्रध्यक्ष के निर्णय से यह काम होता है, रिराइटिंग कि कांस्टीट्यूशल, रिमेकिंग कि कांस्टिट्यूशल, रिमेकिंग कि इन घाराओं के बारे में एक संवैधालिक बहस चल रही है, भीर सुप्रीम कांटें ने यह साफ साफ कहा है कि 122 का या 212 का यह गतलब नहीं कि घवालत का कोई प्रधिकार नहीं। धगर कोई कांयें प्रक्रिया संबंधी बार्तें हैं तो बाच प्रवासत में नहीं जा सकते। जैसे

कोई एडजानेमेंट मोजन है या किसी को प्राच मुझलल करते हैं तो यह बातें घदालत के सामने नहीं घा सकती हैं, लेकिन जिस में संविधान की हत्या होती है....

Dr. M. S. Aney: He is reading an opinion given and not a judgement of the Court. If that is the case, I think it will be wasting the time of the House.

भी मधु लिमये: तो क्या हुमा ? स्पीकर साहब की राय है, सुप्रीम कोर्ट की भी घोपीनियब है।

क्रम्यक्ष महोदय : मेरी राय कोई काविल पावन्दी नहीं है।

भी मधु लिसये: मैं ने भी कहा कि सुमीस कोट का यह कानन नहीं है।

झप्यल महोदय : न सुप्रीम कोर्ट की राय प्राविद्यी है। इस धारा को ले कर भाप सुप्रीम को कोर्टका जजमेंट देशक पढ़ सकते हैं।

श्री मध् लिम्बे : तो मैं निवेदन कर रहा था कि जब कि यह विवाद का विषय है भीर कार्यं प्रक्रिया में ग्रनियमितता या प्रोसीज-अरल इर्रेगलेरिटी भ्रागई तब तो ऐसा प्रधिकार प्रदालतों को हम नहीं दे सकते. लेकिन जब हमारा लिखित संविधान है भौर उस पर बहस चल रही है, सुप्रीम कोर्ट का एक दिष्टकोगा है तो सुप्रीम कोर्ट ने यह यों ही तो नहीं कह दिया है। राष्ट्रपति ने उचित समझा, मनासिब समझा घौर तब केस उन के पास भेजा और जो घारा 143 है उस के मातहत उन्होंने भ्रपना निर्णय दिया। मैं ने यह नहीं कहा कि यह 'ला भाफ दिलैण्ड' है या देश का कानुन बन गया है। यह तो मैं भी जानता हं, लेकिन मैं निवेदन करता वा कि जब इस धारा में विवाद है कि 122 धारा भीर 212 धारा का मतलब क्वा है। केवल कार्य प्रक्रिका

संबंधी धनियमितता ध्रदालतों के सामने
नहीं धा सकती है। धगर धसवैधानिक
कास हो रहा है या गैर कानूनी काम हो रहा
है तो सुग्रीम कोर्ट की जो ऐडवाइजरी घोषीनियन है वह बिल्हुल साफ है। मैं घदव से
कहूंगा कि इस धारा के बारे में मैं ने घ्रमेंडमेंट
दिया या लेकिन वह लैप्स हो गया ज्वाचेंट
कमेटी की रपट के बाद। मैं ने यह बाक्य
खोड़ने के लिये कहा था। धगर घाप खुद कर
सकते हों तो कर दीजिए। मैं ने कहा था कि:

"The validity of any proceedings in the Metropolitan Council shall not be called in question on the ground of any alleged irregularity of procedure as distinct from illegality."

ये धन्तिम जोड़ दिये जायें। लेकिन सेलेक्ट कमेटी की रिपोर्ट के बाद मैं ने उसे दोहराया नहीं। मैं कोई पक्ष नहीं ले रहा हूं। जो सुप्रीम कोर्ट की राय है, घष्मकों की राय है, मैं सब की कद्र करता हूं। उन की रायों पर जरूर विचार होना चाहिये। लेकिन झगर धाप धापति समझें तो कम से कम इन झब्दों को जोड़ने की मेहरवानी करें।

Shri Hathi: I am grateful to the Member for giving such a long speech but it would have been better had he moved an amendment so that we could consider it.

सी मणु किमये: वह तो दिया था। हम को भ्राप ने सेलेक्ट कमेटी में लिया नहीं। भ्राप ने इस पर विचार कहां किया?

Shri Hathi: In the absence of that, I do not think we can do anything.

Mr. Speaker: The question is:

"That clause 26 stand part of the Bill."

The motion was adopted.

Clause 26 was added to the Bill.

Clause 27— (Executive Council.)

Shrimati Renu Chakravartty: Sir, I
beg to move:

- (i) Page 11, lines 16 to 18,-
- omit "except in so far as he is required by or under this Act to exercise his functions or any of them in his discretion or by or under any law to exercise any judicial or quasijudicial functions". (38).
- (ii) Page 11,-

omit lines 19 to 28. (39).

- (iii) Page 11, lines 32 to 36,-
- for "and nothing in this sub-section shall be construed as preventing the Administrator in case of any difference of opinion between him and the members of the Executive Council from taking any action in respect of the administration of New Delhi as he, in his discretion, considers necessary".

substitute-

"In case of any difference of opinion between him and the Executive Council, the matter shall be referred to the President whose decixion shall be final". (40).

(iv) Page 12,-

omit lines 1 to 19.(41)

All the four amendments have been moved with the same intention of restricting the powers of the Administrator. The first one, of course, is not exactly that; the first one is to increase the number of the Executive Councillors from four to seven. The reason for that is that now we are going to have 56 members and, therefore, with 56 members it is better that we have a few more than the four originally thought of when the Council was to be a smaller Council; also, seven will be an indivisible number. Since almost all the powers are going to be concentrated in the hands of the Executive Council, it is better that it

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should be a bigger body. Instead of having an even number it is much better to have an add number. Minister could have said, let us have three if you want an indivisible number; but because the Executive Council will be holding the real authority to a certain extent, much more than the Metropolitan Council, it should be a bigger body.

With regard to the other amendment, I have stated that it is the Executive Councillors who should carry out the day to day executive functions of the political and economic life of Delhi. This is what I want. At least this much should be granted. At every stage of the Bill, while we oppose the very principle of the Bill, I have tried to give maximum amount of authority to the most important organs which are being set up under this Act. Here again instead of giving that authority to the Administrator, who is a bureaucrat after all, let us at least give it to the Executive Council which will be a little wiser than the Adminis-That is why I have moved trator. that the Executive Councillors carry on the day to day executive functions. Actually it says that in his discretion the Administrator would be authorised to use all powers, both judicial or quasi-judicial. I have, by my amendments, taken away that right of the Administrator.

Then there is a long proviso which says: ---

"in case of difference of opinion between the Administrator and the members of the Executive Council...."

There again he has the authority to act in his discretion and acting in his discretion the Administrator shall refer it to the President. I say that this gentleman, the Administrator, is going to be the be-all and end-all of the Metropolitan Council. Again I have tried to strike down the portion which says:

"nothing in this sub-section shall be construed as preventing the Administrator in case of any difference of opinion between him and the members of the Executive Council from taking any action in respect of the administration of New Delhi as he, in his discretion, considers necessary."

Administration Bill

Can you imagine what enormous powers are being concentrated in the hands of the Administrator? If there is any difference of opinion he, in his discretion, can take any action in respect of the administration of Delhi! So, all this I have tried to do.

Finally, I have again tried to curb the right of the Administrator with respect to law and order as given in sub-clause (3), (4), (5), (6) and (7). It says that the President may from time to time specify such matters as law and order which shall be exercised by him in his dicretion; that is, the Administrator shall exercise in his discretion. Then, the Administrator, under this Act, will be required to act in discretion on any matter and he will have full discretion. Further, on judicial and quasi-judicial functions, his decision will be final and again, if any question arises as to whether any matter is or is not a matter concerning New Delhi, the decision of the Administrator shall be final.

It is an amazing blanket power which we are giving to him. If one looks at it in a dispassionate manner which, I am afraid, this Government is not able to do-you might give over the whole administration of Delhi to his one single gentleman and I do not know who will be that gentlemanthe grand Mughal will come in sgain.

Shri Bade: I support the ments of Shrimati Renu Chakravartty. Clauses 22 and 27 are the most dangerous clauses of this Bill. According to clause 27, the Executive Council consists of not more than four members and all the members of the Executive Council shall be appointed by the President. The President means the Government. No Opposition Member will be appointed by the President and the Opposition has got no chance to come in the Executive Council. Not only that. If there is any difference of opinion, it is in his discretion to refer the matter to the President. I know what is the judicial discretion. You, Sir, are also a judge. Judicial discretion is quite a different thing. But the executive discretion is quite dangerous. They will never allow the matter to be referred to the President.

Shri K. C. Sharma (Sardhana): It is an intelligent discretion.

Shrimati Renu Chakravartty: There is no intelligence left.

Shri Bade: Clause 27 says:

"There shall be an Executive Council, consisting of not more than four members one of whom shall be designated as the Chlef Executive Councillor..."

And they are all responsible to the Metropolitan Council. So, there will be another Government. The Metropolitan Council will consist of elected members and this Executive Council will consist of the members nominated by the President, that is, by the Government, and they are not responsible at all. If there is any difference between the four members, then the Administration in his discretion will refer the matter to the President. This is the most dangerous clause. I support the amendments moved by Shrimati Renu Chakravartty.

भी प्रकाशबीर शास्त्री: अध्यक्ष महोवय, बह तो दिल्ली के अन्दर इस क्लाख के आ जाने से अब जार गवनेंमेंट काम करेंगीं। दिल्ली नगर निगम अलग होगा, मेट्रोपोलिटन कॉसिल अलग होगी, एग्जीक्यूटिव कॉसिल अलग होगी और सेन्ट्रल गवनेंमेंट अलग होगी। इस तरह से दिल्ली की जनता का भाग्य जार हाथों में रहेगा। एक हाथ से जनता को जनतन्त्र के अधिकार देना और दूसरी ओर से राष्ट्रपति को यह अधिकार दे देना कि वह अपनी और से एम्बीक्यूटिव कॉसिस नामिनेट करे, यह तो जनतन्त्र का उपहास है। केन्द्रीय सरकार को सभी से यह भय है, सागे जलकर सगर महानगर परिषद ऐसे लोगों के हाथ में सा गई कि जो कांग्रेस के नहीं हैं नो उस समय राष्ट्रपति सपनी इच्छा से जिसको चाहे एग्जीक्यूटिव कॉसिल में या महानगर परिषद् के जो स्रधिकारी हैं, उनको वह नामिनेट कर सकेगा। यह प्रजातन्त्र का उपहास है सौर मैं इसीलिए इंस सारा का विरोध करता है।

Shri Hathi: In the first instance, the suggestion is that the number of the Executive Councillors should be raised from four to seven on the ground that now the number of the members of the Metropolitan Council has been raised from 49 to 56. But this number has no relation with the number of the members of the Metropolitan Council. It may be even hundred members. The question is how much work will be there. It is no use multiplying the number, making it 6 or 7 or whatever it is. Therefore, four is a sufficient number.

About the second matter, when there is a difference of opinion between the members and the Administrator, the Administrator shall refer it to the President for decision and act according to the decision given thereon by the President.

Then, the third point that Shri Prakash Vir Shastri suggested was that there will be four different Governments. There will not be four different Governments. In all States, there are the Municipal Corporations and then there is the State Government. There will not be four different Governments. There will be one unified Government, the Administration, the Executive Council and the Administrator subject to the Central Government. I oppose these amendments.

Mr. Speaker: I shall now put all the four amendments to the vote of the House.

Amendments Nos. 28 to 41 were put and negatived.

Mr. Speaker: The question is:

That clause 27 stand part of the Bill."

The motion was adopted.

Clause 27 was added to the Bill.

Clause 28- (Other provisions as to members of Executive Council)

Shri Shiv Charan Gupta: I beg to move:

- (i) Page 12, for lines 20 and 21, substitute:
 - "28. (1) The Chief Executive Councillor shall be appointed by the President and the other Executive Councillors shall be appointed by the President on the advice of the Chief Executive Councillor.". (7)
- (ii) Page 12, after line 21, insert:
 - "(1A) The Executive Council shall be collectively responsible to the Metropolitan Council.". (8)

Shrimati Renu Chakravartty: I beg to move: 21

- (i) Page 12, for lines 20 and 21, substitute:
 - "28. (1) The members of the Executive Council shall be elected by the Metropolition Assembly.'. (42)
- (ii) Page 12, omit lines 22 and 23. (43)
- (iii) Page 12, after line 23, insert:

"Provided that the President shall remove from office any executive Councillor against whom the Metropolitan Council passes a vote of No-confidence by a two-thirds majority.". (44)

Shri Hari Vishnu Kamath: I beg to move:

Page 12, after line 23, insert:

"Provided that where a motion for the removal of an Executive Councillor has been adopted by a majority of the total membership of the Metropolitan Council and by a majority of not less than two-thirds of the members of the Council present and voting, and a petition to that effect has been submitted to the President, the president shall remove the said Executive Councillor from office forthwith". (58)

Mr. Speaker: These amendments are now before the House.

Shri Shiv Charan Gupta: It been proposed in the Bill that the members of the Executive Council shall be appointed by the President. In my amendment I have suggested that the chief executive councillor shall be appointed by the President and the other executive councillors shall be appointed by the President on the advice of the chief executive councillor and that the executive council shall be collectively responsible to What I the metropolitan council. have suggested by this is that the leader of the majority party in the metropolitan council shall be called upon to form the executive council and he will be named as the chief executive councillor and on his advice the other executive councillors shall be appointed. The idea is that the executive council shall be responsible to the metropolitan council and the chief executive councillor and the executive councillors should work as a team. In order to achieve this democratic content in the metropolitan council and to make the executive council responsible to the metropolitan council, I have moved my amendment.

Shri Hari Vishnu Kamath: I aware that regrettable though it may be the Bill does not contemplate or envisage a full-fledged democratic apparatus or paraphernalia for the Union Territory of Delhi. But as far as possible, I want to mitigate the inconveniences. the handicaps and rigours that would ensue and that are bound to ensue from the set-up that is contemplated.

The set-up envisaged under clause 25, so far as the executive council is conserned, will confer upon Delhi an irresponsible, irremovable and unresponsible to no case but the President. They will hold diffice at the pleasure of the President, and thus their tenure will depend upon the pleasure or displeasure of the President. I am afraid, and I have no heastation in saying, that this is an indelible stain on the democratic escutcheon that we have adopted for our country.

The executive council being as contemplated in this Bill, there will be a lot of jockeying for position among several persons who are aspirants, and knowing that they are not responsible to the Metropolitan council or any elected body they will only be craving the patronage of the President, that is to say, the Council of Ministers here, because the President would act on the advice of the Council of Ministers; they will be craving, and they will be hankering and hungering after patronage conferred by the Central Council of Ministers, and they will be trying to carry favour with Ministers. This is wholly repugnant to a democratic set-up, and, therefore, I strongly recommend that my amendment which reads as follows be accepted by the House:

"Provided that where a motion for the removal of an Executive Councillor has been adopted by a majority of the total membership of the Metropolitan Council and by a majority of not less than two-thirds of the members of the Council present and voting, and a petition to that effect has been submitted to the President, the President shall remove the said Executive Councillor from office forthwith."

I have taken care to see that it is not a simple majority I have also taken care to see that a petition to this effect should be adopted by a two-thirds majority. Shrimati Renu Chakrawartty also has moved a similar amount of the control of the co

endment, though not exactly in these very words, and I am glad that she has moved it.

I, therefore, recommend that my amendment be accepted by the House.

Shrimati Renu Chakravartty: The amendments which I have moved to clause 28 are with the intention of insisting firstly that the executive council shall be elected by the metropolitan council. I cannot understand the use of this Bill if in the first instance, the metropolitan council itself is not given any powers. After having given no powers to the metropolitan council, and if even after having the executive council they have given almost all the executive powers to the administrator and the President, and still it is said that the executive council shall be a fully nominated body, I would submit that it is completely against democracy and it is a complete negation of it.

Therefore, with all the emphasis at my command, I would insist that the members of the Executive Council sha'h be elected by the Metropolitan Council.

Secondly, I have sought to delete the sub-clause which gives power to the President to the effect that the. members of the Executive Council shall hold office during the pleasure of the President. We have opposed nomination because we have seen what it does. It is really source of graft and corruption. That is why when they again introduce this system of nomination of the entire executive Council who will hold office at the pleasure of the President, we say it means that if they would be nothing more than a complete tool in the hands of the President. In such a situation, I say that even at this stage if Government accept amendment No. 43. I would seek leave of the House to withdraw amendment No. 44. But knowing fate of our amendments, we can say that amendment No. 43 will never be accepted; it can never be accepted by this Government because they are opposed to all democratic procedures

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[Shrimati Renu Chakravartty]

of election. Therefore, I have moved 44 because if this proviso is introduced that the President shall remove from office any Executive Councillor against whom the Metropolitan Council passes a vote of no-confidence by a two-thirds majority, at least there will be some chance that the Executive Councillors will behave with a little bit more of responsibility to the Metropolitan Council.

श्री मधु लिमये : प्रच्यक्ष महोदय, जी संशोधन हमारे सामने झाये हैं उन की मैं ताईद करता हं क्योंकि मझे इस बात पर मापित है कि जहां मधिकार देन की बात माती है मैटोपोलिटन कौंसिल को कोई मधिकार नहीं देते हैं लेकिन कार्य प्रक्रिया सम्बन्धी प्रनिथमितताओं को प्रभी धाप ने संरक्षण दे दिया जैसा कि लोक सभा धौर बिधान सभाके बारे में संविधान में किया गया। लोकतंत्र का बदियादी सिद्धांत है कि चनी हई प्रतिनिधि सभा के प्रति यह कार्यपालिका का दायित्व होंना च।हिए इसलिए श्री शिवचरण गप्त ग्रीर श्रीमती रेण चकवर्ती ने जितने संशोधन सक्खे हैं उनका में समर्थन , करता हूं भीर हाथी साहब से विनती करता हं कि कम से कम उस को तो माने कि जो प्रमख कार्यपालिका का सदस्य होगा उस की सलाह पर बाकी लोगों को नियुक्त किया जाय भीर भगर भविष्वास का प्रस्ताव यह मैटोपोलिटन कौंसिल पास करती है तो वह हट जाय। कम से कम इस बात को वह स्वीकार करें। इतना ही मझे कहना है।

Shri Bade: I shall finish my observations within two minutes. I wish that Shri Kamath's amendment is accepted. I had intended to move a similar amendment, but since the purpose is already served by Shri Kamath's amendment, I did not do so. Mis is a simple amendment that I

by a two-thirds majority a motion is passed for the removal of an Executive Councillor he shall be removed. I know the Government will not budge an inch. But it should not be supposed that we are doing something wrong or committing a crime by bringing forward such amendments; we are doing our duty. I would, therefore, request the Minister to accept it.

Shri Hathi: The question is not of budging an inch, foot or mile. The question is, who is responsible? The responsibility is on the President. It is not that we are not giving a responsible government or democratic government. That is not so. There will be association of members with the Administration and they will be Executive Councillors, The Members have to be responsible to the President.

Shri Hari Vishnu Kamath: 'President' means yourself, the Council of Ministers.

Shri Hathi: So it does not fit in the pattern of things.

Mr. Speaker: Have I to put any amendment separately?

श्री मधुलिमये: 7 भीर 8 भ्रलग से किये जायं।

Shrimati Renu Chakravartty: 42 and 44 also separately.

Mr. Speaker: The question is:

Page 12,—for lines 20 and 21, substitute—

"28(1) The members of the Executive Council shall be elected by the Metropolitan Assembly". (42)

The Lok Sabha divided.

Div. No. 27

Aney, Dr. M. S.

Belmiki, Shri Barman, Shri P.C.

Basapps, Shri

Baswant, Shri

Bhagayati, Shri Bhania Deo, Shri L. N.

Chandriki, Shri

Balakrishnan, Shri

Axed. Shri Bhagwat Jha

Bhattacharyya, Shri C.K.

Chanda, Shrimati Iyotana

Chandrabhan Singh, Shri

Chaturvedi, Shri S.N.

Chaudhuri, Shri D.S.

Deo Bhanj, Shri P.C.

Deshmukh, Shri B.D.

Dwivedi, Shri M. L.

Reneda, Shri Subodh

Jadhav, Shri M.L.

Ivotishi, Shri J.P.

Kidaria, Shri C. M.

Kotoki, Shri Liladhar

Krips Shankar, Shri

Kindar Lal, Shri

Lalit Sen, Shri

Heda, Shri

Jedhe, Shri

Jene, Shri

Kamble, Shri

Dhuleshwar Meens, Shri

Gupta, Shri Shiv Charan

Joshi, Shrimati Subhadra

Daljit Singh, Shri

Das. Shri N.T.

Chaudhry, Shri Chandramani Lal

Chaudhuri, Shrimati Kamala

Drii Bassi Lal, Shri

Bade Shri Bedrudduje, Shri Bhattacharya, Shri Dinen Chakravartty, Shrimati Renu Dwivedy, Shri Surendranath Gulshan, Shri

AYES

Imbichibaya, Shri Kamath, Shri Hari Vishnu Kandappen, Shri S. Kunher, Shri P. Limaye, Shri Madhu Mate, Shri

NORS

Laskar, Shri N.R. Laxmi Bai, Shrimati Loniker, Shri Mahadeva Prasad, Dr. Mahishi, Dr. Sarojini Malachami, Shri Mallick, Shri Rama Chandra Mandal, Dr P. Maniyangadan, Shri Mantri, Shri D. D. Maruthiah, Shri Masuriya Din, Shri Matcharaju, Shri Mathur, Shri Shiv Cheran Mehrotra, Shri Braj Bihari Mehta, Shri Jashvant Minimate, Shrimeti Mishra, Shri Bibhuti Mohanty, Shri Gokulananda More, Shri K. L. Makerjee, Shrimati Sharda Naik, Shri D. J. Naik, Shri Maheswar Nanda, Shri Nesker, Shri P. S. Niranjan Lal, Shri Paliwal, Shri Pandey, Shri Vishwa Nath Patil. Shri T.A. Pattabhi Raman, Shri C.R. Prabhakar, Shri Naval Rai, Shrimeti Sahodra Bei Raia, Shri C.R. Reideo Singh, Shri Raju, Shri D.B. Ram, Shri T. Ram Sewak, Shri Ram Swarup, Shri

16.30 hrs

Mohan Swarup, Shri Shastri, Shri Prakash Vir Singh, Shri Y. D. Sivasankasaran, Shri Venkaish, Shri Kolla Verma, Shri S.L.

Rameshwar Prasad Singh, Chri Rane, Shri

Reo, Shri Jaganatha Rao, Shri Muthyal Rao, Shri Ramapathi Roy, Shri Bishwanath Sadhu, Ram, Shri Samanta, Shei S.C. Sen, Shri P.G.

Sham Nath, Shri Sharma, Shri D.C. Sharma, Shri K.C. Shastri, Shri Ramanand

Sheo Narian, Shri Shree Narayan Das, Shri Shukle, Shri Vidya Charan Siddananjappa, Shri

Singhe, Shri G. K. Sinhe, Shrimeti Remduleri Sinha, Shri Satya Narayan Snatak, Shri Nardeo Subbaraman, Shri

Surya Prasad, Shri Swamy, Shri M.N. Tiwary, Shri K.N. Tiwery, Shri R.S. Tula Ram, Shri

Ukey, Shri Ulaka Shri Ramachandra Upadhyaya, Shri Shiva Dutt Vaishya, Shri M.B.

Venketasubbaiah, Shri P. Verma, Shri Balgovind Virbhedre Singh, Shri Wadiwa, Shri

Yeday, Shri N.P. Yadava, Shri B.P.

Mr. Speaker: The result of the division is: Ayes 18: Noes 113.

The motion was negatived.

Mer Speaker: I shall now put amndment No. 44 to the vote of the House.

The question is:

Page 13.-

after line 29, meant,-

"Provided that the President shall remove from office any Executive Councillor against whom the Metropolitan Council passes a vote of No-confidence by a two-thirds majority." (44)

The Lok Sabha divided

Div. No. 28

Bade, Shri.
Badrudduja, Shri
Bhattacharya, Shri Dinen.
Chakravartty, Shrimati Renu
Dwivedy, Shri Surendranath.

Ancy, Dr. M. S. Arunsehelem, Shri Azad, Shri Bhagwat Jha Balakrishnan, Shri Belmiki, Shri Barman, Shri P. C. Basappa, Shri Baswant, Shri Bhagavati, Shri Bhania Deo, Shri L. N. Bhattacharvya, Shri C. K. Brij Basi Lal, Shri Chanda, Shrimati Jyotana Chandrabhan Singh, Shri Chandriki Shri Chaturvedi, Shri S. N. Chaudhry, Shri Chandramani Lal Chaudhuri, Shri D.S. Chaudhuri, Shrimati Kamala Chavda, Shrimati Joraben · Daliit Singh, Shri Das, Shri N. T. Deo Bhani, Shri P. C. Deshmukh, Shri B. D. Deshmuk, Shrimati Vimlabai Dhuleshwar Meens, Shri Dwivedi, Shri M. L. Hansda, Shri Sudodh Hazarika, Shri J. N. Jadhav, Shri M. L. Jedhe, Shri Jena, Shri 1 Joshi, Shrimati Sudbhadra Jyotishi, Shri J. P. Kamble, Shri Kedaria, Shri C. M. Kinder Lel, Shri

Kotoki, Shri Liladhar

AYES

Kemath, Shri Hari Vishnu. Kendappan, Shri Kunhan, Shri P. Limye, Shri Madhu. Mate, Shri.

NOES

Kripa Shankar, Shri Lalit Sen, Shri Laskar, Shri N. R. Lexmi Bai, Shrimati Lonikar, Shri Mahadeva Prasad, Dr. Malaichami, Shri Mallick, Shri Rama Chandra Mandal, Dr. P. Maniyangadan, Shri Mantri, Shri D. D. Maruthiah, Shri Masuriya Din, Shri Matcharaju, Shri Mathur, Shri Shiv Charan Mehrotra, Shri Braj Bihari Mehta, Shri Tashvant Minimata, Shrimati Mishra, Shri Bibhuti Mohanty, Shri Gokulananda More, Shri K. L. Mukerjee, Shrimati Sharda Naik, Shri D. J. Naik, Shri Maheswar Nanda, Shri Naskar, Shri P. S. Niranjan Lal, Shri Paliwal, Shri Pandey, Shri Vishwa Nath Parashar, Shri Patel, Shri N. N. Patil, Shri T. A. Pattabhi Raman, Shri C. R. Prabhakar, Shri Naval Rei, Shrimati Sahodra Bai Raja, Shri C. R. Rajdeo Singh, Shri Raju, Shri D. B.

If.at bes.

Shastri, Shri Prakash Vir. Sivasankaren, Shri. Swamy, Shri M. N. Venkaia, Shri Kolla. Verma, Shri S.L.

Ram Sewak, Shri Ram Swarup, Shri Ramshekher Presed Singh, Shri Rane, Shri Rao, Shri Jaganatha Rao, Shri Muthyal Rao, Shri Ramapathi Roy, Shri Bishwanath Sadhu Ram, Shri Samanta, Shri S. C. Sen, Shri P. G. Shum Nath, Shri Sharma, Shri D. C. Sharma, Shri K. C. Shastri, Shri Ramanand Sheo Narain, Shri Shree Narayan Das, Shri Siddananjappa,Shri Singha, Shri G. K. Sinha, Shrimati Ramdulari Sinha, Shri Satya Narayan Snatak, Shri Nardeo Subberaman, Shri Surya Presad, Shri Swamy, Shri M. N. Tiwary, Shri D. N. Tiwary, Shri K. N. Tiwary, Shr. R. S. Tula Ram, Shri Uikey, Shri Ulaka, Shri Ramachandra Upadhyava, Shri Shiva Dutt Venkatasubbaiah, Shri P. Verma, Shri Balgovind Virbhadra Singh, Shri Wadiwa, Shri Yadab, Shri N. P. Yadava, Shri B. P.

Mr. Speaker: The result of the division is: Ayes 15; Noes 114.

The motion was negatived.

Mr. Speaker: Is there any other amendment which has to be put to vote separately?

Shri Hari Vishnu Kamath: I have an amendment but it is practically the same as the amendment we discussed just now. Mr. Speaker: Then I will put all the other amendments to the vote of the House.

Amendments 7, 8, 43 and 88 were also put and negatived.

Mr Speaker: The question is:

"That clause 28 stand part of the Bill."

The motion was adopted

Clause 28 was added to the Bill.

Mr. Speaker: Is there any Government amendment in the rest of the clauses

Shiri Hathi: Yes, Sir. Amendment No. 9 to clause 35. That is, the present electoral college to continue.

Shri Harl Vishnu Kamath: Before that I have clause 28(A). You cannot put amendment to clause 35 before clause 28.

Mr. Speaker: This is an amendment which is accepted by the Government. I am taking it up first. I shall come to the other amendments later on.

Clause 35—(Amendment of Act 43 of 1950)

Amendment made:

Page 15, lines 26 to 28,-

omit "and until that Council is constituted, the electoral college shall consist of the elected members of the Interim Metropolitan Council constituted under that Act". (9)

(Shri Hathi)

Mr. Speaker: The question is:

'That clause 35, as amended,

stand part of the Bill."

The motion was adopted

Clause 35, as amended was added to
the Bill

Shri Hathi: There is another amendment, No. 13 to clause 36.

Clattic M (Amendment of Act 61 of 1957)

Amendment made:

Page 16, line 13,-

for "four", substitute "five". (13)
(Shri Hathi)

Shri Shly Charan Gupta: Sir, move:

(i) Page 16, lines 1 to 3,-

omit "and until that Council is constituted, three representatives of the Interim Metropolitan Council to be elected by the members of the Interim Metropolitan Council from among themiselves". (10) (ii) Page 16,-

after line 4 insert-

"(ff) two representatives of Parliament from amongst Members of Lok Sebha from Delhi:" (11)

(iii) Page 16.-

after line 9, insert-

'(iia) after sub-section (6), the following sub-section shall be inserted, namely:—

"(6A) The representatives of Parliament referred to in clause (ff) of sub-section (3) shall hold office for so long as they continued to the members thereof.".' (12)

Amendments Nos. 10, 11 and 12 were
put and negatived.

Mr. Speaker: The question is:

"That clause 36, as amended, stand part of the Bill."

The motion was adopted

Clause 36, as amended, was added to
the Bill

Mr. Speaker: I have to put all together now.

श्री मधु सिंगये: ग्रंटपक्ष महीदयः, मैं क्लांज 32 पर बोलना चाहता हूं। मैं केवल दो चार मिनट संगा।

मध्यक्ष महोदय : ग्रन वस्त नहीं हैं। Clausés 29 to 38

Shri Hari Vishnu Kamath: Sir, I beg to move:

(i) Page 12,--

after line 33, insert-

"28A. Every order made by the President under section 28 shall be laid befor each House of Parliament for approval or such modification as Parliament may deem necessary" (59)

(ii) Page 15,-

after line 12, insert-

"33A. Every order made by the President under section 33 shall be laid before each Thouse, of Parliament for approval or such modification as Parliament may deem necessary" (60)

Shrimati Renu Chakravartty: Sir, I beg to move:

Page 12, line 34,-

17639

for "President", substitute-

"Metropolitan Assembly", (45)

Pages 12 and 13, lines 35 and 36

and 1 and 2 respectively,omit "to the members of the Executive Council in so far as it is not business with respect to which the Administrator is required by or under this Act to act in his discretion". (46)

Page 13, lines 3 and 4,---

omit "the more convenient transaction of business with the members of the Executive Council, including". (47)

Page 13,-

omit lines 8 to 16. (48)

Page 14 .-

omit lines 11 and 12. (49)

Shri Shiv Charan Gupta: Sir, I beg to move:

Page 16, lines 23 and 24.-

omit "and, in particular in relation to the constitution of the Interim Metropolitan Council.". (14)

Mr. Speaker: I shall put amendments Nos. 59, 45, 46, 47, 48, 49, 60. to the vote of the House.

The amendments were put and negatived.

Mr. Speaker: The question is:

"That clauses 29, 30, 31, 32, 33, 34 . . .

Shrimati Renu Chakravartty: Sir, at least let us move our amendments.

Mr. Speaker: I have put them to vote.

Shrimati Renu Chakravartty: Are you taking them as moved?

Mr. Speaker: Yes.

Shrimati Renn Chakravartty: right . In clause 33, I am not moving my amendments 50 and 51.

Mr. Speaker: All right.

The question is:

"That clauses 29, 30, 31, 32, 33, 34, 37, 38, the Schedule, Clause 1. the Enacting Formula and the Title stand part of the Bill.'

The motion was adopted

Clauses 29, 30, 31, 32, 33 34 37 38 the Schedule, Clause 1, the Enacting formula and the Title were added to the Bill.

Shri Hathi: I beg to move:

"That the Bill, as amended, be passed."

भी मध लिमये: ग्रध्यक्ष महोदय, नियम 93 के भ्रन्तर्गत मेरा एक पायेंट भ्राफ घाडर है।

ब्रध्यक्ष महोदय : हाउस ने जो फैसला किया है. मैं उस के मुताबिक चल रहा हं। हम ने इस बिल को भव खत्म करना है।

श्री मध लिमये : ग्राप पहिले मेरा पायंट भाफ भार्डरसन कर भागे चलिए।

नियम 93 (2) इस प्रकार है:

"Where a Bill has undergone amendments the motion that the Bill as amended be passed shall not be moved on the same day on which the consideration of the Bill is concluded, unless the Speaker allows the motion to be made."

मेरी ब्रापित है कि इस प्रस्ताव पर ब्राज विचार नहीं हो सकता है। ग्राप को इस बारे में इजाजत देने का प्रधिकार है। लेकिन मैं घाप से विनती करूंगा कि चंकि यह बहुत ही महत्वपूर्ण बिल है, इस लिए इस सदन की परम्परा भीर इस बिल के महत्व को महे-नजर रखते हुए भाप मंत्री भहोदय को यह प्रस्ताव रखने की धनमति न दीजिए। घाप को मनुमति न देने का पूरा मधिकार है भौर बह इस सदन के नियमों के धनुसार होगा। Lasker, Shri N. R.

Mr. Speaker: I allowed the motion to be made.

'That the Bill, as amended, be passed."

The question is:

Division No. 291

The Lok Sabha divided

AYES

[16 48 hrs.

Ancy, Dr. M. S. Arunechalam, Shri Azad, Shri Bhagwat Jha Balakrishnan, Shri Balmiki, Shri Barman, Shri P. C. Basappa, Shri Baswant, Shri Bhagavati, Shri Bhattacharyya, Shri C. K. Brij Basi Lal, Shri Chanda, Shrimati, Jyotana Chandrabhan Singh, Shri Chandriki, Shri Chaturvedi, Shri S. N. Chaudhry, Shri Chandramani Lat Chaudhuri, Shri D.S. Chaudhuri, Shrimati Kemale Chavda, Shrimati Joraben Dabit Singh, Shri Das, Shri N. T. Deo Bhanj, Shri P. C. Deshmukh, Shri B. D. Deshmukh, Shrimati Vimlabai Dhuleshwar Meens, Shri Dwivedi, Shri M. L. Guma, Shri Shiv Charan Hansda, Shri Subodh Heda, Shri Jadhav, Shri M. L. Jedhe, Shri Jens, Shri Joshi, Shrimati Subbadra Jyotishi, Shri J. P. Kedaria, Shri C. M. Khanna, Shri Mehr Chand Kinder Lal, Shri

Laxmi Bel. Shrimeti Lonikar, Shri Mehadeva Prased, Dr. Mahishi, Dr. Sarojini Malaichami, Shri Mallick, Shri Rama Chandra Mandal, Shri Yamuna Presed Maniyangadan, Shri Mantri, Shri D. D. Marwhish, Shri Masuriya Din, Shri Matcharaju, Shri Mathur, Shri Shiv Charan Mehrotra, Shri Brai Bihari Mehta, Shri J. R. Mehta, Shri Jashvant Minimeta, Shrimati Mishra, Shri Bibhuti Mohanty, Shri Gokulananda More, Shri K. L. Mukerice, Shrimati Sharda Neik, Shri D. J. Nelk, Shri Maheshwar Nanda, Shri Naskar, Shri P. S. Niranjan Lal, Shri Piliwal, Shri Pandey, Shri Vishwa Noth Pareshar, Shri Petel, Shri, N. N. Patil, Shri T. A. Pattabhi Raman, Shri C. R. Prabhakar, Shri Naval Rai, Shrimati Sahodra Bai Raja, Shri C. R. Rajdeo Singh, Shri Reju, Shri D. B. Ram, Shri T.

Ram Sewak, Shri Rem Swarup, Shri Ramshekhar Prased Singh, Shri Rane, Shri Rao, Shri Jaganetha Rao, Shri Muthral Rao, Shri Ramapethi Roy, Shri Bishwanath Sadbu Ram, Shri Samenta, Shri S. C. Sen, Shri P.G. Sham Nath, Shri Sharma, Shri D. C. Sharma, Shri K. C. Shastri, Shri Kamasand Shree Narayan Das, Shri Shukla, Shri Vidya Cheren Siddananjappa, Shri Singhs, Shri G. K. Sinha, Shrimeti Ramdulari Sinba, Shri Satva Narayan Snatak, Shri Nardeo Solanki, Shri Subbaraman, Shri Surya Presed, Shri Tiwary, Shri D. N. Tiwary, Shri K. N. Tule Rem. Shri Uikey, Shri Ulaka, Shri Ramachandra Upedhyeys, Shri Shire Dutte Vaishya, Shri M. B. Venketasubbaiah, Shri P. Verma, Shri Balgovind Virbhadra Singh , Shri Wediwa, Shri Yadab, Shri N. P. Yedevs, Shri H. P.

NOES

Rade Shri Radrudduja, Shri Rhattacharya, Shri Dinen Brahm Prakash, Shri Chakravartty, Shrimati Renu Dwivedy, Shri Surendranath Imbichibava, Shri Kamath, Shri Harl Vishnu

Kotoki, Shri Liladhar

Lalit Sen, Shri

Kemble, Shri Kandappan, Shri S. Kunhan, Shri P. Limage, Shri Madhu Mate, Shri Mohan Swarup, Shri Sheo Narsin, Shri

Shaetri, Shei Prakash Vir Singh, Shri Y. D. Sivesenkeren, Shri Swamy, Shri M. N. Tiwary, Shri R. S. Venkajah, Shri Kolla Verma, Shri Shri, S. L.

Mr. Speaker: The result of the divi-

sion is:

Noss : 22.

The motion was adopted. Chakravartty: Shrimati Roma Shame, shame.

Ayes : 155;

16.45 hrs.

STATEMENT RE. DEFENCE OF INDIA ACT AND DEFENCE OF INDIA RULES

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): Sir, on behalf of Shri Nanda, I make the following statement.

In my statement made on the floor of the House on 27th April, 1966, had informed the House of the decisions taken by Government to restrict the application of the Defence of India Act and the Rules to and for certain specified border States and areas, and for certain purposes connected with defence and to bring forward the necessary legislation amending the Act for the purpose. A draft Bill was accordingly got ready, and I also wrote to the Speaker notice of my intention to seek leave of the House to introduce the Defence of India (Amendment) Bill, Meanwhile, several further suggestions were made by some of my esteemed friends of this House and of Rajya Sabha and I felt that it would be desirable to hold detailed consultations with leading members of the Opposition and also of the Congress party so that any new points that arose might also be carefully considered.

According, we had meetings on 15th and 17th May, 1966, and had a frank exchange of views on how best give effect to the decisions already announced. We are re-examining the provisions of the draft Bill in the light of views expressed at these meetings. It is for this reason that we have been unable to introduce the Bill in the current Session. I have doubt that the House will appreciate Government's desire to accommodate the viewpoints of as wide a crosssection of its Members as was found feasible before bringing forward a Bill of this importance.

Even before amending the Defence of India Act we are immediately amending the Defence of India Rules which would enable the Central Government to require a State Government to take the prior sanction the Central Government for any action proposed to be taken under any of the rules that may be specified. are also taking powers under Rules to issue directions to a State Government that no action taken under specified provisions of the Rules shall be continued except in accordance with such instructions as Central Government give. In the context of the fundamental rights guaranteed by articles 19 and 22 of the Constitution, it is the provisions of the Defence of India Rules relating to preventive detention and to action against the Press in the form of demand of security, imposition of pro-censorship and prosecution for prejudicial publications, that are of the greatest importance. We are, therefore, bringing exercise of powers and action under these provisions immediately under Central control and direction in all States and Territories except Assam, Nagaland, Manipur. Tripura, Jammu and Kashmir.

The effect of the amendment which we proposed to make in the Defence of India Act will be as follows:—

- (i) the act and the Rules will remain in force in the border States and Territories I have just mentioned;
- (ii) in the rest of India it is only the Central Government which will have powers under the Act and the Rules, and these will also be limited (a) to certain purposes connected with the needs of the border States and Territories I have just mentioned (b) for civil defence, and (c) for a few defence needs, namely, action against enemy agents and spies, control of movement of persons to and from enemy

territory or occupied territory, publication of reports relating to defence matters, and control of trading with the enemy and of enemy firms including custody of property of the enemy or of persons residing and carrying on business in enemy territory or occupied territory.

I should explain that the only law which under the sanction of article 358 of the Constitution curtails the fundamental rights guaranteed under article 19 is the Defence of India Act and the Rules and Orders made under it, and the order of the President under article 359 suspending the enforcement of fundamental rights is confined to articles 14, 21 and 22, and that too only of rights that may be infringed by the Defence of India Act and Rules. It is not that numerous laws have been made in infringement of article 19, or fundamental rights have been generally suspended under article 359. When the application of the Defence of India Act and Rules is restricted in the manner in which I have explained earlier in my statement, the effect would be a corresponding restoration of the fundemantal rights and the right to move the court for enforcement thereof.

Shri Surendranath Dwively (Kendrapara): Are they bringing forward a Bill to amend the Constitution to avoid this difficulty of proclamation of emergency and if accessary to apply it to particular areas if the situation so demands?

Minister of Home Affairs (Shri Nanda): We had lengthy discussions on the whole subject and various alternative approaches were suggested. We felt that at the moment some steps could be taken at once in the direction of the expectations and wishes of the hon, members opposite. That is what has been now. Any further announced consideration of any other suggestion cannot be taken up immediately.

Shri Ranga (Chittoor): In view of the fact that it is already high time that this DIR and Emergency should be withdrawn, may I request that the Home Minister should take counsel with his colleagues as well as the legal luminaries in our country to find ways and means for ending the DIR and Emergency and getting on with the existing legislation that they have, in view of the fact that several hon members, including Mr. Dwivedy, have been maintaining that the Cr.P.C. is more than enough to deal with the situation?

Sir, one cannot congratulate my hon, friend, Shri Nanda, on this half-hearted and half-way measure that he has brought forward. All that we can say is, we sympathise with him in his efforts to alleviate the distress of the people who have suffered and who are likely to suffer from the rigours of this DIR. We totally dissociate ourselves with this unsatisfactory move that is being made by the Government, and we would continue to press for the abolition of these two infamous measures.

Shri H. N. Mukerice (Calcutta Central): Sir, I would not like an impression to go abroad in the country that because the Home Minister held certain confabulations, where some of us were invited, we are a party in any sense or form to whatever decisions he has announced. It was, of course, a polite act on his part to consult, even though in a very perfunctory manner, some Opposition Members of Parliament. As far as I could gather, my hon, friends, Shri Surendranath Dwivedy and Professor Ranga were there for part of the time, and I also could attend only a part of the time, during those discussions. We tried to make it clear that we continue our unequivocal stand that whatever the difficulties in one part of our country or another which might be trumpeted by Government as on excuse for continuation of the emergency, we were positive that the onlinery law of the land was sufficient to deal with

[Shri H. N. Mukerjee]

whatever problems confronted us to-And, we also recalled to the Home Minister that in spite of the possession of the most extraordinary sort of powers in his hands on account of emergency, the DIR and the entire paraphernalia which is its concomitant. he has most egregiously failed in preventing and then overcoming the difficulties which have come about in our country, in many parts of our land, from Mizoland and Nagaland to other areas of our country. We discovered, therefore, that the Government was in possession of the most extraordinary powers at a time when extraordinary powers were not called for in decency and in democracy, and in spite of having those extraordinary powers the Government showed egregious inaptitude in handling the problems and preventing problems from cropping up in the country. Therefore, we were positive and unanimous in our opinion, and it is necessary for us to repeat it in this House, that we remain convinced that Government has adopted only half-hearted measure which neither fish nor flesh, that Government is not recognising that it has committed a mistake, it has perpetrated a fraud on the Constitution and the country by continuing this emergency for more than three years with the results that it has shown, and it was more than high time the emergency was revoked, the DIR was stopped for the whole country, and that the ordinary law of the land was good enough to deal with the problems we have. If and when, God forbid, the country is in danger, then of course it would be time to have whatever emergency declaration you want. In a country like England when war is over, as soon as it is over emergency is lifted in that country. We continue being friendlyif diplomatic relations continue they are ostensibly friendly-with Pakistan At the same time, over and China. and over again, using the name of Pakistan and China being our enemies so to speak—that word sometimes even crops up in Parliament-this kind of

emergency powers are arrogated to itself by the Government and the country is under obloquy. All kinds of things take place and nothing is prevented. Therefore, though we appreparliamentary ciate, to the extent courtesy requires, the gesture of Government, even though somewhat perfunctory, in having discussions in regard to this matter, we are postive in our stand. We do not agree with what the Government has decided in regard to this matter and We our agitation, with whatever force of the people we can muster behind us, for revocation of the emergency and all that it connotes.

17 hrs.

Shrimati Renu Chakravartty (Barrackpore): Sir, I would ask you to ask the Home Minister to amend the statement then. We have just now heard—we were not present when the discussions took place; but he gave the impression—that all the parties have met and this is more or less the consensus of opinion. He has tried to give that impression. This is a wrong opinion and he must make an amendment to his statement. All the Opposition was totally opposed to the continuance of he DIR.

Shri Ranga: We made it very clear to my hon. friend.

Shri Bade (Khargone): We do not agree with the statement made by the Home Minister just now that he has taken into confidence all the Opposition Members and, therefore, he is issuing the statement. That is wrong. always say that the Defence of India Act and the DIR are just like a star chamber to us. We want that they should remove the emergency as soon as possible, when there is the Tashkent Agreement. But they do not do that. Now today at the last hour, at the last minute they are coming with this declaration. That is also haphazard. would request the Home Minister to break this emergency and declare that there is no emergency in India. The Defence Act is also misused by all the States. In Madhya Pradesh and

everwhere it is misused. Now they have taken all the powers in their own hands. That is a good thing that they have done; but today we want that they should do away with the emergency and this Defence of India Act.

बी नवु लिमये: (मुंगेर): जो गृह मंत्री से भपेक्षा थी वह तो उन्होंने पूर्ण नहीं की है। मैं जानना चाहता हूं कि जिस तरह से 19वीं घारा के बारे में उन्होंने पुनविचार किया है क्या 22वीं घारा में जो भविकार नागरिकों को प्राप्त हैं भदासत के सामने जा कर उन पर भ्रमल कराने के बारे में उसके संबंधी जो प्रेजीबेंट का धार्बर है या उसके उपर भी पुनविचार नहीं किया जा मकता है?

दूसरी बात यह है कि लिपुरा के जो संसद् सदस्य हैं उनकी रिहाई के बारे में पूछा गया या धौर जिसके बारे में कोई निवेदन नहीं धाया है उसके बारे में भी उनका निवेदन धाना चाहिये।

धन्तिम बात यह है कि महाराष्ट्र के गृह मंत्री द्वारा भारत सुरक्षा कानून का जो दुरुपयोग एक धौरत की गिरफ्तारी को ले कर किया गया था उसके बारे में भी गृह मंत्री जी ने भाग्वासन दिया था कि वह व्यक्तिगत जांच करेंगे। उसके बाद पिछले सप्ताह में और कल भी मैंने उनके पास काफी निचेदन भेजे हैं धौर

ग्रध्यक महोदय: शार्डर, ग्राडंर । दूसरी बीजें इस में नहीं लाई जा सकती हैं।

बी मचु लिमये : भारत सुरक्षा कानृन से यह संबंधित है।

व्यव्यव्यव्यव्यव्यव्यव्यः सारी नहीं ग्रा सकती है। श्री मधु लिमये : मैं इतना ही पूछना चाहता हूं कि दो सत्नों के बीच में गृह मंत्री गी जांच करके घाने वाले सत्न में इसके बारे में भी विस्तृत निवेदन करेंगे।

श्री मुलजी बास जामण (नांबेड़) : महाराष्ट्रके गृह संजी के बारे में इन्होंने जो कहा है वह ठीक नहीं है।

ध्रध्यक्ष महोदय: ध्रम्छी दात ।

Shri B. D. Deshmukh (Aurangabed): Mr. Speaker, Sir, on a point of order.

Mr. Speaker: Order, order. Shri Tridib Kumar Chaudhuri.

Shri Tridib Kumar Chaudhuri (Berhampur): Mr. Speaker, Sir, I join my voice with the Leaders of the Opposition in dissociating ourselves from the decision that has just now been announced on behalf of the Home Minister. The way they want to continue the emergency has been made very palpable that two of our colleagues in this House have not only not been released but have been transferred from their State to another State, to Hazaribagh Jail and kept there. I make bold to say that this has been done deliberately with the intention of preventing them from taking part in the elections because in the State of Tripura their release would mean the end of the Congress Government. This is the way the emergency is still being sought to be continued. We entirely oppose the attitude of Government and dissociate ourselves from the decision just now announced. It in no way represents the consensus of the House.

Shri Bhagwat Jha Asad (Bhagalpur): Sir, we welcome the announcement of the Home Minister about relaxing the DIR. We have said during the Home Ministry's Demands that we would like that the emergency should go as early as possible. We had said that in certain parts of the country, like Nagaland, Mizo Hills and Jammus

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and Kashmir, this is essential, that is, in what are called, the border districts. We had also made it clear that in the name of the border districts this should not be allowed to continue either in West Bengal or in Bihar. Utter Pradesh or Punjab and that if any State cannot do without it, should justify it. I would only say that the Home Minister should take steps to see that, if it is necessary, the Constituion should be properly amended to apply the emergency only to parts like Nagaland and Mizo Hills. To say that because the Constitution does not permit an emergency to apply only to a part, the emergency should be allowed to continue in the whole country, is untenable, cannot support this state of affairs. We would request the Minister to take early steps, if necessary, amend the Constitution, to apply these provisions only to these vital parts of the country and, as for the country, to revoke them as early as possible.

थी फ॰ ना॰ तिवारी (बगहा): धमी जो काश्मीर में घटना हुई है धौर वहां के चीफ मिनिस्टर पर जो बम पडा है उसकी देखते हुए क्या गवर्नमेंट को फिर से सोचना तहीं चाहिये? प्रपोजीशन चाहता है कि डी॰ भाई॰ भार॰ भीर एमरजेंसी को हटा दिया जाए क्या इसको हटाना ठीक है? इसका क्या नतीजा होगा इस पर भी सोचा जाना चाहिये। प्रेणर में ब्राकर उनको . कंटी को डेन्जर में नहीं डाल देना चाहिये । वृत्तरी जो स्टेट्स हैं उन में धनर धाप रिलेक्सेशन करना चाहते हैं तो करें लेकिन जहां तक काक्मीर का संबंध है या बोढेर एरियाज का संबंध है नागालैण्ड का संबंध है वहां में बाइता हं कि एमरजेंसी को कभी न हटाया बाए धीर उनके लिए जरूर प्राविधन रखा ऊ,ए।

घमी नंपट कम्यूनिस्ट नोग छट कर घाए हैं भीर छट कर धाने के बाद बगर घाप उनके स्टेटमेंट्स को स्टडी करेंगे तो घापको पता चलेगा कि उनके रवैंये में कोई तबदीली नहीं हुई है। पहले जो उनका रवैंया या वही रवैंया घव भी है। इस वास्ते घाडिनरी ला के मुताबिक घाप कंट्री को बचा सकते हैं, बाहर के खतरे से, घाप खुद सोच लें लेकिन मेरा ब्याल है कि बोर्डर ऐरियाज से इसको कभी नहीं हटाया जाना चाहिये।

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Shri Khadilkar (Khed): I welcome the process of revocation as the Home Minister has started according to the statement made by him. I do not for a moment support the amendment of the Constitution for making gency provisions applicable to a part of the country because the Constitution makers had visualised a very sound juridical concept of Emergency. Even if there is a small boil, the whole body is likely to suffer-the boil might develop into a gangrene. Therefore, the juridical concept should not be disturbed

There is a suggestion that it should be applied only to border areas like Mizo Hills, Nagaland and also Jammu and Kashmir which are disturbed areas. I would like to state that if we continue Emergency in these areas. the process of integration that we want to initiate will suffer. Ultimately, all the people there are revolt. Emergency provisions template either an attack by the enemy or an internal situation threatening of the the very existence Therefore, I would plead with that he should consider, while applying these provisions to isolated areas like Mizo Hills or Nagaland, how he will safeguard the process of integrating these areas as they are also one of us and they will remain one of us after the present discontent is removed.

Shri M. N. Swamy (Ongole): During the discussion with the leaders of the Opposition Parties, our representative made it very clear that the Emergency and the D.I.R. should be

withdrawn immediately. But the Minister here makes the statement that he is doing so in consultation with the leaders of the Opposition parties. It gives the impression as though the leaders of the Opposition parties are one with the statement. But that is a wrong statement on the face if it.

Secondly, as has been pointed out, two M.Ps. from Tripura and the leader of the Opposition in Tripura Assembly are still in detention. Similarly, in Assam, perhaps about a dozen are still in detention. While in border States like U.P., Punjab and Jammu and Kashmir, detenus have been released very recently, may I know what special factors are compelling either the Central Government or the State Government to detain these persons in Assam and Tripura States. I want to know this from the Minister.

ब्बी प्रकाशवीर शास्त्री: (विजनौर): नेफा और नागालण्ड की समस्या से मझे उतनी निकट से जानकारी नहीं है जितनी जम्म काश्मीर से है। गह मंत्री जी की इस बात की जानकारी होगी कि भारत सुरक्षा प्रधिनियम का जम्म काश्मीर राज्य में राज-नीतिक स्वाची की प्रतिद्विता निकासने के लिए भी प्रयोग हुचा है। धभी भी जम्म् धौर काश्मीर के मन्दर सत्तारूढ दल भौर जो सत्तारूढ दल में नहीं है एक ही पार्टी में एक ही विचारों के लोग हैं उन में ब्रापस में विचित्र किस्म की प्रतिद्विन्दता चल रही है। जम्म भीर काश्मीर राज्य भारत के लिये एक गम्भीरतम समस्या बना हुन्ना है। ऐसी स्थिति में इस पारतीय सुरक्षा प्रधिनियम का जम्म भौर काश्मीर राज्य में राजनीतिक स्वाची की पूर्ति के लिये उपयोग न हो सके इस बात का भी कम से कम गृह-मंत्री भाश्वासन वें। जम्म भीर काश्मीर राज्य की स्थिति जितनी नाजक है उस स्विति में राजनीतिक स्वाची के लिये जो सत्ताक्द दल है वह किसी प्रकार से प्रतिद्वन्दता कर के इस का उपयोग

करे यह इस देश के लिये भी छोर राज्य के लिये भी बड़ी चातक बात सिद्ध हो जायेगी।

भी मौर्य (मलीगड़): सिर्फ कांग्रेंस वाले ही बील रहें हैं। हमें भी मौका मिलना बाहिये।

भ्रष्यक सहोबय: मैं एक ही तरफ नहीं रह सकता। सब तरफ मसे देखना होता है। The hon. Member claims to be a member of a party, and still he claims an independent status also. How could the two go together?

बी सौय: मैं कह रहा हूं कि कांग्रेस भी तो एक ही दल है। उस में से बाहे कितने लोग बोल सकते हैं लेकिन जो कोई दूसरे दलों से भाये हैं वे नहीं बोल सकते यह कहा तक ठीक है।

Mr. Speaker: Now Shri D. C. Sharma.

Shri Kapur Singh (Ludhiana): You had said that you would call only one Member from each party. But you have called more than one Member from the Congress Party.

Shri S. M. Banerjee (Kanpur): I was not invited to that meeting. I should also be given a chance to express myself.

Mr. Speaker: Shri D. C. Sharma.

Shri B. C. Sharma (Gurdaspur): I believe that right-thinking people and people who are not biassed by any kind of political dogmas or political doctrines will welcome this statement which Shri Nanda has made. He hasmade a great deal of relaxation so far as the sense of emergency is concerned, and he has also mitigated the difficulties experienced by people in the application of the DIR.

I want to make two observations in this connection. The first is that while Government have been feeling a sense of emergency, and we also [Shri D. C. Sharma]

have been experiencing that, the people have not experienced that sense of emergency. Government have done nothing to educate the people with regard to the state of emergency that prevails in this country. For instance, anti-social crimes go on as before. Sedition goes on as before erous dealings go on as before. Only recently, as my hon friend has put it, a very heinous and dastardly attempt was made on the life of the Chief Kashmir Minister of Jammu and State. All this shows that the people do not realise the full implications of the sense of emergency. I believe that now that the emergency is being taken away from some parts, Government should educate the people with regard to that.

My second point is this. The DIR may have been used sometimes in a way which might have lent itself to abuse.

My hon, friend had been pleading about one case all the time.

Shrimati Renu Chakravartty: But that is a very bad case.

Shri D. C. Sharma: We have been hearing different stories about that case. But that is not the point at issue.

What I mean to say is this that so far as the DIR is concerned, we still need it in exceptional circumstances and in exceptional areas. We also need the state of emergency in those areas which are very sensitive areas.

Shri Maurya: Martial law will be much more effective and powerful in those areas.

Shri D. C. Sharma: I know that if the martial law will be there, my hon. friend will not be here, nor shall I be here.

Shri Maurya: I am talking about those sensitive areas.

Shri D. C., Sharma: My hon. friend has got the habit of interrupting everybody.

I shall submit very respectfully to this gentleman and to you that the state of emergency does exist and Government have done well by confining it to some areas,

I also say that the use of the DIR should be taken by the Centre in their hinds, as has been done, of course, in relation to the sensitive areas to which the hon. Minister has referred. It should be applicable to the States also with the concurrence of the Central Government. I do not want that the State should have a free hand in this and they should apply the DIR as they like. I would submit that they should apply the DIR only after consulting the Centre....

Shri Surendranath Dwivedy: They should have no powers in their hands.

Shri D. C. Sharma: Therefore, I welcome the statement of the Home Minister.

Mr. Speaker: The hon. Minister.

श्री स॰ मो॰ बनर्जी : प्रध्यक्ष महोदय, नन्दा जी का डी॰ ग्राई॰ ग्रार॰ हम सोगों पर ही लागू होता है। हम पर बार बार डी॰ ग्राई॰ ग्रार॰ लगता है नन्दा जी पर कभी नहीं लगता है।

भीं मौर्य: हम लोग जो डी॰ भाई० धार० में गिरफ्तार हुए हैं भाप उन को भी मौका दीजिये।

प्राप्यक्ष महोवय: मैं इंडिविजुधस्स की बात कैसे कर सकता हूं। मैं ने मिनिस्टर साहब को बुलाया है।

Shri S. M. Banerjee: This is a Government which canont rule.

श्री मौर्य: इस का धनुभव उन को ही हो सकता है जिन के ऊपर इस को लागू किया गया है। हम पर लागू हुमा है नन्दा जी पर लागू नहीं हुमा। सन्यक्त महोदय: हम इस दक्त सारे डी॰ साई॰ सार॰ को तो नहीं से सकते?

भी मौर्य: जिन लोगों पर बी॰ घाई० घार॰ लागू हुद्या उन का मश्वरा नहीं लिया जाता। हम लोगों पर यह लागू हुद्या है इस लिये हम लोगों की बात सुनी जानी चाहिये।

झध्यक्ष महोबय: मैं कह रहा हूं कि यह डी॰ झाई॰ झार॰ पर जनरल बिस्कशन नहीं है कि हर एक मेम्बर को मौका दिया जाये।

भी मोर्थ: हम भी जनता के प्रतिनिधि
चुन कर भाये हैं। हम को भी मौका मिलना
पाहिये। यह कोई सही बात नहीं है कि
बी० भाई० भार० हम पर ही लागू हो और
हमसे ही मस्वरा उस के बारे में न लिया जाये।
हम को जनता ने चुन कर भेज है। इस लिये
भाष को उन लोगों की बात सुननी चाहिये जिन
के ऊपर बी० भाई० भार० लाग होता है

Shri S. M. Banerjee: We are facing it daily. Why should he not hear us on this matter?

Shri Maurya*

Mr. Speaker: This will not be recorded.

Shri S. M. Banerjee:

Mr. Speaker: This will not be re-

Shri Maurya:

Shri S. M. Banerjee:

Mr. Speaker: These are not to be recorded.

Shri Nanda: When I made a request to hon. Members on both sides who had taken special interest in this problem, that we might meet and discuss this subject, I had not entertained the hope that I was going to secure their

assent and therefore on the strength of that assent I would be able to say that here is a consensus and here all of us are agreed on the thing I have been able to announce here. It was not so and it is wrong to interpret this statement in that sense

It has not been said that whatever we are doing here is on the basis of any kind of agreement. When the hon. Members read the statement, they will find that there is no occasion and they have no reason to entertain any such apprehension that they are being committed. I have not committed them; I am only committing myself and Government. That is all I am doing.

I thought that before we adjourned I would be able to say something to take things further in the direction of the expectations of all of us, and I have done that as far as possible at the moment. I have not said that this is the last word on the subject; this is not the last word on the subject. I think we are going to discuss the matter further, consider the matter further and immediately this would be done.

The hon, Member said that these consultations were perfunctory and all that. They were genuinely and earnestly intended to obtain the reactions of the hon. Members who were deeply interested in the subject. At least, I have benefited. As a result of the discussions, certain questions emerged and several aspects of this problem came into focus; we are applying our minds to them.

I need not take the time of the House in bringing.....

Shri S. M. Banerjee: All sections have condemned it

Shri Nanda: Even though some Members may be feeling in their heart of hearts—I am not carting any refection—that there is need, that the need has not disappeared, that the threat

^{*}Not recorded

[Shri Nanda]

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has not completely gone, it is there looming large still their political stand is that they will not be able to depart from that. Therefore, I am not questioning their motive or questioning anything. Let them retain their stand and their position. I am only explaining how far we have progressed in that direction. I would be very happy, the happiest person if it would be possible to say that emergency is removed from tomorrow. Why have we to carry on this burden?

Shri S. M. Banerjee: For political purposes.

Shri Nanda: Not at all. Nobody derives any benefit from this. It is not a question of our gaining anything from it

The hon, Member has said about Tripura, that the Tripura M.Ps. are being retained in the interests of maintaining the Congress Government The hon. Member may not be knowing that we have already issued orders for the release of those Members.

Shrimati Renu Chakravartty: We are happy about it, that you announced it.

Shri Nanda: Therefore we do not care for the Congress Government or no Congress Government in a State. The national interest is first.

Shri M. N. Swamy: What about Assam?

Shri Nanda: There are no M.Ps. there I believe. I was answering that question about Members of Parliament.

As a result of these discussions, we have got certain issues. We are applying our minds to these issues, but I said that before this session closed, I would like to take some step. The Defence of India Act amendment because of the various things which have yet to be considered, could not be brought up here, and there was not

time, at any rate, for a passage of any amending Bill, but the next best thing. which is producing the same effect, we have done, i.e., we have taken in our hands the power to allow any action to be taken somewhere or to withdraw the power where we do not feel that that power should remain in the hands of any State Government. means, effectively, virtually, the intent of the amending Bill has been achieved through the amendment of the rules for the time being, and a further step may follow.

The question was whether the existing laws, the normal laws would not suffice? There are some, a few only, who assert that under no circumstances the special powers under the emergency provisions in the Constitution should at all be resorted to. . That means that all those articles in Constitution were superflous. I think mostly Members do not agree with There was a time when there was active warfare, we had the need for the use of these powers. The only question there may be now is that since there is not active need, emergency in that sense, an acute phase of the emergency, we do not need that, but we may with do with something less. Here is a question of judgement whether the situation in the Misso Hills District, the situation, in Jammu and Kashmr, can be met, dealt with. in the interests of national security, without recourse to those powers. We feel that it cannot be.

We had two meetings. Of course. it was not possible to cover the whole ground. We are prepared to sit down and examine it. Here is the need. Can it be served by this law, that law? If it can do, I will be very willing, very happy, to entirely discard all those weapons and just rely on the ordinary law with such amendments as it is possible to bring in. I have said that.

Therefore, it is not that we are just clinging to something simply because we have got into the habit of it.

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Then there is the other thing. Somebody said eisewhere also that we can have martial law. That is the extreme.

Shri S. M. Banerjee: Nobody said that.

Shri Nanda: It has been said somewhere. It was said in our meeting also. That means you have the most drastic powers or no powers. I think that is not the position. The proper thing is a proper blend of the special powers and other normal powers also. but not simply leaving everything to a situation where it may tantamount to martial law. I have already said that we are prepared to understand and examine the position. To say what use has it been to you, what benefit you got from having the powers, that you cannot prevent this and prevent that, my answer will be: we have met certain situations effectively, successfully; we have gone through certain trouble. Maybe, if we had not those powers, we would have been handicapped. That is not a kind of argument: you still have trouble with China and with Pakistan although you had these powers. I do But this not want to elaborate it. must have helped us; it does help us. The question, whether there is any situation about Pakistan and China-I think this is not the time for me to dwell on that ... (Interruptions).

Shri S. M. Banerjee: Why not have faith in the people?

Shri Nanda: All of us, patriotic Members, all of us have a keen sense of national security. Let us not be oblivious to the fact. I am sure that everyone of us will be very willing to give all the powers, that is required to meet any situation which may be a developing situation. We are only talking now because we have not sat down to deal with those concrete issues and with the needs in terms of the situation that we are facing here and there. Then, there is this question; hon Member Shri Bhagwat Jha Azad

said about U.P., Bengal, Bihar, etc. There is no mention of these States. Therefore, we have already restricted in the narrow way where the need lies. At the moment nobody can question the need because the facts are well known. Jammu and Kashmir also. The hon, Member said, it is clear from the whole approach and the tenor of the statement that has been made that it is going to be applied in the strict sense of meeting the demands of national security. No partisan, no other consideration that has no bearing on this.

भी प्रकाशकीर शास्त्री: मेरा कहना यह या कि राजनैतिक दुग्मनी निकालने केलिए डी॰ घाई॰ घार॰ का प्रयोगन हो।

Shri Nanda: This is the answer I have given; no other consideration, no partisan interest-that is the answer to the very question that was raised by the hon. Member. This question of Maharashtra was raised although it was answered. I have spoken to the hon, Member also. I got all the details facts about the situation and they were so very full of information about the situation, about what happened there. In addition, I had pointed out that in the Assembly there was a cut motion on this subject and the member of the party to which the hon. Member belongs, if I am not mistaken, they withdrew that motion

की सम्बुलिययं : कल मैंने नये सबूत, नये पत्र इनको दिये हैं और उन्होंने स्वयं कहा वाकि हम विचारकरेंगे।

Shri Nanda: Let me complete it. As I said I spoke to him that this appears to me very convincing and yet if any other aspect is there and the hon. Member brings that out, I am still prepared to go into everything.

Shrimati Renu Chakravarity: You just agree to that, to have all the details because this is really a very bad thing.

Shri Nanda: I still maintain that position. I hope that whatever the hon, member may say in order to preserve a certain stand that they have, I hope they will agree with me that this is a very big step forward.

Mr. Speaker: This brings to a close the longest session of this Parliament.

Shri Hari Vishnu Kamath: Of this Lok Sabha, third Lok Sabha.

Mr. Speaker: ... of this Parliament, third Lok Sabha. The House is adjourned sine die .

17.30 hrs.

The Lok Sabha then adjourned sine die